really sincere about it, would you give us an assurance today that you will not give consent to the Bill so that your sincerity about freedom of the press can be really judged by your action?

SHRIP. VENKATASUBBAJAH: So far as Bills of any Government are concerned, the Central Government is absolutely impartial and if anv Bill is in conformity with the constitutional provisions, it will be duty considered and sent for assent to the President. There is no discrimenation between Tripura and Tamil Nadu. My honourable friend may not be under that illusion. Secondly, about the constitutionality otherwise, or of this Bill it can be challenged in a court of law. That is what I have already sated. It is for the courts to decide whether this Bill is within the framework of the Constitution.

SHRI G.C. BHATTACHARYA: In the one hadnyou say you will change the Constitution, on the other hand, you say you go to the court. How are you saying this?

MOTION FOR EXTENSION OF TIME FOR THE PRESENTATION OF THE REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE VISVA-BHARTI (AMENDMENT) BILL- 1978

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SHRI BISHAMBHAR NATH PANDE (Utter Pradesh) Sir, I beg to move—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharti (amendment) Bill 1978, be further extended up to the last day of the Hundred and Twenty-fifth Session of the Rajya Sabha."

The question was put and the motion was adopted.

- 1. MOTION SEEKING RE-VOCATION OF PROCLA-MATION OF PRESIDENT ISSUED ON 19TH MARCH 1982, UNDER ARTICLE 356 OF THE CONSTITU-TION IN RELATION TO THE STATE OF ASSAM
- II. STATUTORY RESOLUTION SEEKING APPROVAL FOR CONTINUANCE IN OF FORCE PROCLAMA-OF PRESIDENT TION ISSUED ON 19TH MARCH 1982, UNDER ARTICLE 356 OF THE CONSTITUTION IN RELATION TO THE STATE OF ASSAM
- III. STATUTORY RESOLUTION SEEKING APPROVAL OF **ISSUE** OF NOTIFI-CATION OF THE GOVERN-MENT OF ASSAM, POLI-TICAL (A) DEPARTMENT. NO. PLA, 906/82/3, DATED THE 5TH MAY. 1982. DECLARING CERTAIN SERVICES TO BE ESSEN-TIAL SERVICES WITHIN STATE OF ASSAM THE
- IV. THE BUDGET (ASSAM), 1982-83—GENERAL DIS-CUSSION
- V. THE ASSAM APPROPRIA-TION (NO. 2) BILL, 1982

SHRI SHIVA CHANDRA JHA (Bihar): Sir, I beg to move—

"That this House recommends to the President that the Proclamation issued by he President on the 19th March, 1982, under Article 356 of the Constitution, in relation to the State of Assam, be revoked."

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[THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN) in the chair]

उपसभाध्यक्ष महोदय, ग्रसम में जो राष्ट्रपति शासन का समय बढ़ाया जा रहा है, यह मैं समझता हूं कि 18वीं बार है । केरल में जब प्रेसिडेंट रूल बढ़ाया जा रहा था उसी समय मैंने कहा था कि ग्रसम में जो प्रेसिडेंट रूल होगा वह 67वां टाइम होगा, ग्रब जो 6 महीने के लिए फिर बढ़ाया जा रहा है, वह 68वां समय है सारे देश में ।

उपसभाध्यक्ष महोदय, इस सरकार को श्रादत है प्रोपेंसिटी ट्यूज प्रेसिडेंट रूल । पंडित जवाहरलाल ग्रौर लाल बहादूर शास्त्री के काल में आजादी के बाद यदि राष्ट्रपति शासन कितनी दफा लाग किया गया उस पर गौर करेंगे तो ऐवरेज बैठता है दो साल में, यदा-कदा पंडित जी श्रौर लाल बहादूर शास्त्री के काल में राष्ट्रपति शासन लागु किया जाता था जायज बातों के लिए । लेकिन जब से इंदिरा गांधी का शासन शुरू हुआ 1966 से, तब से लेकर भ्रब तक भ्रगर भ्राप जोड़ेंगे राष्ट्रपति शासन कितनी दफा लागु किया गया तो ऐवरेज बैठता है चार-पांच महीने । हर चार-पांच महीने में राष्ट्रपति शासन लाग किया गया है इनके काल में ग्रौर यह ख्वाहिश, यह तृष्णा कब से बढ़ी, उसकी तफसील में जाने पर साफ हो जाएगा कि केरल मे जब नम्बुदरिपाद की सरकार थी ग्रौर इंदिरा गांधी कांग्रेस की प्रेसिडेंट थी. उस वक्त उस जिन्दा सरकार को इन्होंने घसीटकर सड़क पर फेंक दिया । नम्बदरिपाद जब मैनाली गये, जहां जवाहरलाल जी विश्राम कर रहे थे, उन्होंने बड़ी वकालत की, लेकिन पंडित जी का जो तरीका था, उन्होंने कहा--- अश्वत्थामा हतः कुंजरोवा ग्रीर वहां राष्ट्रपति शासन लाग् कर दिया गया, नम्ब्दरिपाद की सरकार गिरा दी गई। तब से यह तुष्णा बढी भ्रौर 1966 से जब से इनका काल शुरू होता है, जनता पार्टी के काल को छोडकर तब से हर चार पांच महीने में राष्ट्रपति शासन इनके काल में लाग् तो एक अथारिटेरियन टेंडेंसी, इनबिल-नेशन साफ है । असम में भ्राप 6 महीने के लिए क्यों म्राप बढ़ा रहे हैं । म्रसम की जो समस्या है उसका पहला भौर बड़ा निराकरण है कि ग्राप वहां चुनाव करायें । संकटकाल, एमरजेंसी काल जव देश में था उसका पहला ग्रौर बड़ा निराकरण भी, सोल्युशन भी कराना था । जव इमरजेंसी का समय था तो 1976 के नवम्बर में यहां सें प्रधान मंत्री श्रीमती इन्दिरा गांधी ने एलान किया कि चुनाव होने जा रहे हैं। लोकनायक जयप्रकाश नारायण ने कलकत्ता से इसका स्वागत किया । हम लोग मीसा में जेल में बन्द थे । यह एक बड़ा ग्रन्छा पहला कदम था । इससे समस्या का हल निकला, रास्ता निकला। लेकिन ग्रसम की समस्या ग्राप कम्पली-केटिड कर रहे हैं, उसको भ्रौर बिगाड रहे है । मैं यह कहना चाहता हं कि यदि इस समस्या को हल करना चाहते हैं तो भ्राप शीघ्र ही वहां चुनाव करायें। लेकिन जो चुनाव म्राप करायें वह निष्पक्ष रूप से होने चाहियें । यदि श्राप जो वहां की वोटर लिस्ट है, इक्टोरल लिस्ट है उसको ठीक नहीं करेंगे[ं]तो चुनाव निष्पक्ष नहीं हो सकते । जो हिन्दुस्तान का सिटिजन नहीं है उसका नाम यदि वोटर लिस्ट में है तो वह वैसे वोट दे सकता है, उसको कैसे वोट देने **ऋधिकार है । यही वहां के ऋान्दोलन-**कारियों की मांग है, वहां के नौजवानों की मांग है कि जो हमारे नागरिक नहीं हैं उनको वोटरलिस्ट से हटाग्रो । क्या ग्रापने यह काम कर दिया ? सब **म्रांदोलनकारी हमारे यहां म्राए**

दो टे से ज्यादा उनसे मेरी बातचीत हई । मैंने उनमे कहा कि एक-एक प्वाइंट करके उठाग्रो । ठंडे दिमाग से ग्रपनी सारी बातें उठाग्रो ग्रौर फिर उसके बाद कोई बात न उठाना यह पहली गारण्टी मुझे दे दो तब मैं बात करूंगा। एक-एक बात उन्होंने उठाई ग्रौर दो षंटे से ज्यादा उनसे बात हुई । ग्राखिर में मैंने उनमे कहा कि जो काम करना है साइंटिपिक दृष्टिकोण से करना चाहिये। हमारे नेताग्रों ने हमें यही सिखाया । हमारा दुष्टिकोण वैज्ञानिक होना चाहिये चाहे छोटा मसला हो या बड़ा मसला हो, देश के भन्दर का मसला हो या भ्रन्तर्राष्ट्रीय मसला हो । यदि हम अपना द्बिटकोण ठीक रखेंगे तो हल हमें मिल जायेगः, रास्ता निकल स्रायेगा, तुम्हारा साथ देगा । ये सब बातें मैंने उनसे कही । उन लोगों को बिल्कुल जायज मांग है कि जो नागरिक नहीं हैं उनको वोटर लिस्ट से हटाया जाए । क्या श्रापने यह काम किया ? जब से भ्रांदोलन चल रहा है क्या अपने यह काम कम्पलीट किया ? इसको आपको पूरी मस्तैदी से करना चाहिये ग्रौर चुनाव ं कराना चाहिये । श्रसम की सारी सिच्य-एशन को एक बिनी पिग बना दिया। श्रासाम को इंग्नौर किया गया डेवलपमेंट के मामले में स्रौर दूसरे मामले में । हर तरह से असम की उपेक्षा की गई। <mark>ग्रार्</mark>थिक दृष्टि से देखते हैं, विकास की दष्टि से देखते हैं सारे देश के स्तर पर, तो साफ है जितना कुछ यहां होना चाहिये था वह नहीं हुग्रा । ग्रब ग्रसम में वह इलाका नहीं है भ्रब वह इलाका चिरा-पूंजी मेघालय में पड़ जाता है। चिरा-पंजी में सीमेंट की फैक्टरी लग रही है। मुझे पता लगा है कि इसको हटाया जा रहा है । ऐसी घटनाएं ग्रसम में भी होती हैं। वहां ग्रशोकं पेपर मिल है। जब एक दिन मैंने सवाल

ता मंत्री महोदय ने कहा था कि हम कागज थोड़ा ही मंगाते हैं । कागज की हमारे यहां कमी नहीं है । हमारे यहां स्रशोक पेपर मिल है वह तुम तोड़ रहे हो। उसकी एक यूनिट बिहार में भी है। इसी दुष्टि से बेकारी की समस्या भी बढ़ रही है । जिस रूप में भी ग्राप देखेंगे, पता लगेगा कि ग्रसम की उपेक्षा ही हो रही है। रेल गाड़ी जो ग्रसम के नाम पर है 'ग्रसम मेल' उसको भी हालत श्राज खराब है। इसको यहां कहने की जरूरत नही है । हर तरह से ग्रसम को इग्नोर किया गया । वहां से राष्ट्रीय श्रांदोलन में जिन्होंने भाग लिया उनमें विपिन चन्द्र पाल और लाल बाल पाल हैं। लाल, बाल ग्रौर पाल ने हमें देश की ग्राजादी के ग्रान्दोलन में प्रेरणा दो है । श्री विपिन चन्द्रपाल का सम्बन्ध स्रासाम था . . . (व्यवधान)। लाला लाजपतराय श्रौर विपिन चन्द्र पाल से हमें प्रेरणा मिली। इन लोगों ने हमें समाजवाद की प्रेरणा दी । रानी हिंडोला ने भी हमारे देश की आजादी के ग्रान्दोलन में भाग लिया । पंडित जवाहरलाल नेहरू ने ग्रपनी ग्रटोबाईग्राफ़ी में रानी हिंडोला को सेल्लुट दो है। रानी हिंडोला जब 16 साल की थी तो गांधी जी के ग्रसहयोग ग्रान्दोलन में उसने भाग लिया और तब तक जेल में रही जब तक देश आजाद नहीं हुआ था। इस तरह से श्रीर भी बहुत से लोग उस क्षेत्र में हुए हैं। उनका कंद्रिब्यूशन, उनका योगदान भारत को ग्राजादी के लिए, भारत की सांस्कृतिक एकता के लिए किसी से कम नहीं है। खास करके जो हम मैं थिली क्षेत्र के लोग हैं, नार्थ बिहार के लोग हैं उनका स्रासाम से ऐतिहासिक सम्बन्ध रहा है। उनकी भाषा ग्रौर हमारी मैं थिली, दोनों सिस्टर लैंग्वेजेज हैं। ग्रासामी, बंगला, उड़िया ग्रौर मैथिली, ये सभी एक ही परिवार की भाषाएं हैं। इससे आसाम के साथ हमारा सम्बन्ध बढ़ जाता है । ą.

29.I

इसलिए मैं यह कहना चाहता हूं कि भ्राप यह जो राष्ट्रपति शासन की अवधि बढ़ा रहे है, यह संविधान के श्रादशी के ग्रनुरूप नहीं है। मैं चाहता हूं कि ब्राप इसको बढ़ाना रोक दें ग्रीर चुनावों की तैयारी करें। श्रव बहुत हो गया भ्रापने भ्रासाम को बहुत तंग किया है। वहां के नवजवान बहुत तंग हो चुके हैं। स्राप यह थाद रखिये, स्रासाम के नवजवान भी उसी परिवार के हैं जिस परिवार के नवजवानों ने हमारे देश की भ्राजादी के लिए लड़ाई लड़ी थी। भ्रापको याद होगा, भ्राज 9 भ्रगस्त के दिन साम्प्राज्यवादियों के खिलाफ सन् में हमारे देश के नवजवानों ने ग्रान्दोलन किया था । हिन्द्स्तान के एक कोने से दूसरे कोने तक 9 ग्रगस्त को विद्यार्थियों ने ऋांति की थी। ये नवजवान कौन थे? ये नवजवान वही लोग थे जिन्होंने लोक-नायक जय प्रकाश जी के मातहत श्रान्दोलन **शरू** कर जो तानाशाही इमरजेन्सी में आई थी उसको खत्म किया। जो एक मीसाकाकाला शासन था, जो व्यब्दा भारत के संविधान में लगा था उसको समाप्त करने के लिए हमारे नवजवानों ने ही ग्रान्दोलन किया था। इन लोगों की इमेज पर भी एक धक्वालगाथा। लेकिन जिस तरह की कालिमा इमरजेन्सी के काल में लगी वह कभी मिट नहीं सकती है। इमरजेन्सी के बाद चुनाव करा कर उसके लिए रास्ता निकल ग्राया था। इसीलिए मैं कहता हूं कि ग्राप श्रासाम में भी चुनाव कराइये। उसके लिए भ्राप इलेक्ट्रोरल रोल्स को ठीक कराये श्रीर विद्यार्थियों से मिल कर कोई रास्ता निकालें। इसलिए यह जो राष्ट्रपति शासन बढाने का प्रस्ताव ग्रापकी तरफ से

लाया गया है, इसका मैं पूर्णतः विरोध

करता हूं भ्रौर चाहता हूं कि राष्ट्रपति

शासन को रिवोक कर दिया जाये।

THE MINISTER OF HOME AFFAIRS (SHRI R. VENKA-TARAMAN): Sir, I beg to move the following Resolution:—

"That this House approves the continuance in force of the Proclamation issued by the President on the 19th March, 1982, under article 356 of the Constitution, in relation to the State of Assam, for a further period of six months with affect from the 19th September 1982."

Sir, as the honourable Members are aware, the President's Rule was promulgated in the State of Assam with effect from the 19th March 1982 on the recommendation of the Governor of the State and the State Assembly was dissolved. Proclamation issued by the President under article 356(1) of the Constitution was approved by the Lok Sabha on the 27th March 1982 and by the Rajya Sabha on the 29th March 1982. The Proclamation is now in force up to September 18, 1982 on which date the six-month period stipulated under article 356(4) of the Constitution will expire. prospect of elections to the Legislative Assembly of Assam being held before September 18, 19. The agitation on foreigners' issue is still continuing and discussions in the three rounds of combined meetings of respresentatives of Government, Leaders of Opposition in Parliament and AASU/ AAGSP to find a satisfactory solution have remained inconslusive. Efforts, however, are continuing and combined another round of meeting would be held soon.

Hon'ble Members are aware that I have been having informal talks with the Leaders of various groups in Parliament. We have discussed the subject in the meeting of the Leaders of Opposition Parties/Groups in Parliament on 6th August, 1982.

As the Parliament is not likely to be in session in the month of

September, it has become necessary to obtain the approval of both Houses of Parliament for extending the term of President's rule in Assam for a further period of six months from 19th September, 1982. The term of the President's rule so extended will expire on 18th Necessary action March, 1983. for completing elections before this date is proosed to be taken at the appropriate time.

The Resolution was approved by !he Lok Sabha on 5th August, 1982.

With this I would request the House to consider and approve this Resolution.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RAN-LASKAR): Sir, I beg to JAN move the following Resolution:-

"That in pursuance of sub-section (2) of Section 2 of the Essential Services Maintenance (Assam) Act, 1980 (41 of 1980), as amended by the Essential Services Maintenance Act, 1981 (40 of 1981), this House approves the issue of the notification of the Government (A) Departof Assam, Political No. PLA. 906/82/3 ment dated the 5th May, 1982 declaring the following services to be essential services within the of Assam for the purposes Essential Services Mainteof the nance (Assam) Act, 1900:-

- (i) All services in any undertaking or establishment owned or controlled by the State Government for storage, supply and distribution of foodgrains and essential commodities. other
- (ii) All sevrices in any undrtaking or establishment owned controlled by the State Government for storage, supply and distirbution of cultual inputs and machinery.

- (iii) All services in any undertaking or establishmennt owned or controlled by State Government for publication, production and distribution for text books.
- (iv) All services in any undertaking or establishment owned or controlled by the State Government for storage, supply and for seeds for agridistribution cultural operation."

Sir, as the House knows that the All Assam Students Union and the All Assam Gana Sangram Parishad who have been spearheading the Assam agitation on the foreigners' issue, had been giving calls, from time to for Assam Bandh and non-cooperation of Government and semi-Government public corporation employees and employees of various Boards and statutory Corporations. These calls, led to serious disrupsion of public life, working offices and of public/Government caused grave hardship to the community.

The AASU/AAGSP gave call for 24-hours Assam BANDH The services conon 6-5-1981. nected with storage, supply, distribution of foodgrains and other commodities, agricultural input and machinery, publication and production of books for the student community and seeds for agricultural operations were not essential services under the Essenial Services Maintenance. (Assam) Act, 1980 as on 5th May, 1982. As these services had been affected by BANDHS on previous occasions, it was apprehended by the State Government that there was every likelihood of these services being affected in the context of the call for Assam BANDH on 6-5-82. The State Government was of the opinon the strikes in the aforesaid services would prejudicially affect maintenance of supplies and services

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necessary for the life of the community and would result in infliction of grave hardship to the community. They, therefore, declared these services as essential services within the State of Assam in exercise of powers under sub-clause (v) of clause (b) of sub-section (1) of section 2 of the Essential Services Mainteance (Assam) Act, 1980 as amended by the Essential Services Mainteanance Act, 1981. The State Government also issued an order on the 5th May, 1982 prohibiting strikes in the essential services so notified.

This measure was approved by the Lok Sabha on 5th August 1982.

4. With this I commend that the Resolution approving the issue of the notification by the Government of Assam be passed by this House.

4 PM
THE MINISTER OF STATE
IN THE MINISTRY OF
FINANCE (SHRI SAWAI SINGH
SISODIA): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year 1982-83 as passed by the Lok Sabha be taken into consideration."

This Bill arises out of a sum of Rs. 619.53 crores voted by the Lok Sabha on the 5th August, 1982, and Rs. 357.62 crores charged on the Consolidated Fund of the State of Assam. These sumsare required to meet the expenditure of the Government of Assam. for the year 1982-83 and include the sums already authorised in the Assam Appropriation (Vote-onAccount(Act, 1982. Full details of the provisions are available in the Demands circulated to the Members.

The Questions were proposed

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN):
Now, the Motion, the Statutory
Resolutions. The Budget and the
Assam Appropriation Bill are open
for discussion. Mr. Sukomal Sen.
Your party has got 16 minutes
and there is one more speaker.
Please keep that in mind.

SEN SHRI SUKOMAL (West Bengal): Mr. Vice-Chairman, Sir, we are entering into discussion on a very serious and delicate topic. In the present state of affairs, extention of President's rule in the State of Assam is incecapable and inevitable. But I very much oppose the Resolution of Mr. Laskar for declaring certain services as essential extending the scope of Essential Services (Maintenance) Act because this is against democracy. It will put further restrictions on the Government employees and the people the problem of of Assam. Sir, ligering on and. Assam has been we find that there is no immediate prospect for a satisfactory solution of The fact of this difficult poblem. is that Assam and severel other parts of the county have been ignored by the Union Government economically and industrially and they are being ignored. and still certain genuine grievances in the minds of the Assamese people. economic and industrial backwardness have created a sense of deprivation and nobody can deny it. The Government should have taken appropriate action to remedy the suitation to satisfy the Assame people's claims so that the sense of deprivation is removed. But these measures have not been taken. As a result, the genuine grievances of of the Assamese people are now sought to be misdirected by the present agitation and we that the State has been engulfed in a serious situation. Normal.

Government, functioning of the normal activity of the people are being seriously curbed. But there is one thing. I want to draw the attetion of the Government and also of the House that Assam agitationists have put forth certain demands. They are working upon the genuine sentiments of the Assamese people and they are trying to direct their strength and energy towards disintegration of the entire North-East region. And I find that forces of destabilisation are working. And some hands of the imperialist are there who are working behind the agitation, trying to misdirect the entire people towards the secessignist and separatist movement. I do not feel that the people in Assam in general are separatist minded. Just on the contrary, their role was different. They are part and parcel of the Indian Union, foght for the Indian freedom, fought for the integration of the entire But during the recent country. days, their entire sentiments have been worked up and their sentiments are being channelised in the wrong direction. And can we deny, can we ignore the hands of the imperialists behind all these things. In the North-East region, we find that the imperalists are working. Not only in the North-East region, if we look at the Khalistan movement, we will find that some people based in Canada or the USA are doing all mischief in Punjab, they are rousing the people for the demand of Khalistan. If we look at the present state of affairs in Jammu and Kashmir, we will find imperialsts' hand there also. So, with the advent of freedom in 1974, if we feel that we have been free from the imperialist danger that will be a wrong thing. We cannot forget what is happening in the countries around, what is happening in Pakistan, what is happening in Bangladesh, what is happening in Sri Lanka or what is happening in the Latin

American countries. Everywhere the imperialists are pouring their nose, imperialist conspiracies are taking place and thay are working hard. the net of the imperialist is being widened and throughout the world and so our country is also not free from all this imperialist danger, particularly the role of the churches is dangerous in the North-East region. The churches are also working as of the imperialist agengies. Sir, I will just quote a circular issued by a church in Nowgong of Assam. It is the Catholic Mission of Nowgong, Assam, which issued this letter to the Catholic communities. This circular was reprinted in our Party journal and I am quoting some lines from this circular. It says:

"Every year the Mission celebrates its annual Congregation." Then about the Congregation, it says: "Today we want to give you a special advice. The prime enemy of Catholic church is communism. That is why Christian priests are put in jails in those Countries and are killed". Then the circular goes on to say: "The Communists help people at times only to win them over to their side. No Catholic ever, even by mistake joins the unions led by the CPM or the CPI. Communists are opposed to religion. They will not tell the facts to the ignorant masses."

Sir, in this way, the churches entering into the civic and political life of the people and they are urging the people to fight against democracy and Communism. And not only the churches, now we find that other religious organisations like the Viswa Hindu Parishad are also working in that region. Recent ly, in the convention that was held at Silchar, the President of that convention of the Viswa Hindu Parisad

urged in his speech that Muslims should be ousted from the Indian It is said, Hindus are not foreigners, Hindus who have come from acress the border, they may remain in Assam. But the Muslims who are staying in Assam, they should be ousted since it is a Hindu rashtra. So, on the other side, the Hindu religious organisations. like the Vishwa Hindu Parishad. are fanning out the passions amongst the people and creating a disturbing situation in the region. And this is happening not only in Assam. We find that in Mizoram and in other States in the North-Eastern region these imperialists are working. (Time Bell rings). And recently, as the newspaper reports go, the self-styled President of the Seven States Liberation Army was arrested in Manipur. And what is the indication? What is the seven states liberation army and who is the president? How was he arrested in Manipur? What was their programme? The programme was entire to destabilise the North-Eastern region. There is no denying the fact that the imperialists are openly working in that region. On the other hand, the Government is keeping silent on it. Are we to believe that our Defence Minister or the Home Minister are not aware of what is happening in that region? But who are the foreign powers who are working behind it. Why these foreign powers are not being named? Why are they not being identified? All these things are important and these are my points to the Ministers who are sitting here.

Now, another point is the detection of the foreigners. Who were the foreigners? We fully appreciate the point that on the Indian soil a Pakistani citizens, or a Bangladeshi citizen or a Sri Lankan citizen or any other outside citizen sould not have any firm footing. They might come as visitors and go back. But what are

the modalities of deciding who are the foreigners who are staying in Assam? We find that in the name of identifying the foreigners the Assam administration are evicting the Indian citizens, Indian citizens who have been living there for 20 years to 30 years or even more than that or even Indian citizens who have genuine citieenship certificate India, they are being evicted from Assam. I will give some instances: Over 200 families were ruthlessly evicted in Longai, Badhshahi and Roshanabad in Cachar district in Assam. Their houses were burnt, cattle were lifted and properties destroyed and the evictees were left. stranded under heavy monsoon rains. Their paddy crops were Most of the victims have been arrested. At Badshahi and Longai Resrve 86 Hindus, 112 Muslims and 26 Tribal families were evicted. Roshanabad qı Muslim families were evicted. In this way many pwople have been arested and some of them have been sent out of the borders of Assam to Bangladesh by the Assam Police, One Shamboo citizen was a Nath Saha he Barpeta. India, living at the 28th of May he was arrested by the Inspector of Police Barpeta and sent out of the borders of Assam. And his wife has been moving from one Government department to another Government department for bringing back her husband, who is a genuine citizen of India, but to no avail. In this way many Indian citizens are being harassed. I will also give reference to a report public had in the Amrita Bazar Patrika of June 12. The Patrika says: A systematic policy is being followed by the Government... (Time Bell rings).

THE VICE CHAIRMAN (SHRI R. RAMAKRISHAN): Your time is over. Please conclude. Otherwise your colleague may not be able to speak.

SHRI SUKOMAL SEN: He may not speak.

AN HON, MEMBER: He may.

SHRI SUKOMAL SEN: Sir, a systematic policy is being followed by the Assam Government under the latest rules, under the Preseidents' rule, to evict poor cultivators, belonging to the Scheduled Castes, backward classes and other weaker sections belonging to linguistic and religious linguistic minorities. Over 9,600 such families in two districts have been affected.

"Many are on the verge of eviction in the other districts of the State.

A vigoreus policy of eviction directed against these sections of the toiling masses was initiated at the district and the sub-divisional levels on the 'foreign nationals' issue in 1979-80. The Prime Minister, Mrs. Indira Gandhi, after being apprised of the situation had to intervene in the matter in March, 1980 and all evictions were stayed by the Union Home Ministry. It was decided by the then Governor and his adviser that no eviction would be carried out by the district and sub-divisional authorities without the prior permission from the State Government.

This decision remained in force. during the first Congress (I) Ministry Taimur. of Mrs. Syeda. Anwara But this policy was reversed during President's Rule of July 1, 1981 to January 13, 1982 and the stipulation about prior permission from the Government for eviction by the district/sub-divisional authorities was withdrawn giving a free hand to officers at lower levels to do as they liked." 7.75

Everybody knows that the Assam Administration is very much in league with the agitationists. The agitationists and the Assam Administration are conspiring to evict Indian citizens from the soil of Assam. Sir, this state

of affairs is going on in Assam and I would request the Union Government to see that the genuine Indian citicens are not harassed, beaten, tortured, arrested and evicted, so that the minority community, whether linguistic or religious, feels secure on the soil of Assam.

Sir, the Government propose to expand the scope of ESMA. This means, further repression on the Government employees. The Government employees in Assam are facing a difficult situation. The Government is threatening them that if they respond to the call of the agitationists and abstrin from work, they would be punished, they would be put under suspension. But thereis a good section of the employees which wants to join duty and attend to the work. They are being threatened that if they join duty, if they join their work, they will face dire consequences; they are being threatened by the agitationists like this. As a result, the Government employees are facing a dilemma. If they join work, they will be beaten by the agitationists. If they do not join work they will be punished by the Government, they will be put under suspension and they will face many harassments. Sir, the Assam Goernment has failed to give protection to its employees who are interested in doing . their work in the offices. a result, the employees have been put in a very difficult situation. The Assam State Employees' Federal ration is trying to mobilise the employees in favour of joining work and in ... ensuring smooth administration. On the other hand, the Karmachari. Parishad, the newly floated body, by the agitationists....

VICE-CHAIRMAN THE (SHRI R. RAMAKRISHAN): Mr. Sen, if you sit down now, your party will have one minute so that your party colleague can start and get two or three minutes more.

SUKOMAL SEN: Sir. SHRI I am just concluding. As I said, the Government employees are actually being attacked by the agitationist Karmachari Prishad, floated by the agitationists, the Government urging employees not to do any work. The Government is not in a position to give any protection to the employees. Therefore, if the scope of the ESMA is further expanded on the one hand, on the other if the Government fails to give protection to its employees, it will mean further danger to the Government employees in Assam.

Now, I come to the other point. This is about holding elections in Assam and starting the democratic process in Assam. Here, you are again going to extend the President's Rule in the State of Assam. It will continue up to March next year. But how long it will continue? If it continues beyond March, 1983, it will create some Constitutional crisis. But where is the prospect of holding elections in Assam? We find that the ruling party is not very serious about holding elections in Assam. They have not yet appointed the Chief Electoral Officer. They have not yet started the preliminary work for preparing the electoral rolls. As a result, elections are a far cry in Assam Actually, the people of Assam as such are not against elections. May be, there are some pockets, there are some parts here and there, where the agitationists have some concentration, have some influence on the people and may obstruct elections. But in the greater part of Assam, people are in favour of holding free and fair elections in the State. But the Government has not taken steps in that direction. On the contrary, the Government is interested, I find the ruling party is interested in installing

a minority Ministry in Assam. So long as Assam Legislature was there they were interested in installing a minority Ministry. They were trying to manipulate and manouvre here and there so that democratic process in that region was not established. Not only in Assam, in Mizoram also the ruling party has an electoral alliance with the MNF. president of the ruling party there is a very rich man. He has a strong support of the MNF. Similarly Tripura also is suffering from the same trouble. There also you find the ruling party is in league with TUJS. As a result of this, the secessionist deas of the TUJS are being encouraged by the ruling party itself. Until and unless the ruling party changes its policy, there is no immediate prospect of beginning a democratic process in Assam. So, I would urge upon the hon. Minister to see that steps are taken so that by March, 1983 we can hold a fresh election in Assam. About the cut-off year, I would again suggest that something is going on behind the scene.

The agitationists are demanding 1961 to be the cut-off year and the Indian Express has come out with a report that there are people who are suggesting a compromise that 1967 should be the cut-off year. I repeat the point that there is no ground for deviation from 1971 to the cutoff year and the Government should stick to it, persuade the agitationists and make it clear to the Assamese people that the 1971 would be the cut-off year. On that basis some solution has to be found out in Assam so that election can be held in the near future.

With these words, I thank you all.

SHRI BIJOY KRISHNA HANDIQUE (Assam): Mr. Vice-Chairman, Sir, well, I am very often amused to see whenever some I on.

Members speak on Assam situation they seem to have blown hot and cold in the same breath. It is not only this time, I have listened to a number of debates in this House. Sir, the allegation is in the air that the Government is not sincere about finding a solution to the foreigners issue. it is also a fact that on the slightest pretext, imagining things which farfetched and tailoring convenient excuses, they would take the first opportunity to keep away from the Government's effects to handle the issue at various forums. A few days ago, on the 6th August, all political parties were invited by the hon. Home Minister to discuss the Assam issue, but a few political parites did not participate on the plea that the agitation leaders might suspect some kind of an unholy alliance if the discussion was not held in their presence, as if the Government and the political parties never met on previous occasions to discuss the Assam issue. Because tripartite talks are under way, it does not mean that any two of the three parties cannot meet at any stage to discuss the issue. Moreover, the agitation leaders never at any moment expressed their disapproval of such meet. Rather they came to Delhi to put across their view point to different political parties a few days before the discucussion was scheduled to start. And what is interesting is that the political parties did discuss the issue with the agitation leaders, without, of course. the Government which is also a party to the tripartite talks. So, does that, in any way, jeopardise the tripartite. talks?

There is nothing wrong ir exploring more than one avenue to find a solution particularly since the role of the political parties is that of a mediating agency between the Government and the agitation leaders. So, Sir, the allegation that Government is not sincere about resolving the issue is politically motivated. Rather the rejection of the Government's asking

for cooperation to prepare the ground for the next round of tripartite talks shows who is sincere and who is not sincere.

Sir, the allegation that Government is not sincere about the dialogue is a serious allegation, because by alleging that Government is not sincere about the dialogue, they are giving the misleading impression to the recole about the purpose and the desired outcome of the dialogue. It is indirectly saying that the dialogue is If the solution, Sir, has not so far been found, it is not due to lack of sincerity on the part of the Government, but due the magnitude of the problem with all its complications which have been growing over the last 50 years and not just 35 years, as has been thought by many. afraid such indirect propaganda against the dialogue will help culv those forces which are out to scuttle it.

Mr. Vice-Chairman, Sir, it is amusing to see someone talking about the importance of the dialogue and at the same time belitting the import ance of the dialogue. It is easy to quote, or rather to be more precise misquote statistics, even though no one can say the last word on it. That is precisely what is sought to be ascertained. It is interesting to note that statistics grow galore as one's enthusiasm grows too. I would however like to quote the Prime Mininster that the minorities are not just statistics; they are human beings. So, Sir, nobody can lose sight of the human aspect of the problem, nobody can lose sight of Besides, there are commitments—national as well as international. During the last 35 years, somany events have rocked the nation. Partition came followed by the atrocities on the minorities on either side of the border leading to one of the greatest influxes ever recorded in human history. Then came Bangladesh [9 AUG. 1982]

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sending waves after waves of refugees into India through the three States on the border-West Bengal, Tripura These convulsions are and Assam. a part of history and nobody can deny it. If we cannot deny it, how can we deny the problem and the magnitude the problem created by such convulsions? It is not like this that the Government's representatives and the agitation leaders just sitacross the table and walk out with a solution in their pockets as if there is a cut and dried formula. We should bear in mind one important point—that the refugees who came from Pakistan are victims of our political decision to partition the country, even though it was the inevitable solution; we have to admit that. But I do admit that there is some kind of discrimination. Unlike their counter parts migrating from West Pakistan, the refugees from East Pakistan were not declared as Indian citizens. And that is one of the snags. Even then, you cannot take advantage of this technical lapse or, maybe, expediency for some political reasons, to falsify history and brand them as foreign nationals. For all practical pruposes, we have seen, whether in Assam, whether in west Bengal or Tripura, they are Indian citizens. They have been given rehabilitation loans. They have settled down in the States. They own land and other businesses. How can you throw them out on technical grounds that they have not been declared as Indian citizen when they first came to Assam. These refugees do not need the sanction of a declaration: they have the sanction of history. Sir, it has been pointed out also that Government is not sincere so far as deportations are concerned, that it was never done in the past. It was done. I will give you the statistics. 2.20 lakhs were deported out of 3.52 lakhs detected from 1961 to 1981. in 1981, detections and deportations did not stop, That means, while, still the movement was on, 1,165 cases were detected and 1,065 were deported; even from January to 31st May,

1980, 594 families were detected and 483 were deported. there might be here there, one or two cases, as pointed out by my friend there, where genuine Indian citizens were harassed. Anyway, I would appeal to the hon. Home Minister to look into those case to see that under no circumstances genuine Indian citizens are harassed.

Sir, according to a Government study, the estimated figure of excess population in Assam between 1961 and 1971 is 9,40,000—and this rate of growth of population is rather the normal rate of all-India growth-and out of 9,40,000, only 28,000 were Muslims. I am sorry I have brought in this question. I do not want to bring in any communal matter; I do not want to bring in the Hindus Muslim factor into it. But when you have to analyse the situation, let us know the facts. I will explain why I have place the facts before you. Sir, out of these 9,40,000, 9,12,000 were Hindus and 28,000 were Muslims. It has been said that the Government has brought in the Hindu-Muslim factor. Never. After these statistics have been revealed one of my friends has referred to and organisation called the Vishwa Hindu Parishad. Vishwa Hindu Parishad organised a big conference in Gauhati really a big conference, and declared, that Hindus could never be foreigners. And the precursor of this slogan was however, Shri Balasaheb Deoras while addressing a rally in calcutta a couple of weeks before this conference. I need not tell you with which political. party Vishwa Hindu Parishad is associated.

And, Sir, we are accused that we do not want to deport the foreign nationals as there would be an erosion of our so-called vote bank. It has been said a number of times in this House and outside the House also. That is why I take this opportunity of giving the reply. First of all, I should say that this term "Vote bark" is a very derogatory remark against a section of the electorate. Yet, for the sake of argument in their own line, I would like to say that many are

under the illusion regarding our grip on this so-called vote bank. And just to remove that I cite some data. Sir, the Dhubri parliamentary constituency of Goalpara district, the Gauhati parliamentary constituency of Kamrup district and Mangaldoparliamentary constituency of Darrangh district, which was constituted after the 1066 delimitation where this so-called vote bank is alleged to be located, had been returning not Congress candidates but the Opposition candidates till 1971. And the Mangaldoi constituency was won by the Janata candidate in 1977. If you go through the records, you find that the Dhubri Gauhati and Mangaldoi parliamentary constituencies were ruled for ages, by the representatives of FSP, later on became one of which constituents of the Janata. the We have been accused that Congress is not for deporting foreign nationals because we do not want to break the vote-banks. These are the places where, the common allegation is, the so-called vote banks are alleged to be located, it is not that we own but it is they who own from those constituencies. Sir. I leave it to the august House to judge the so-called vote banks, there is at all, as I have already made it clear, there is such a thing under the Sun. I have made it clear because I do not personally believe that they exist. But to meet their argument, I have raise this point. What I want to say is that in this allegation, too, the boot is on the other leg.

Sir, I reiterate my view that foreigners must go. We have been saying
it a number of times. We have said
it already here, and we continue to
say the same thing, but on the plea of
deporting foreign nationals no genuine
Indian nationals must be made to
suffer. It is my firm belief. Sir, that
dialogue, and dialogue alone, holds
the key to finding a commolny acceptable solution. But one thing, we
must bear in mind. There cannot be
any pre-condition as a prelude to
dialogue. The hon. Prime Minister
anounced as far back as 1980

April, that 1971 should be the take-off line, the starting base, not the cut-off date. The scrutiny was proposed to be started from 1971, and if found satisfactory the scrutiny could have been worked backward. Had it been accepted then, I am sure we would have made much headway by now. Sir, even if the agitation leaders want that this cut-off date, 1971, should be made negotiable, well, the only place to do so is the negotiating table. Let us sort it cut there. There should he frank discussion about it. If you want that particular date should be negotiable, right, come to the negotiating table and try to find out whether it is possible or not. But one thing must be borne in mind that humanitarian grounds should not be allowed to be ignored by any solution, no matter who suggests the solution, whether it is the Government or the representatives of the agitation.

Sirl it is true that there is a valid point that they have made. refugees came to Assam. Why should they not be dispersed all over the country? Sir, I am referring to the problem which is 35 years old. have been living there for the last 35 years. The normal tendency of the people when they leave their country due to abnormal condition is to go to the either side of the border. There are three sides of the Bangladesh border. Most of them came to West Bengal. When they found that West Bengal was overflowing with refugees. many ofthem went to Tripura and then at the same time many came to Assam. So, Sir, it is true that at that time had we to ought about it, possibly we could have distributed al! the refugees all over the country. But that is a thing of the past. Having not done so, today how do we turn around and say it now? How can you physically uproot these people who have been living there for ages, for 35 years? Rather, I would like to There was know about scheme. Prevention Pakistan Infiltration for the Pakistani Scheme, Sir Infiltration Scheme, Prevention Government India the

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gave annually Rs. 1 crore. How many infiltrators were detected under the Scheme, may I know? Well, if the report that I have with me is correct, probably in one year it came down to one. There should be a probe into the working of this Scheme. I wish the agitation leaders made a demand for a prove into the PIP Scheme.

This contradictory approach, as I said, of blowing hot and cold in the same breath, is again the approach of some of the hon. Members to the Government's declaration of services as essential. Sir, the Government is very often criticised for alleged failure of the law and order macninery, for allegedly allowing some elements to hold the society to ransom, for letting innoceat citizens suffer, due to disruption of essential services. But when the Government wants to maintain the essential services so that people do not suffer, the Government criticised on the ground that it resorts to repression against Government employees. Sir, in the Resolution certain services are sought to be declared essential services, the minimum of services without which it is not possible to carry on the daily round of existence. This is only an addition. We have already passed an Act last year, listing certain services. Sir, if these services are maintaind, the question of taking punitive action does not arise at all. We have to bear in mind that ours is a service-oriented State and the Government has a deep commitment to the people. It will be just dereliction of duty and shirking of responsibility if the Government fails to keep this commitment. It is a trust mighty big trust' reposed in the The way some hon. Government. Members speak, it seems as if the beneficiary if thus Act on essential services is the hon. Home Minister himself. Sir the real beneficiaries are the people and no Government can afford to keep its eyes shut and remain passive when people suffer for no fault of theirs due to disruption of services. It is interesting Sir, to

bear criticism from some hon. Members I would, however, like to quote a distinguished Member of this House on a similar ise to nanely, preventive detention. Why I have raised the point is that the like preventive detention maintaining of essential services arises out of a particular set of conditions and circumstances that dislocate the harmony and equipoise of society and make people suffer. I quote:

"But so long as there are certain weaknesses in our society, well, it may be necessary for a Government whichever Government is in power, whichever party is in power—one day one party may be in the Government; another day another party may be in the Government—the Government may require the use of those special powers for the benefit of the people themselves."

Sir, this was said in this august House on the 28th August, 1978, by the then janata Law Minister, Mr. Shanti Bhushan Sir, I quote Mr. Shanti Bhushan not to justify our action in bringing forward this Resolution. We have our own sense of service to the people. But I do so because the criticism comes from such Members who were in power with such a Law Minister directing the ways to deal with an extraordinary situation.

Sir, I do agree with the hon. Members that the utmost caution and restraint should be taken while taking action against those who violate the Essential Services Act. One Essential Services Act is already in forec and we have no report of any reckless use of its powers. Yet, I would request the hon. Home Minister to give strict directions to the State administration so that they exercise caution and restraint the use of the power. Because, I know what happened in a certain case. That was 8th June when the Gana Sangrama Parishad gave a call for a "light off" protest in Assam. In my town, Jorhat, a number of officers of Assam State Ele ctricity Board including the Superintending Engineer, were arrested and put

in the police lock-up even though they were on Duty. These things must be looked into. There should be some kind of a safety device so that this power is not misused. Continuing the same blowing hot and cold in the same breath, or should I call it running with the hound and holding with the have." that the Government has been accused of too often, even now by my honourable friend there for going ahead with preparations for holding elections and trying to impose elections on the people without resolving the foreigners' issue but at the same the Government has been accused of trying to avoid the election. Sometimes the Government has been accused that while Government is going ahead with the preparations to hold elections, they want to impose the election on the people of Assam, at the same time they will say that the Government is not doing anything to see that elections can be held on time. Both these propositions are self-contradictory. They do not go together.

Regarding the development of the region, so many things have been always spelt out in the House-railway improvement, TV, royalty of the crude oil to be raised; tea has its problem; and so on so forth. I have been saving a number of times. There is something basically wrong with the planning there because our approach is piecemeal. I would not have raised this matter today because I have raised it on a number of times in the past, but since the Home Minister was the honourable Finance Minister at the time when I raised this point, and since today he is here as the honourable Home Minster. I would like to pleace it today for his attention on what I feel about this particular region. It is not a question of Assam or Nagaland or Mizoram The entire region should be considered as one zone for intergrated development. Not one single unit; a State or a Union Territory can not be consider in isolation. But to consider it as one zone for integrated development there are certain problems, because there are difference between

the various units of the north-eastern region, even topographically, Topographially it varies from the snowcapped peaks of the Himalayas in Arunachal down to the marshy lands of Assam. Again the people in the different states and Union Territories of the region speak different languages, they speaks different dialects, they have different social customs, they have different cultural traits. So what is required today is that there should be some investigation some considering it as an integrated zone for development, and it is also not possible for any individual scholar cr any individual university to conduct this research work Even if it is possible sometimes, there is no co-ordinating agency to bring together the relevant data the results of the studies and investigations, for the use of the academicians and planners who are engaged in the exercise of planning in the entire region. So I suggest that there should be a centre for economic growth. There are at least twentfive all over the Some of them are really doing good job. If they can do really good job in other parts of the country, why it cannot do a good job in this region? I place these matters before the hon. Home Minister for his kind consideration. I can assure my hon. colleagues that we are sincere in our desire to hold elections. I personally belive that normalcy can be restored only through the process of democracy and democratic institutions are today off the rails and if we hold elections then and then alone we can put back on the rails these democratic institutions and the entire democratic process.

With these observations, I appeal also to the leaders of the against ion to the call of the Government to create a climate congenial for holding elections to keep the democratic process and to bring peace and prosperity and development back to the state which it was badly lacking in the last few years.

DINESH GOSWAMI SHRI (Assam): Mr. Vice-chairmanl as expec-

ted, the Resolution moved by the Home Minister for the continuance in force of the Proclamation issued by the president of India imposing President's rule in Assam has come up for discussion so far as this statutory resolution is concerned, I will have no objection to it because I do not think election in Assam is actually possible by September. So there is no other way but to support this Resolution.

But so far as the Statutory Resolution moved by Mr. Laskar is concerned, not only I strongly oppose it, but I am even amused by it. Mr. Laskar has said that he is bieng compelled to add these four items because of serious disruption of public life because of the bandh. May I request him to go through the news belletins of the All India Radio and T.V. coverage and to the Home Minister's own observations or the Government's observations that in the last few months and one and half years whenever the bandh call has been given, life in Assam has not been disrupted, life is normal there, people have attended offices in their thousands and there has been no disruption and the bandh is a failure? If that is so, are you telling a lie by saying now that there has been disruption of public life? Or, is your media telling a lie that there has been no disruption of public life and the and the life is normal? The country and Parliament is entitled to know which one is telling the truth—Mr. Laskar or the media. We have a right to know what is the real state of affairs. If there was serious disrutption of public life, then you have misled the entire country through your media and your information and Broadcasting Minister should resign. And if not, if really speaking there has been no disruption of public life, then you have brought forward this Resolution ro curtail the democratic rights of the people in which case Mr. Laskar should resign. If you both have some respect for democratic norms, then both of you cannot hold your respective positions. But we know that respect for democratic norms is a thing which we should not expect from you.

I am very happy that Mr. Venkataraman has now taken over the Home Ministry. He is a man who is widely respected in this House. He is a man who is conversant with the laws of this country. And I am sure, while trying to negotiate for solution of the Assam problems, he will try to find out a solution within the framework of the law.

The Home Minister has made a statement, both here and in the other House, that the Government poses to hold election in Assam in March, 1982. It is a Constitutional obligation because the alternative to election is emergency. And I for one will not like emergency to be imposed in Assam. I would, therefore, like the elections to be held in Assam. But the Government has not made their position clear as to whether they will hold election in Assameven if the solution to the vexed problem of foreign nationals is not arrived at between the negotiators and the Government. Are you determined to hold elections because there are so many press reports that the Government is also contemplating to hold election partially only in those constituencies where it is possible? Mr. Laskar is reported to have made some sort of announcement that election will be held in 84 constituencies where Assamese are not in majority. And, therefore, not being in a majority.....

SHRI NIHAR RANJAN LASKAR: I think I have to deny what you are saying. Just wait a minute. Because you mentioned my name, you have also to hear me. I have never said that. I said that election is to be held in Assam and there is no alternative. It is always a question of elections throughout the State. If election is to be held, it should be throughout the State.

Freedom of Press

Now, Sir, the point that I am making is this: Is the Government thinking of holding elections even without waiting for a solution. Mr. Venkataraman has also said to some—I hope, Mr. Venkataraman, you will excuse me if I divulge secret—that he will rather like not to hold the election rather than facing a confrontation between the people and the Government on the issue of foreigners. Therefore, the funda- . mental question remains and we would like to know what the stand of the Government is on this. After all to be held I want elections Assam. I feel that if the elections are held, without arriving at a solution and thereby hurting the feelings of the people, the sentiments of the people of Assam, three dangerous consequences are likely to follow: One that there is a possibility of a very large-scale violence; the scond is that there is a possibility of social fragmentation and communal and guisticfeelings will undoubtedly grow and thethird, about which I have been worried throughtout, is that there is a feeling of alienation in Manipur and the plains of Assam, the cradles, the two places, where Indian nationalism flourished and that alienation will be allowed to continue and grow if this situation is allowed to remain as it is. Now, what is solution? My friend, Mr. Handique, has said that we have a national Commitment and that there are considerations. humanitarian think the issues have been mixed up. Undoubtedly, there is a national commitment and there are humanitarian considerations and I can understand that. But the Constitution declares who is a citizen and who is is foreigner and the Government uptill now has not announced that they are thinking amending the Constitution. The Constitution is there to determine who is a citizen and who is a foreigner. Once we detect a person, can we say that because of these considertion we are not going to detect whether a person is a foreigner or a citizen?

This is the fundamental question to which I have not been able to get an answer from the Government of India up till now. The question is this: If people have come from Bangladesh, their legal status must first be determined. If the people who have come from Bangladesh are constitutionally citizens of India, then there is no question and they have got all the political and legal and constitutional rights. But, if they are not citizens of India, then the first question is to detect them, identify that they are not citizens and then the second anestion comes and that questions is as to what we do with them. Do we turn them out? Do we throw them out? Do we treat them compassionately? Do we act on humanitarian considerations? Do we grant them citizenship? And, if we decide to grant them citizenship, then the question that automatically comes is that they have got a right to vote also. Can any government in any democratic and consitutional set-up say that it is not going to identify a foreigner even if under the Constitution he is a foreigner? Can the Government say so even if he is, under the law, a foreigner? This is a question to which the Government has not given me an answer up till now? There may be differences of opinion on this. Well, the Government may decidethat even if somebody is a foreigner, because he has come for political compulsions-there may be economic compulsions also-the Government cannot throw them out, that is will grant them citizenship. But, if you do not identify them and grant them citizenship, how are you going to solve this problem? Even if you are not solving the problem, in 1991, somebody else may rake it up. A different Government may come there and may rake it up and say that these persons are not citizens under the Indian Constitution. Therefore, I say, let us do detection, deportation and deletion. We should agree to detection and if we agree to detect,

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then the question will be: What do we do with the minorities, the religious minorities, who, because of political persecution have come to India? We will treat them separately grant them citizenship. That will follow only when we accept the question on detection. The point is that the Government of India has all along been talking that it is not prepared to detect them even if they are foreigners and even if they are not citizens and this is going against the Constitution of this country and till now I have not got an answer and, knowing full well Mr.

Venkataraman, I hope he will 5 P.M. give me some answer.

Is his your contention or the Governments of India's contention that even if a person is a foreigner within the law and Constitution of this country, we will not detect certain categories of foreigners. Once you detect, the question is what we do to them. That maybe a separate aspect which we may discuss separately. So far as 1961 and 1971 are concerned, Mr. Handique has said that from 1961-71 only 9 lakh people have come and it is a very normal growth. If it is a normal growth and if you are not to deal with certain very abnormal number of people between 1961-71, why don'ts you detect them? This is again a contradiction. On the one, hand, Handique says that there are 9 lakh of people which is a normal growth. There has not been anything abnormal in the rush from Bangladesh. On the other hand, the Home Ministry says how can you deal with lakhs and lakhs of people who have We would like to now migrated. whether there has been any abnormal migration between 1961-71. If there is nothing abnormal, why don't you identify, detect and solve the problem on the negotiating table? I am pointing out the contradiction. The Government has, at some

point of time, said something. Why can't this House be taken into confidence. It cannot be a market place somebody saying one rupee and some one else saying 4 annas and then we arrive at a compromise of 8 annas. Your legal and contitutional questions cannot be decided by bargaining at the market Important political questions must be discussed and debated and decided within the framework of law and the Constitution. I would like to know whether the Government is thinking of holding elections in March, 1983. If my information is correct, no directions have been given to the Election Commission. You cannot give a direction to the Election Commission without a solution to the problem. But I would like to know whether you have approached the Election Commission. What is their verdict? I feel that so far as deletion is concerned, it will be a subject matter not within the domain of the Government, but within the domain of the Election Commission. All the time, we have been told that 3 lakh people have come and 2.95 lakh have been deported. Will the Home Minister kindly tell us whether the names of all those persons against whom deportation notices have been issued have been deleted from the voters' list? This is a positive and pointed question that I am putting to the Home Minister. Right from 1951, have vou deleted the names of those persons against whom you have issued notices of deportion or whether their names still exist on the voters list? This is my grave allegation with the sense of responsibility on the Government of India that the names of a large number of persons whom you always say you have deported are still on the voters list. Why have you not corrected those voters' lists? The Government of India assured us about of borders. Nothing happened. There have been explosions. In my city of Gauhati

there have been explosions in which innocent people have been killed. Some persons have arrested. I would like to know whether it is true that one of them came from a neighbouring and belongs to a Lest Party. I do not want to name him. I do not want to generate heat. It is said by the Assam Administration, that some kingpins have been arrested. We would like to know who are these kingpins, whatever political affiliations may be. whom do they belong and what are their political affiliations?

So far as eviction is concerned, the difficulty is that whenever the foreigners have teen sought to evicted, there is a hue and cry that the Indian nationals are being evicted and always the evictions are stayed. They say that in these evictions not only linguistic minorities, religious minorities but the people of the majority community have also been evicted. We have not protested. Assamese came to me and told me that they had been given the orders of eviction. They came to me for help. I said: If you have occupied Government land illegally, we not going to stay it because, the moment, we stay it, it will come in the way of a solution to the foreigners' problem. After one of the basic and fundamental problem in Assam is that the land reserved for the tribal people has been occupied by people who have come from across the border and if they sought to be evicted in order, to give theland to the tribal people, why should this eviction be staved? I do not want to accept the allegation that the Assamese officers are pro-Muslims. In fact, I am sure, that the Home Minister at tag ewill not accept it. Therefore, why do you suddenly make a ad hoc order of stopping evictions? If there are individual cases brought to your notice that a person who is an Indian citizen has been evicted, undoubtedly protect him and take action against the officer. But the moment you pass a general order to stopping these evictions, you stop this process, And me poit out that if such type orders would not have been passed right from the Independence, problem probably would not have reached the magnitude that it reached today. Therefore, far as the Assam problem is concerned, I also appealed to the students and also to the Government because I feel also that the democratic process in Assam should come back as early as possible—that oa the negotiation table, a solution will be available. And I am sure that with the charming approach of the Home Minister whom we cannot provoke at any point of time even if we try to, he will be able to find a solution. But the solution has not been possible because, as somebody has said, not only the students have taken a firm stand but the Government of India also has not taken up a very clear stand on the constitutional and legal and political question.

Now, Sir, coming to some of the problems, I will just be making a passing reference because my friend, Mr. Sharma is speaking, and you are very kind to give some time to me out of turn. The first point is that so far as oil royalty is concerned, the Government really speaking, has of India, cheated the people of Assam, I will say how. Under the Act, oil rovalty once made will not be for four years. What the revised Government of India did was that they announced the oil rovalty. And after announcihng the oil royalty, they raised the price of crude so that the benefit of the rising of the price of the crude does not go to the people of Assam. We are assured in this House by the Petroleum Minister that the Prime Minister is seized of problem and she was thinking of giving some greater relief to the people

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of Assam. Why has this not been done? Then there was a demand for a rail-cum-road bridge connecting Jhogi Gopa in the Meghalava region. And we found a report in the 'Assam Tribune' basis of a statement from the the Governor. And I have checked up that this statement of the Govenor was undoubtedly true, that the Prime Minlster has cleared pro ject. But in an answer to a question, Mr. Mallikariun said that this is subject to the availability of the funds and the dearance by the Planning Commission, Now, this has again created a crisis of confidence in the neanle of Assam because when the report goes out that the Governor has said that the Prime Minister has cleared a project, the people feel that the project has been cleared. But the next moment the Deputy Minister comes and says that it is subject to the availability of funds and eclarance by the !Planning Commission. Naturally the people of Assam feel that the Government's words cannot be veven trusted. Even a deputation is coming from that region. I will request the Home Minister to clarify the position and also to accept it. Now, what have you done about the Brahmanutra Flood Control Commission? I do not want to go into the details. Assam is under the grip of deep floods, and on a war-footing the Brahmaputra flood problem should be tackled.

Sir, the last question is regarding a very great irregularity that came to our notice about the Indian Oil Corporation in the purchase of agars. After all, whenever we have referred to it and in spite of my best efforts to get it under a Calling Attention or otherwise, we could not succeed. Sir, what we found is that the Indian Oil Corporation purchased some agars from some unauthorised persons without paying the required taxes. And the answer given by the Minister of Petroleum and Chemicals and Fertilizers, in reply to a question put by Mr. Robin Kakati, is that the Indian Oil Corporation has not purchased any agarr wood oil but they have purchased agar/ wood from two parties. The concerned State Government authorities, somet of whom who came to the refinery also pointed out to the IOC tha certain royalty and sales-tax charges were payable on this item. As soonas this was done, all necessary dues amounting to Rs. 12,200 were paid to the State Government, So., I would like the Home Minister to make an independent enquiry this because though it was from the Assam forest, Assam Government does not permit now this type of sale. And this was shown to have been purchased on an-Arunachal Government transit permit. And it! was reported in an important newspaper. I would also like the Home Minister to take note of the fact that the officials of the IOC itself took strong objections to the procedural aspect because I have with me a certified copy of the letter of the Senior Finance Manager of the Oil Corporation, who said that the payment may be made to the party after the reduction of the Assam Sales Tax and only after receipt of the clearance from the Department of Economic Offences the Government of Assam, functioning under an I.G. Also it is seen that but for the fact that the Assam officers came to the refinery. this should have gone unnoticeed and also this is my information that the case was filed Offience Ny 6/25, but it has been dropped. would like the Home Minister to make a very independent inquiry into the whole thing. Therefore, Sir, I would submit that so, far as this Statutory Resolution of Mr Laskar is concerned, it is totally uncalled for because it has unleased a reign of repression on the Assam employees and it is better

that the Government do away with it and the Government does not follow this type of polic I do hope that the hon. Home Minister will try to sort out the problems of the Assam issue. But it is possible only if we approach the whole problem not only from the point consiof view of humanitarian derations but also keeping in view the legal and constitutional perspective properly.

*SHRI ROBIN KAKATI (Assam): Mr. Vice-Chairman, Sir, the Hon'ble Home Minister has come forward with a proposal to extend the Preresident's Rule in Assam. probably, in the other state of India, President's rule for such a long period was in practice after independence. I want a categorical reply from the Home Minister that at what point of time the President's rule in Assam will come to an end and what effective steps are being taken by the Home Ministry improve the situation in Assam.

have been discussions There on many occasions in both the Houses regarding the problems in Assam. Many rounds of discussions took place between the Government and the movement leaders of Assam; but they have not been able to find out a solution but instead the problem has been becoming more complicated According to the movement leaders the Government is not keen to solve the problems of Assam. The Government is trying to suppress the movement by means of repression and other oppressive methods. Meanwhile, enough mischief has been done by New Delhi, C.R.P. forces unleashed an atmosphere of terror in Assam, by committing large scale brutalities including crimes of worst type against women folk. Although continuing discussion is for a long time, it seems that the Government is not at all sincere at their efforts. They are trying to hoodwink the people just like cunning fisherman, who tricks with the fishing hook, sometimes tightening the rope and sometimes loosening the rope to weaken the fish concerned and in the long run the poor fish is caught. The Central Government also is playing the same trick with the movement leaders of Assam. The Central Government is adopting dallying methods. The Government is perhaps thinking that the movement will fizzle out automatically. But this is a wrong idea on the part of the Government. The Government is thin king to decide unilaterally and they want to impose their decision on the people of Assam. Therefore, I want to know from the Home Mi nister that what positive steps ar being taken to solve the vexed problem of Assam.

Although the President's rule is in vogue in Assam, but in reality who is conducting the state of affairs in Assam? Whether the Assam administration is under the control of the Home Ministry or it is under the control of the advisers to the Governor or it is being controlled by some unseen power? For example, the heads of the admias well as the advisers nistration to the Governor are not Assamese people.

There are large number of encroachments on Government Reserve Forests. Railway land and Government In some places these encroachers, becoming very oppressive and it becomes law and order proboems District and the State Goto the vernment. Some of them are enin anti-social gaging activities as stated by N.F. General Under such circumstances in such places the eneroachers. The Government passed orders for eviction against those illegal encroachment of these places only, state Government decided to evict. After a few days,

^{*}English translation of original speech delivered in Assamese.

the eviction started, that eviction order was stayed by the Central Goverament. An influencial M.P. from another State made contact with the Prime Minister and the Home Minister and he apprised of the Prime Minister that the religious and linguistic minorities were harassed as a result of the eviction order and he got the eviction order staved. It was also alleged that Indian harassed by evicting citizens were them. On the other hand eviction is being done against the Assamese In Maligaon encroachers. Pandu some Thopries have demolished. But hundreds Assamese people were evicted and their pacca houses were demolshed. There was a news item on the 30th July, again that an M.P. met the Home Minister and the eviction order in the Forests Reserve was stopped because the said M.P. told the Home Minister as it is alleged that the linguistic and religious minority are being harassed their houses, were burnt. In this connection a news was culculated in the "Patriot" on the 7th July— "Assam officials doubt legality—Controversy to stay eviction," alleged that there is a controversy in between the Central and State Governments.

These phrases are being usedsuch as -linguistic minority, religious minority, Indian citizen and so on, are being harassed just mislead the Indian leaders-Central Government and People of India. It is an established fact that during the last 35 years the Assam Government had to stop eviction at least for 30 times. It happened so—simply because of the fact that there is a very strong lobby which can influence the decision of the Central Government. Under the influence of that powerful lobby the Assam Government had to stop eviction against those illegal occupants and their programme of detection, deletion and and deportation of foreign nationals could not be materialised. These phrases of linguistic minority, religious monority are playing a havoc with the people of Assam. these "Slogans" are raised the Central leaders and Government become neryous. It is like a magic ward in the hands of the encroachers specially railway land encroachers and as well as to the foreign nationals in Assam.

Therefore, I want to say that the Central Government is much responsible for the foreigners problem in Assam, since no firm principle was formulated by the Central Government. Even today the Forest Reserve land, the Railway land are being encroached in a systematic manner as at result of such a wrong policy of the Central Government. Even now Ihopries are being erected whenever by Bangladeshies found thev ล convevsent place The Government is not taking any action against such offenders although the State of Assam is under the President's rule. When action is initiated, they are stopped under the lame excuse of harassment of linguistic minority, religious minority, Indian citizen and so en.

Today, in Assam the bonafide Assamese are being treated as foreigners. The Government have enough forces to maintain law and order in the country. They have at least 15 thousand C.R.P. sonnel at their disposal in Assam. There were 158 bomb explosions cases in Assam. So many murders took place in Assam. In spite of these police and intelligence sources, the Government failed to arrest the real criminals. May I know why? Of course some persons have been If we look at these arrested arrested. persons, we find that majority of them are non-Assamese. On the other hand some innocent Assamese youths have been arrested unnecessarily and

even bail is not granted to them. But the non-Assamese persons are granted bail. I know a certain persons, who is non-Assamese and who was arrested 5 times but every time he was released on bail. Some tender Assamese youth are arrested without any definite charge and they are harassed and inhumanly tortesred by the police.

Calling Attention re.

I want to know from the Hon'ble Home Minister whether Assam is an integral part of India? Whether Assamese people are Indian citizens or not? Much atrocities are being committed over the Assamese people by C.R.P. personnels—as if Assam is under colonial rule. Dishpur, the capital of Assam is just like a fort. Barbed wire fencings are all around. No common men can go there. There are so many police, C.R.P. and Military guards at different points. One has to obtain a pass to enter that areas. There is total brain-wash of the C.R.P. personnel posted there. A dangerous idea has been injected in them that Assames people are secessionist, they are rebel, they are anti-Indians, there fore, they are to be terrorised and repressed. A C.R.P. officer stated-Do you know-why we have been posted in Assam? Because they are to be terrorised and repressed. To break down their morals and their anti-Indian movement this is also mentality of some of higher rank. As I.P.S. officers posted in Assam. There officer do not even trust their labour Assamese officers. Even Assamese people move days fears to move freely. No body knows when suddenly C.R.P. will appear and lead them. Even at home students and youths are not safe. Any time they may be draged out of their home, taken to police thana and beaten. What is happening in Assam today, some of them are worse than Jalianwalabagh.

Even today people from Bangladesh are pouring into Assam. The Government has utterly failed to stop infiltration. Therefore, I urge the Government to take some effective step to stop infiltration. There is a real need for all ardent lovers of democracy to cry a halt to all these mischievous designs of the Government of India. Assam no doubt, would fight the evils to the last. But certainly the rest of India cannot afford to remain silent onlookers of this deliberate conspiracy against democracy and peace loving people of Assam who are fighting for a right cause.

I had many more points to refer, but another member from our party is participating in the de-bate. So, with these words I conclude my speech.

असद मदनी (उत्तर प्रदेश) : जनाव नायव सदर साहव, मैं इस बान से मतफिक हं श्रौर यह मानना जरूरी है कि यह श्रामाम में गैर-मुल्की का ममला, एक काननी ग्रौर ग्राइनी मसला है। इसको हमारे ग्राईन ग्रौर कान्न के म्ताविक जैसाकि हमारे कांस्टीट्यूणन ने कहा है कौन शहरी है भ्रौर कौन शहरी नहीं है, इसको बिल्कुल साफ किया है कि ग्रपने शहरियों, सिटीजन्स के मामले में ऐसा तरीका-ए-कार स्रख्तियार करना चाहिए जिससे यहां के शहरियों पर कोई जल्म, ज्यादती, ना-इन्साफी, खौफ परेशानी न हो और वे ग्रमन ग्रौर ग्रमान के साथ ग्रपनी शहरी हुकुमत का इस्तेमाल कर सकीं श्रौर सहलियत के माथ जिदगी गुजार सकें। मझे इस बात का श्रफसोस है कि श्राज कान्न का हवाला उन लोगों के हक में दिया जा रहा है जिन्होंने कानून की, ग्रमन की, इन्साफ को, हिन्दुस्तान की हकमत, हिन्दु-स्तान की दौलत, हिन्द्स्तान की शहरियत इस मुल्क की जिंदगी का मफलज करने की कोशिश की, पेट्रोल बन्द किया, ग्ररबों रुपये की दौलत से मुल्क की महरूम किया, महीनों मे ज्यादा मुल्क पेट्रोल से, कच्चे पेट्रोल के स्राने से महरूम रहा, तिजारत

फिसाद फैलाया, बदग्रमनी बन्द रही, फैंनाई, मारधाड़ की, वहां के अफसरों को, उनको श्रौरतों को, बच्चों को, सड़कों के रोकने में, ट्रेफिक के रोकने में, बदश्रमनी फैलाने में, मारधाड़, इन सब में शरीक किया, डाक्टरों कें। मारा गया, तालेबिलमों को, जो स्टुडेंट, नोजवान उनकी एजिटेशन में शरीक नहीं हुए, उनको क्लासेज में, उनको बोडिंग हाऊस में निहायत तंग किया गया ग्रौर जो लोग उनके साथ शरीक नहीं थे, श्रासामी थे या नान-ग्रसमो थे, चनकी जिंदगियां खतरे में पड़ी, लड़िक्यों की बेग्राबरुई हुई, नोजवानों के। रास्ते चलते परेशान किया गया, हर किस्म के ला एण्ड म्राडंर को खत्म किया गया, तबाह किया गया । ग्राज वह उलटी बातें कह रहे हैं ग्रौर यह कहते हैं कि ग्रमन होना चाहिए, इंसाफ होना चाहिए। ग्रमन ग्रौर इन्साफ का तो कही दूर-दूर भी हवाला नही, बदभ्रमनी---ग्राज हिन्द्स्तान का ग्रसम हमेशा से अंग है और रहेगा।

लेकिन वह दिन याद करना चिहए **जब** सारी दुनिया में वह फोटो छपा कि इंडियन डाग्स गो बैक, या क्या कहा था। मैंने ही वह रसाला पार्लियामेंट में पैश किया था। ग्रगर हिन्दुस्तानी सब के सब डाग कहे जा सकते हैं, तो फिर क्या कहना कहने वालों का। वह लोग हिन्दुस्तान के बफादार हो सकते हैं। क्या वह चन्द लोग इस काबिल हैं कि उनकी इज्जात की जाए ग्रौर उनके साथ कोई ग्रच्छा वर्ताव किया जाए। यह हमारी कमजोरी है कि इस किस्म के लोगों का हम लोग सिर पर बिठाते हैं ग्रौर उनको बदग्रमनी ग्रौर फिसाद और लोगों की जिंदगी तबाह करने के--यह बात कि बंगला देश से कोई स्राता है, तो हो सकता है कि हमारे बाज लोगों को उनकी खबर हो, उनका फर्ज है कि अक्र तरों को उनकी लिस्ट दें, नाम दें,

तहकीकात का मौका दें ग्रौर यह पता चले कि बंगला देश से कौन ग्रा रहा है ऋौर कौन नही है, जिनकी उनको खबर है।

हम तो यह जानते हैं कि बार्डर पर सख्ती है ग्रौर होने चाहिए। हम किसी भो गैर-मुल्की को गैर-कानूनी तौर पर हिन्दुस्तान में रखने के हक में नहीं हैं। लेकिन इसी तरीके से हिन्दुस्तान के शहरियों को बाजार, घाट, हाट, रास्ते में किसी बेचारे गरीब मजदूर कें। जिसके पास कागज साथ नहीं ग्रौर सह़लियत नहीं है, मिट्टी काट रहा है किसी गांव में किसी बांध पर, उसकी 🕴 वहां पकड़ लिया जाए ग्रीर यह कहा जाए कि तु हिन्दुस्तानी नहीं है, लोगों का चलना-फिरना दुर्भर हो-मैं खुद ग्रसम जाता हूं ग्रौर मैंने वहां मंजर देखें हैं कि बदग्रमनी, फिसाद है, एजिटेटर्ज का तरफ से सड़कों पर चलना नाम्मिकिन है और हर तरफ से खतरात हैं ग्रौर उनकी जहनियत निहायत खराब है। एरोड़ोम से ग्राना-जाना बंद है, कोई ला एण्ड ग्रार्डर नहीं है । जरा उनके साथ नर्मी हो, यह हमारी सरकार की भूल है कि इस किस्म की एजि-टेशन चलाने वालों के साथ किसी किस्म की नर्मी होनी चाहिए।

वह हिन्दुस्तान के, ग्रसम के ग्रमन में कानून के दुश्मन हैं। उनके साथ दुश्मनों जैसा व्यवहार होना चाहिए। वह चन्द लीडर हैं जिन्होंने लोगों को पागल बना रखा है ग्रीर जहां तक ताल्लुक है गैर-मुल्कियों का, बेशक अगर कोई गैर-मुल्की गैर-कानूनी तौर पर यहां रहता है, उसके लिए कानून मौजूद है, हुक्मत मौजूद है, उसको रोकना चाहिए।

नेकिन उसके साथ यह बात कि पुलिस के हाथ में सब मामला चला जाए ग्रौर कोई इन्साफ न हो, कुछ बात न सुनी जाए, यह बात नहीं होनी चाहिए । मुझे इस बात का दुख है कि ग्राज भी वहां के लोगों को

जुल्म के साथ, हिन्दुस्तान के शहरियों की, सिटिजंस को जुल्मन वहां से निकाला जा रहा है ग्रौर बाज-बाज इलाकों में बगैर नोटिस, बगैर उनको मौका दिये कि वह ग्रदालत में जाएं, या किसी जगह जा कर ग्रपने कागजात दिखाएं, उसके बगैर पुलिस् पकड़ती है रास्ते, घाट से ग्रौर उनके कागजात अगर वह दिखाना चाहते हैं, तो कागजात फाड़ करके फैंक देते हैं ग्रौर भ्रगर कोई ऐसा मौका नहीं होता है, तो ्कहते हैं कि हम ले जाते हैं, कल श्राकर पुलिस स्टेशन से ले लेना । पर फिर कहां मिलता है । कागजात जायां कर दिये जाते हैं ग्रौर इस तरीके से जल्मन रोजाना लोगों कः ग्रसम से निकाला जा रहा है। हिन्दुस्तान के शहरियां को, नागरिकों को ग्रौर ग्रगर किसी गरीब, किसी मजदूर जिसके पास घर नहीं है, झोंपड़ी में रहता है, ग्रपनी जमीन नहीं, ग्रपना खेत नहीं, मजदूरी करके पेट पालता है तो वधा वह हिन्दुस्तान का शहरी नहीं होगा इस जिए कि कहीं उस का नाम नहीं। कोई गरीब ब्रादमो ऐसा हो जिस के पास कोई तहरीरी सब्त न हो लेकिन उस को देखने वाले 50-60 साल से हिन्द्स्तान में मौजूद हैं, वह यहीं 🍃 रहा, लोगों ने उस का वचपन देखा, जवानी देखां स्रीर स्रब वह बूढ़ा है, उसको स्राप पकड़ें ग्रौर कहें कि तुम्हारे पास तहरीरी सब्त नहीं, इसे निकाल दो--यह जुल्म है जा कातिल के साथ भी नहीं होता । कोई कल्ल करता है, मर्डर करता है तो भी उस सफाई का मौका दिया जाता है। यह सरकारी मशीनरी को जिम्मेदारी है कि वह किसी को गैर-मुल्की कहती है तो फिर साबित करे कि वह कैसे गैरमुल्की है, उस को मौका दें कि वह साबित करे कि वह हिन्दुस्तानी है। अगर वह हिन्दुस्तानी ग्रपने को साबित कर लेता है या सरकारी मशीनरी उस को गैर-मुल्की साबित नहीं कर सकती तो उस को यहां रहना चाहिए, उस पर जुल्म नहीं होना

चाहिए। लेकिन ग्रगर वह साबित नहीं कर सकता है तो कोई उस का हामी नहीं, उसको मल्क से जाना चाहिए। इस तरह से जुल्म करना श्रीर सताना श्रीर उस के लिए वकालत करना, इस तरह की फिजा बनाना बिलकुल नामुनासिब है।

जहां तक वोटर लिस्ट का ताल्लुक है इस तरह का म्रान्दोलन चलाया गया, प्रेस को पिकेटिंग की गई, लोगों का रोका गया, तमाम फेहरिस्तें जाया कर दं। गयीं। इस तरीके से नामुकम्मल, गलत तरीके की लिस्टें बनाने का कोशिश की गई। पहले इलेक्शन हो चुके हैं, जा बोटर लिस्टें एक मर्तवा इनेक्शन में सा चुकीं इलेक्शन जिन के धाधार पर हो चुका है उन की चाहिए। प्रगर ग्राप के नजदीक केंई गैर-मुल्की है तो भ्राप साबित कीजिए। वोटर लिस्ट का सवाल नहीं है। हिन्द्स्तान में उते रहने का हक नहीं अगर वह यहां का सिटीजन नहीं है। पर इस तरीके से लाखों का तादाद में जिक करना, मुख्तलिफ तरीके से हवाला देना, लाखीं त्रादिमयों का हिन्दुस्तान को शहरियत से महरूम करना कोई ग्रमनी-ग्रनान की फिजा वनाने की बात नहीं है।

हमारे बहुत से वेचारे हिन्दू भाई पाकिस्तान के जमाने में भी और उस के बाद भी बांग्ला देश की सरजमीन से, जो पहले पाकिस्तान था, ग्राये हैं । ग्रगर ऐसे कुछ लोग आये हैं संार वहां मजबरी महसूस करते हैं तो हमारा फर्ज है कि हम उन को पनाह दें। अगर वहां से कुछ लोग आर जाते हैं, वे परेशानी में हैं, मैं तो कहता हूं कि हिन्दू हों, मुसलमान हों, सिख हों या किसी भी मजहब के हों--पहले तो एक ही मुल्क था--उन को इस लिए रोकना कि दूसरे मुल्क के रहने वाले हैं ठीक नहीं है। हां, विला वजह नहीं ग्राने देना चाहिए। हमारे मुल्क में इतनी जगह नहीं है कि हम लाखों-करोड़ों की युसा लें, लेकिन ग्रगर दो-चार श्रादमी
मजबूरी से ग्रा जाते हैं तो भो हम उन्हें
बसने न दें, ऐसी कोई नीति बनाना कोई
भली बात नहीं है। सब चीजों का
ख्याल रखना चाहिए। ग्रगर इस तरह कुछ
ग्रा जायें तो उनको भी यहां मौका देना
चाहिए। कोई जरूरी नहीं है कि पहले
मौके पर उन्हें शहरियत दे दें। ग्रगर
यहां रह सकों, मौका हो तो जरूर बन
जायें, नही तो वापस चले जायं, मगर इस
तरीके से एक कायदा बना कर लोगों को
यहां से निकालने को कोणिश करना कोई
म्नासिब बात नहीं है।

मैं इस बात का जिक्र कर चुका हूं कि पुलिस के हाथ में इस कं देना, जिस तरीके के वहां खराब किस्म के श्राफीसर्स हैं जो एजीटेटर्स के जहर से रंगे हुए हैं उन के हाथ में मामला देना और जो लोग उन के मुकाबले हुकूमत की वफ़ादारी करते थ उनको हटाना--यह बात गवर्नमेंट के लिए किसी तरह मुनासिब नहीं है। इससे फ़िजा खराब होगी श्रौर श्रासाम का ग्रमन तबाह होगा। यह वहां हो रहा है। खास तौर से दारांग जिले में बहुत जुलम हो रहा है। वहां एक गांव है कालाचर। 7 अप्रैल को वहां मुहम्मद अली 40 वर्ष की उम्म का है, स्क्रीनिंग के नाम पर उसके तमाम कपडे उतार दिये गये, नंगा कर दिया गया भ्रौर नंगा कर के उस के बदन को नापा गया भ्रौर क्या क्या किया गया । इसी तरह दूसरी जगहों पर लोगों कें। मारा गया, पीटा गया, उन के कागज फाड दिये गये। इस तरह स्क्रीनिंग के नाम पर मुसल्ला पुलिस को ले कर जाते है, पूरा गांव घेर लेते हैं। ग्रनपढ़ ग्रवाम, जाहिल देहाती---श्राम्डं पुलिस ने श्रा कर गांव घेर लिया, बुला-बुला कर धक्का दे-दे कद पूछते हैं, किसी के चपत मार दी-बेचारे गगर उन के पास कागज हों भी तो

मुसीबत में उन्हें दिखाना भूल जाते हैं कह नहीं सकते, बयान नहीं कर सकते, ढ्ढ नहीं सकते श्रौर उनको कह देते हैं कि तुम तो गैर मुल्का हो, निकल जास्रो। तो इस तरह के मजालिम का रोकना चाहिए ग्रौर इन हालात का दुरुस्त करने की कोशिश करना चाहिए। इसी तरीके से स्रासाम में ब्रह्मपूत्र श्रीर दूसरी बहुत सी नदियां हैं। वह दुनिया में सब से ज्यादा बारिश वाला इलाका है। वहां बारिश से ग्रौर बाढ़ से ग्रांर दिरयाश्रों के तुफान से ग्रौर उन के कटाव से बराबर नुकसान होता रहता है और जब कोई गांव या घर या लोग उस बाढ़ क। जद में ग्रा जाते हैं तो उन की जमीन कट जाती है। श्राखिर वह गरीब कहां जायें। कहीं जायेंगे तो कहा जायगा कि तुम तो तीन साल के हिन्दुस्तानी हो। तुम सब्त दो भ्रौर नहीं ता निकली यहां से । इसी तरीके से अगर सिटीजनशिप का फैसला होगा कि एक गरीब यहां से वहां चला गया, मृंतिकल होने पर मजबूर हुआ और उस कः गैर मुल्की बना दिया गया तो किसी का भी सिटीजन रहना यहां मुश्किल हो जायगा। इस तरीके का जुल्म ग्रौर रोकना चाहिए चाहे वह ज्यादती की सरकारी जमोन में बस गया हो या मजबूरी में वहां बस गये हों। उन के साथ ऐसा मामला होना चाहिए कि वे वहां रह सकें। जाहिर है कि जब किसी का गांव भ्रौर घर उजड़ गया दरिया में बह गया तों वह कहां जायगा। उन के पास कोई माल या ग्रसास तो बाकी नहीं रहता । पहले 50 बीघे के वह मालिक थे तो ग्रब 10 या 5 बीघे में ही अपनी गुजर कर रहे गरीबी के साथ लेकिन उन कं्भी अगर गैर मुल्की कह दिया जाय स्रौर कह दिया जाये कि तुम सरकारी जमीन निकलो, तो यह ता ठीक नहीं में बैठ हो, होगा। यह बीस सूत्री प्रोग्राम का जमाना है। स्राज तो जो बगैर जमीन के लोग को जमीन देने

गवर्नमेंट सोच रही है ग्रौर जिन को जमीन किसी भी हालत में मिली हुई है जो मजदूरी कर रहे हैं उन को भी उजाड़ कर बेजमीन कर दिया जाये, यह तो इंसानियत का नहीं है। चाहे ऐसे लोग श्रासामी हों या बंगाली हों या कोई उस में मुसलमान हों या हिन्दू हों या सिख हों, यह इंसानियत का ग्रीर इंसाफ का तकाजा है कि उन के साथ ग्रन्छा बर्ताव होना चाहिए। मैं यह भी जिक्र करना चाहता हं कि एक एस डी भ्रो साहब हैं, भ्राज कल बहुत ज्यादा तनतने वाले हैं। वह पहले तो वरपेटा में थे। तो बरपेटा में उन्होंने एक पुलिस के अफसर को, डी एस पी को बुलाया ग्रौर कहा कि ग्रब्द्रन लतीफ के खिलाफ जो एकत-एम एज ए हैं स्रौर एक्स---मिनिस्टर हैं रिपोर्ट करो कि उस की वजह से कम्युनल रायट होने का खतरा है। उस डी एस पी ने कहा कि अच्छी बात है श्रीर वह वहां से हट गया। उस ने रिपोर्ट नहीं दी । तो उन्होंने एक छोटे पुलिस अफसर को बुलाया और उनको बुलवा कर रिपोर्ट लिखवाई ग्रौर ग्रब्दुल लतीफ, एक्स--मिनिस्टर का जेल में डाल दिया और 15 दिन तक उन की जमानत नहीं होने 🕨 दो ग्रीर उस के बाद बड़ी मुश्किल से जमानत दी। भ्राप एक बार करीमांज वाजार तशरीफ ले ग्राये ग्रौर कहा कि मैं मुरादा-बाद का रहने वाला हुं। सब को ठीक कर द्ंगा। एक लङ्की का कोई मामला वहां था ग्रौर ग्राप तहकीकात के लिए वहां तशरीफ ले गये थे। देहात में देख भाज के लिए गये थे। यह तो भ्रच्छी बात है लेकिन फिर वहां से करीब के बाजार में तशरीफ ले गये। वहां के लोग उन के पास जमा हो गये । उन में कोई डाक्टर था, कोई दुकानदार था, कोई नौकरी- पेशा था जब वह सारे लोग जमा हो गये तो पुलिस से उन्होंने कहा कि इन सब को पकड़ लो। .उस गांव के बाजार का मामला नहीं।

जहां मामला था वहां से हो कर चले ग्राये थे। जो कुछ उन को करना था उस मामले में वह कर चुके थे ग्रौर वहां से ग्रा कर दूसरे बाजार में बैठ गये थे। लोगों ने सोचा कि एस डो ग्रं। साहब तशरीफ लाये हैं इसलिए वहां कुछ लोग जमा हो गये । लेकिन उन्होंने उन सब लोगों को हथकड़ियां डलवा कर बगैर वारंट के हवालात में बन्द करवा दिया इस जुर्म में कि एस डी स्रो के पास तुम क्यों तशरीफ लाये, तुम क्यों जमा हुए। उसके बाद राताबाड़ी में एक गांव है, उसका नाम खैर इस समय यहां नहीं है, लेकिन वहां कुछ जंगतात को जमीन थी। वहां उस को कुछ गरीबों ने चन्द साल पहने, दस, बारह साल पहने उस फारेस्ट के अफसर से ले लिया था, डो एफ ग्री से ले लिय था । थोड़ी-थोड़ी जमीत पर वह गरीब लोग ग्रापनी काश्त करते थे। वहां गन्ने कां फैं रें रो बनी है। तो वहां फारेस्ट वालों ने कुछ दिनों के बाद केस किया । एक जगह उस केस में फारेस्ट वाले हारे। वह जमीन बाजाब्ता सरकारी तौर पर उन्होंने ली थी। दूसरी जगह ग्रंपील की गई स्रौर वहां से फिर वे हारे। फिर वहां उन एस डी ग्रो साहब ने विजिट किया ग्रीर वहां जमीन पर उन्होंने जबरदस्ती कब्जाकर लिया। वेलोगजाकरस्टे ले ग्राये लेकिन उस के बावजूद उस स्टे के बाद भो डो एफ ग्रो के साय उन्होंने उन के तमाम जानवर ग्रौर सामान ग्रौर मालगता, गाय, बैल, उन सब को लटवा दिया । उसके बाद उनके घर तोड़े, उनकी खेतियां जलाई, उनके मकानात जनाये। उनकी खेतियों का यह हाल है, मेरे पास फोटो है यह देखिए । उनके वन्त्रों . उनकी मसजिदों, उनके मकानात सब के सब जना डाने। यह मैं चेत्ररमैन साहत्र की खिदमत में पेश कर रहा हं, रह दे बिए, यह हाल है।

इसी तरीके से वह एस० डी: ग्रो० काहब के कारनामे सुनिये। एक फखरुल इस्लाम वहां मिनिस्टर थे, एम > एल ० ए० थे वहां पर तहकीकात के लिए वह ग्रा रहे थे। ग्राप करीमगंज से तशरीफ लाये ग्रौर उनको पकड कर जीप में ले गये ग्रौर बन्द कर दिया गया। बाद में वारन्ट तामील हुआ। उसके बाद दूसरे दिन जमानत हुई। वहां कछार के 22 ग्रहम लोगों के खिलाफ वारन्ट इश्यू किये। जब मैं वहां गया हं इस मामले को देखने के लिए उस वक्त तक खेतियां, मकानात वगैरह जलाना जारी था। यह है वहां के ग्रफसरान का हाल । अगर ऐसे ही अफसरान वहां रहेंगे, उनकी हिम्मत श्रफ़ज़ाई होगी, उन्हें तरक्की देदी गई, 15 दिन वह कहीं भ्रौर रहे भ्रौर फिर तशरीफ ले भ्राये, यह हाल होगा तो असम में क्या होगा, यह कहना मुमिकन नहीं है। उस गांव का नाम रौशनाबाद है जहां यह कांड हम्रा।

इसके बाद मैं भ्रजं करूंगा कि जिस तरीके से मरकजी निजाम वहां काम कर रहा है, मरकज कहती है, हाँम मिनिस्ट्री ने यह ऐलान किया है कि जो रेलवे भौर फारेस्ट की जमीन जोतते बोते हैं उनसे उसको खाली नहीं कराया जाएगा, तरह से जरूरी है कि रिजर्वखास लैंड जो है उसके बारे में भी होम मिनिस्ट्री ऐलान करे कि उनको भो इसी तरीके से खाली नहीं कराया जाएगा श्रीर लोगों को बरबाद नहीं करेंगे । जिनके पास जमीन नहीं है, उनको सरकार जमीन देना चाहती है, जिनके पास थोडी-थोडी जमीन है, जो गरीब हैं, जो इस परेशानी से फंसे हुए हैं, सैलाब से या किसी ग्रौर तरीके से तबाह हो गये हैं उनको अगर 'श्राप उजाड़ेंगे तो इसका नतीजा क्या निकलेगा ? लाखों जो मुसीबत लोग हैं, मेरी दरख्वास्त है कि जो रिजर्व

खास लैंड है, जब तक वहां कोई सरकार बने ग्रौर वह कोई सूरत सोचे, कम से कम उन लोगों को वहां की जमीनों से नहीं हटाया जाएगा । उसके बाद जो नीति बनेगी इंसाफ पर उसको देखा जाएगा। इन ग्रल्फ़ाज के साथ मैं उम्मीद करता हूं कि हुकूमत मजबूती से वहां काम चलायेगी ग्रौर कोई कम्युनल टेंशन, कोई बदग्रमनी, कोई फिसाद, कोई बेचैनी वहां नहीं बरती जाएगी और जिस तरह से वहां जुलम हो रहा है, लोगों के। परेशान किया जा रहा है, न कोई सब्त देने का मौका दिया जा रहा है, उन पर कड़ी नज़र रखेगी। ग्रफसरान हैं, जो वफ़ादार ग्रच्छे अफसरान हैं उनकी हिम्मत अफजाई होगी ग्रीर जो गैर-बफादार ग्रफसर है उन पर कड़ी नजर रखी जाएगी ताकि वे लोगों को सतान सकें।

इन अल्फ़ाज के साथ मैं उम्मीद करता हूं कि हुकूमत को पालिसी से वहां फायदा होगा और मुल्क तरक्की करेगा।

†[شری اسعد مدنی (اترپردیش):
جفاب نائب صدر صاحب میں اس
بات سے متنق هرں که . . اور یه مانقا
فررری هے که یه آسام میں غیر ملکی
کا مسله ایک قانون اور آئینی معامله
هے - اس کو همارے آئین اور قانون
کے مطابق جیسا که همارے کانستی قیوشن نے کہا ہے - کون شہری ہے اور
کون شہری نہیں ہے - اس کو بالکل
صاف کہا ہے که اپنے شہریوں مان کہا ہے که اپنے شہریوں مان کہا ہے که اپنے شہریوں مان کو بالکل
متیون کے معاملے میں ایسا طویقه کار
اختیار کرنا چاهتے جس سے یہاں کے
شہریوں پر کوئی ظلم- زیاد ہی ناانصافی

(RAJYA SABHA)

هیں اور یہ کہتے هیں که اس هونا چاهئے انصاف هونا چاهئے - اس اور انصاف کا تو کهیں دور دور بھی حوالہ نهیں - بدامنی . . . آج هندوستان کا آسام همیشه سے انگ هے اور رهے کا -

ليكن ولا دن ياد كرنا چاهيّے جب ساری دانیا میں وا فوتو چهها تها که . . . دداندین دانس کو بیک یا کیا کہا تھا۔ میں نے ھی وہ رساله بارليمنت مين پيش كيا تها - اگر ھقدوستائی سب کے سب دوگ کہتے جا سکتے هيں تو پهر کيا کہنا کہنے والوں کا ۔ وہ لوگ هذدوستان کے وفادار هو سكتے هيں - كيا ولا چاك لوگ اس قابل ھیں کہ ان کی موت کی جائے اور ان کے ساتھ کوئی اچھا برتاؤ کیا جائے ۔ یہ هماری کمزوری هے که اِس قسم کے لوگوں کو ھم لوگ سر پر بتهاتے هیں اور ان کو بدامنی اور فساد اور لوگوں کی زندگی تباہ کرنے کے ... یہ بات کہ بنگلہ دیس سے کوئی آتا ہے تو ہو سکتا ہے که همارے بعض لوگوں کو ان کی خبر ھو ان کا قرض هے که افسروں کو أن كى لسب دیں ۔ نام دیں ۔ تصنیقات کا موقعة دیں اور یہ پته چلے که بنگله دیوس سے کون آ رہا ہے اور کون نہیں - جرب کی *ان* کو خبر ہے –

هم تو یه جانتے هیں که بارڈر پر سختی ہے اور هونی چاهئے - هم کسی بھی فیر ملکی کو فیر قانونی دور پر

اور پریشانی له هو اور ولا امن و امایی کے ساتھ اپنے شہری حقوق کا استعمال کر سکیں اور سہرلیت کے ساتھ زندگی گزار سکھن- مجھے اس بات کا افسوس ھے کہ آج کانوں کا حوالہ اس لوگوں کے حق میں دیا جا رہا ہے جنہوں نے قانون کو امن کو انصاف کو هندو ستان کی حکرمت هادو-تای کی درلت -هددوستان کی شهرسه اس ملک کی وندگی کو مفلوم کونے کی کوشعی کی پتروال بند کیا - اربول روپیول کی دولت سے ملک کو محروم کیا۔ مہیاوں سے زیادہ ملک پترول ہے -کھے پٹرول کے آنے سے محرور رھا -تجارت بند رهی - فساء پهیایا -بد املی پهیلائی - مار دهار کی -وهاں کے افسروں کو انکی عورتوں کو بھوں شور کو نے روکنے میں الریفک کے روکلے میں بد اس بعدائے میں -مار هار - ان سب مهن شریک کیا -ةاكترون كو مارا كها - طالب علمون كو جو استودينت - وجوان انكي ايجيتيش مين شريك نهيل هإئم انكو كلاسيز سين انكو آبورةنگ هاؤس میں نہایت تنگ کیا گیا - اور جو لوگ انکے ساتہ شریک نہیں تھے آسامی تھے یا ناج آسامی تھے - اُنکی زندگیاں خطرے میں پریں - لوکیوں کی ہے آبروئی هرئی - نوجوانوں کو راسته چلتے پریشان کیا - هر دسم کے لا ایدت آرتر کو ختم کیا گیا تباہ کیا گیا ۔ آج وہ التی بانیں کر رہے

ھندوستان میں رکھنے کے حق میں نہیں هیں لیکن اسی طریقه سے ھندوستان کے شہریوں کو ہارار - گھات -هات - راسته میں کسی بیچارے فریب مزدور کو جس کے پاس کافٹ ساته نهین اور سهولیات نهین هین -متی کات رہا ہے کسی گاؤں مین کسی بانده پر - اس کو رهاں پکر لیا جائے اور یہ کہا جائے که تو هدوستانی نهیس هے لوگوں کا چلاا پهرنا دوبهر هو....مین خود آسام جاتا ھو اور میں نے وہاں منظر دیکھے هیں کہ بدامنی - فساد ہے - ایجی تیترس کی طرف سے سوکوں پر چلا ناممکن هے اور هر طرف سے خطرات هیں اور ان کی ذهنیت نهایت خراب هے - ايروڌرم سے آنا جانا بلد هے - كوئى لا اينة أرةر نهيس هے - اكر ذرا ان کے ساتھ نرمی هو یه هماری سرکار کی بھول ہے اور اس قسم کے ایجی تیدی چلانے والوں کے ساتھ کسی قسم کی نرمی نه هونی چاهگے -وہ ہندوستان کے آسام کے امن میں قانوں کے دشن ھیں ان کے ساتھ دشماوں جیسا ویوهار هونا چاهئے -ولا چند لیدر هیں جنہوں نے لوگوں کو پاکل بنا رکھا ہے - اور جہاں تک تعلق هے فیر ملکیوں کا بیشک اگر کوئی فیر ملکی فیر تانونی طور پر یہاں رہتا ہے اس کے لئے قانوں موجود هے - حکومت موجود هے - اس کو روكالا جاهنّه -

لیکن اس کے ساتھ یہ بات که پولیس کے ہاتھ میں سب معاملہ جلا جائے اور کوئی انصاف نه هو -كجه بات نه سنى جائم يه بات نهيس هونی چاهئے - مجھے اس بات کا دکھ ھے کہ آج بھی رھاں کے اواوں کو ظلم کے ساتھ - ھندوستان کے شہریوں کو -سٹھؤامس کو ظامن رھاں سے نکالا جا رها هے اور بعض بعض عاقوں میں بغهر نواس - بغور أن كو موقعة ديائه که ولا عدالت مول جائول یا کسی جكه جاكر الهي كفذات دكهاتري -اس کے بغور پولوس پکوتی ہے راساته مهن - گهات سے اور ان کے کافذات اگر ولا دکهانا جاهتے هیو تو کافذات پوار کر کے پیھنک دیتے ھیں۔ ارر اگر کرئی ایسا موقعه نهیس هوتا هے تو کہتے ھیں کہ ھم لے جاتے ھیں کل آ کر ہول مس استیشن سے لے لینا ہر يهر كهار ماتم هين - كافذات فائعه کر دیئے ۔ تے هیں اور اس طریقه سے ظامن روزاته لوگول کو آمام سے ٹکالا جا رھا ھے - ھندوستان کے شہدیوں کو ناگرکوں کو اور کسی فریمہ - کسی مزدرر جس کے پاس گھر نھیں ھے -🖘 چوواپري مدن اهتا 🙇 - ايلي زمين نهوی - اینا کهیت نهین - مزدوری كركے پیت بالتا هے تو كها بد هلدوستان كا شهري نهدي هوكا اس الله كه كهين اس كا نام نهدى - كوئى غريب آدمى ایسا ھو کہ جس کے پاس کوئی . تغدريري ثبرت نه هو ليكن اس كو

مرتبه الهكشن مهن آجكي اليكشن جن کے آدھار پر ھرچکا ھے - ان کو مالنا چاھئے۔ اگر آب ہے نودیا کوئی غیر ملکی ہے تو آپ مابت کیجئے - ووٹر لسٹ کا سوال نهیں هے - هناوستان میں اسے رهانے کا حق نهیں اگر وہ یہاں کا ستین نہیں ھے - پر اس طریقہ سے اکبوں کی تعداد میں ذکر کرنا - مختد طريقة سے حواله دينا لاکھوں آدميوں کو ہند وستان کی شہریت سے محدوم کونا کوئی امن امان کی فضا بیا ہے کی بات بہیں ہے -

همارے بہت سے بیچارے هندو بهائی پاکستان نے زمانہ میں بھی اور اس کے بعد بھی بنکلہ دیم کی سر زمین سے - جو پہلے پاکستان تھا ائے ھیں -اگر ایسے کھے لوگ آئے میں اور وہاں مجدوری محسوس کرتے هدر ثو همارا فرض هے که هم ان کو پنالا دیں۔ اکر وہاں سے کچھ لوگ آجاتے میں وہ پریشانی مهن هین - سین تو کهتا هون هندو هون - مسلمان هون لا سكه ھوں یا کسی بھی مذھب کے ھوں پہلے تو ایک هی ملک تها... انگو اسلئے روکنا که دوسرے ملک کے رهائے والے هيں تهيک نهوں هے -هاں با وجه نهیں آنے دیایا چاھٹے -همارے ملک میں اتلی جگه فهدر هے که هم لاکھوں کروروں کو گهسالیں - لیکن اگر دو چار آدسی

ديكهاني واله +٥-٠٠ سال سے هددوستان مهن موجود هين - وديههن رها - نوگون نے اس کا بچین دیکھا - جوائی دیکھی-اور اب وہ بوڑھا ھے ۔ اس کو آپ پکریں اور کہیں که تمہارے یاس تصریری ثبوت نهیں اسے نال دو -یہ ظلم هے اور قابل کے سابھ بھی نہیں ہونا ۔ کوئی تنال کرتا ہے ۔ موةر كوتا هے تو اس كو صفائي كا موقعه دیا جاتا هے۔ یه سرکاری مشینری کی ذمهداری هے که ولا س کو فیر ملکی کہتے ہے تو پھر ثابت کرے که وہ کیسے فیر ملکی ہے - اس کو موقعہ دیں کہ وہ ثابت کرنے کہ ولا هندوستانی هے - اگر ولا هندوستانی انے کو ثابت کر لہتا ہے یا سرکاری مشهنری اس کو فیر ملکی ثابت نههن کوسکتی تو اس کو یہاں رھایا جاهئے۔ اس پر ظلم نہیں هونا چاھئے - اس طرح سے ظلم کرنا اور ستمانا اور اس کے لئے وکالت کونا اس طرح کی نشا بنانا بالکل نامناسب ھے۔

چهان تک ووثر لست ا تعلق عے اس طرح کا آردولن چلانا گیا۔ پریس کی پہیٹنگ کی گئی۔ لوگوں کو روکا گیا - تمام فهرستین زاید کردی گمھی - اس طریقہ سے نا مکدل فلط طریقہ کی لستیں بنانے کی کوشش کی گڈی - پہلے الیکشن ہو چکے هيں - جو ووتر لستين ايك

کیا کیا کیا گیا ۔ اِس طرح دوسری جکے وں پر لوگوں کو مارا گیا پیٹا گھا انکے کافف بوبار دیئے گئے - اسطوح اسکویللگ کے نام پر مصلم پولیس کو لے کر جاتے میں پورا کاؤں گھیر لیتے هير - انيو موام - جاهل ديهاتي .. آرماق پولیس ہے آکو گاؤں کھیر لوا بلا بلا گر دھکا دے دے کر پوچھتے ھوں - کسی کے چوت ماردی... یے چارے اگر انکے پاس کافذ ھوں بهی تو مصورت میں انهیں دکھانیا بوول جائے هير - کوء نهيں سکتے بهان نهیل کر سکتے - ڈھونڈ نهیل سکتے اور انکو کہتایتے هیں که تم تو قدر ملكى هو أكل جاؤ - سو السطوح کے مطالم کو روگا چاھٹے اور ان حالات گو درست کرنے کی کوشش کرنی چاھئے - اس طریقہ سے آسام میں برهمپتر اور دوسری بهت سی ندیاں هیں - وہ دنیا میں سب سے زيادة بارش وألا مققه هـ، - رهان بارض سے اور باڑھ سے اور دویاؤں کے طوفان سے اور انکے کہاو سے ہواہو نقصان هوتا رهتا هے اور جب کوئی کاوں گھر یا لوگ اس بازھ کی ود میں آجاتے هیں تو انکی زمین كت جانى هے - أخر وہ فريب کہاں جائیں کہیں جائھل<u>کہ</u> تو کہا جائیکا که تم تو نین سال کے هندوستهانی هو - تم ثهوت دو اور نهیی تو نکلو یہاں سے - اسی طرح سے اگر سٹیزنشپ کا فیصلہ ھوگا

مجبوری سے آجاتے هیں تو بھی هم انهیں بسلے نہیں دیں ایسی کوئی نکی بنانا کوئی بھلی بات نہیں ہے -سپ چیزوں کا خیال رکھنا چاھئے -اگر اسطرے کچھ آجائیں تو انکو بھی یهان موقعه دینا چاهئے - کوئی ضروری نهين هے که پہلے موقه پو انهون شہریت ہے دیں ۔ اگر یہاں ۔ را سكيل موته هو تو ضرور بن جائيل نهیں تو رایس چلے جائیں - مگر اسطریقم سے ایک فائدہ بدا کر لوگوں کو یہاں سے نکال نے کی کوشش کرنا کوئی مناسب بات نہیں ہے -

مهن اس بات کا ذکر کرچکا هوں 🗀 کہ پولیس کے هانه میں اسکو دیثا جسطریقه کے وہاں خراب قسم کے آنیسر ھیں جو ابھی تیٹرس کے زھر سے رنگے هوئے هدر انکے هاته مهر معامله دینا اور جو لوگ انکے مقابلے حکومت کی وفاداری کرتے تھے آنکو هتانا - يه بات گورنمنت كيلي كسي طرح مناسب نهیں ہے - اس سے فضا خراب هوگی اور آسام کا اس تباه هوگا يه وهال هورها هے - خاص طور سے دارانگ صلم میں بہت ظلم هورها هے رهاں ایک کاؤں ھے کالاجر - 7 اپریل کو رهاں مصدد علی ۳۰ ورش کی عمر کا ھے اسکویلنگ کے نام پر اسکے تسام کیوے آتار دیے کئے - نتا کر دیا گیا اور نلکا کرکے اسکے بدن کو ناپا گیا اور

کہ ایک فریب یہاں سے وہاں چا کها - ملتقل عونے پر صحیور هوا اور اسکو فیو ملکی بنا دیا گیا دو کسی کا بھی ستھوں رھنا یہاں مشکل هو جالها - اسطريقه كي ظلم أور زیادتی کو روکنا چاهئے چاھے وہ سرکاری زمین میں بس گیا ہو یا مجبوری میں رهاں بس کئے هیں -نکے ساتھ ایسا معامله هونا چاهگے که وه وهان ره سکین - ظاهر هے که جب کسی کا گاوں اور گھر اجح گیا -دریا مهی بهه گیا تو وه کهان جائیکا-انکے پاس کوئی مال یا اتاثه تو باقی نہیں رھتا - پہلے پچاس ہیکہ کے وہ مالک تھے اب دس یا پانپے ہیگہ میں هی اپنا کرر کر رہے هیں غریبی کے ساتھ - لیکن انکو بھی اگر قهر ملکی کهه دیا جائے اور کهه دیا جائے که تم سرکاری زمین مهن بیٹھے هو نکلو تو یہ تو تھیک نہیں هوكا - ية بهس سوتوية پروگوام كا زمانه هے - آج تو بغیر زمین کے لوگ هیں انکو زمین دینے کی بات گورنملت شوچ رهی هے اور جلکو زدین کسی بهی حالت میں ملی هوئی هے جو مزدورے کر رهے هيں انگو بھی اجاز کر بے زمین کر دیا جائے یہ دو انسانیت کا تقاضه نہیں هے - چاہے ایسے لوگ آسامی ہوں یا بدلالی هر*ن* یا کوئ*ی اسین* مسلمان هول يا هادو هول يا سکه هوں - یه انسانیت کا اور انصاف کا

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تقاضه هے که انکے سانھ اچھا برتاؤ هونا چاهیّه - میں یه بهی ذکر كرنا چاهتا هوں كه ايك ایس - آی - او صاحب هین آجکل بهت زيادة تغتفي واليه هيل - ولا پہلے تو برپیٹا میں تھے تو برپیٹا مهی انهوں نے ایک پولیس کے افسر کو قبی - ایس - پی کو بلایا اور کها که مددالطیف کے خلاف جو ایکس ايم - ايل - اله هين. اور ا يكس منستر هیں رپورٹ کرو که اسکی وجه سے کمیونل رائمت هونے کا خطرة هے اس ذی - ایس - پی- نے کہا کہ اِچھی باس مے اور وہ وہاں سے هٿ کيا - اس نے رپورٹ نهين دی - تو انہوں نے ایک چھوٹے پولیس افسر کو بلایا اور اس کو باوا کر رپورت لكهوائي اور عهدالطيف ايكس منستر کو جیل میں قال دیا اور ۱۵ دی تک ان کی ضمانت نهیں هونے دی اور اس کے بعد بوی مشکل سے ضمانت دی - آپ ایک بار کریم گنیج بازار تشریا ہے آئے اور کہا کہ میں مراد آباد کا رمنے والا هرس سب کو تهیک کر دوں گا۔ ایک لوکی کا كوئى معاملة وهال تها اوو آپ تحقيقات کے لئے وہاں تشریف لے گئے تھے۔ دیہات میں دیکھ بھال کے لئے گئے تھے - یہ تو اچھی بات ھے لیکن پھر وھاں سے قریب کے ہازار میں تشریف لے گئے وہاں کے لوگ ان کے پاس جمع هو گئے ان میں کوئی ذاکٹر تھا -

ولا هارے - پیر وهاں ان ایس - تی -او - صاحب نے وزید دیا - اور وہاں زمین پر اہوں نے زبرد ستی قبضه کر ليا - ولا لوك جاكر إستم لم أئه لیکن اس کے باوج،د اس اِستّے کے بعد بھی ذی - ایف - او - نے ساتھ الهول نے ان کے قدام جانور اور ساسان اور سال و نداع کائے میل ان سب كو لتوا ديا -

اس ہے بعد ان کے گھر نوڑے دُگے -ان کی کھیتباں جلائی گھی - ان کے مكانات جائي - ان كي كهيديون لا يه حال هے مهرم پاس فوٹو هے به ديكهئے۔ ان کر بھوں ان کی مسجدوں - ان کے مکانات سب ہے سب جا قالے -وہ میں چیئرمین صاحب کی خدمت میں پیس کر رہا ہوں – ایم دیکھنے يه حال هے -

اسي طريقه سے ولا ايس - آتي -او - صاحب نے کارنامہ سفئے - ایک فخرالا سلام وهال ملستر تهے - ایم -ایل - اے - تھے وہاں پر تصقیقات کے لئے وہ آ رہے تھے۔ آپ کریم گنج سے تشریف لائے اور ان کو پکو کر حیب میں لے گئے اور باد کر دیا گیا - بعد

كوئى دوكاندار تها - كوئى نوكرى بيشة تها - جب ولا سارے لوگ جمع هولكے تو پولیس سے انہوں نے کہا کہ ای سب کو پہو لو۔ اس گاؤں نے بارار لا معاملة نهين جهان معاملة تربأ وهاں سے هونم جلے آئے تھے - جو دنچھ ان کو، کونا بها این محامله سین ولا کر چکے تھے ور وما سے آ در دوسانے بازار یں یٹھ کئے ہے۔ لوگوں نے سوچا که ایس - آی - او - صاعب بشریف لائے هیں اس لئے ومال کچھ لوگ جمع هو گئے - ليكن إنهول نے ان سب لوگوں نے ھتکریاں ڈلوا کر بغیر وارنب کے حوالات میں بند کروا ديا اس جرم ميں كه ايس - آي -او - کے پاس تم کیوں تشایعا لائے - أ تم دیوں جمع ہوئے - اس کے بعد رانا بازی میں ایت گؤں ہے اس کا نام خير اس وقت يهان نهين هے -ليكن وهال كچه جنگلات كي زمين تھی وکھاں اس کو کچھ غریبوں نے چند سال پہلے دس سال بہلے اس فارست نے افسر سے لیے لیا تھا۔ آی - ایف - او - سے لے لیا بھا تھوڑی تهرزی زمین پر وه فریب لوگ ایدی کاشت کرنے تھے ۔ وہاں گانے کی فیکٹری بدی ھے۔ تو وھاں فوریست والوں نے کچه دنوں نے بعد کیس کیا ۔ ایک جگہد اس کیس میں فوریست والے هارے ولا رسین باضابطه سرکاری طور پر انہوں نے لے لی تھی - دوسری جگہہ اپیل کی گئی اور وہاں سے پہو

سے یا کسی اور طریقہ سے تھات ہوگئے میں ان کو اگر آپ اجازیں گے تو اس کا اقیصه کیا نکنے گا - لاکھوں جو مصعبت زدہ لوگ میں میدی درخواست ہے کہ جہ رزرو خاص لیلڈ میر جب نک وہاں کوئی سرار بنے اور وہاں کوئی سرار بنے اور اس لوگوں کو وہاں کی زمینوں سے ان لوگوں کو وہاں کی زمینوں سے نہیں مقایا جائے گا - اس کے بعد دیکھا جائے گا -

ان الفاظ کے ساتھ میں اسید کوتا هوں کہ حکومت فیدوطی سے وہاں کام چلائے گی اور کوڈ کمیال ٹیلشن - کوئی فسد - کرئی بدامئی - کوئی فسد - کرئی بیچیئئی وہاں نہیں ہرتی جائے گی - اور جس طاح سے و اس ظام و رہا نہ کوئی ہوت دیا جا نہ کوئی ہوت کی نظر دکھے گی - جو افسان ہو کان افسان ہو فیادار افسان ہو کی اور جو غیر رفادار افسر ہیں ان پر کوی نظر زکھی جو غیر رفادار افسر ہیں ان پر کوی نظر زکھی ہو گی اور خو غیر رفادار افسر ہیں ان پر کوی نظر زکھی جو غیر رفادار افسر ہیں ان پر کوی نظر زکھی جو غیر رفادار افسر ہیں ان پر کوی نظر زکھی جو غیر رفادار افسر ہیں ان پر کوی

ان الفاظ کے ساتھ میں امید کرتا ہوں کہ حکومت کی پالیسی سے رہا ۔] ۔ وہاں فائدہ ہوگا اور ملک ترقی کریگا ۔]

مهی وارنت نعمیل هوا - اس کے بعد دوسرے دین ضمانت هبئی - وهای کیچهار کے ۲۲ اهم لوگوں نے خلاف وارنت ایشو کئے - جب میں وسی کیا هوں اس معاملہ او دیکھیے کے گئے اس وقت تد دھینیان - مکانات وغیرہ خلایا جاری تھا - یہ ہے وہاں نے افسران کا حال - اگر ایسے هی افسران کا حال - اگر ایسے هی افسران کو میں گئے ان کی همت افزائی هو کی - نہیں ۔ تی در دی گئے - میں رهیل جہاں بھی اور چبر میں کیا هوگا تہ یہ دہنا ممکن نہیں میں کیا هوگا تہ یہ دہنا ممکن نہیں جہاں یہ کانڈ هرا -

اس کے بعد میں عرض کون کا که جس طریق سے مرکزی نظم هن کم کر ر**ما ہے۔** ۔ کؤ کہتی ہے ہ ھوم سنستر نے یہ اعلیٰ کہا ہے کہ جو ويلوے اور قوريست کی زمين ج دُبدان ہوتے میں ان ہے اس کو خوابی نہیں۔ كرايا جائے كا - اسى طرح سے ضورى ھے که رورو شاص نیلق جو ھے اس نے دارے میں ہرم سنسٹری اعلان کرے که ان کو بھی اسی طریقه سے خالی ا نهیں کرایا جائے کا اور لوگوں کو بربان نہیں دریں کے - جن کے پاس زمین بہمن ھے ان کو سوکار زمین دیدا چاھائی ھے - جن کے پاس تھوڑی تھوڑی زمين هے - جو غربي ب هيں - جو اس پریشانی میں پہلسے هو ئے هیں سیلاب

श्री लाडली मोहन निगम (मध्य प्रदेश): उपसभाध्यक्ष महोदय, मैं कुछ दूसरे तरीके से इस समस्या पर ग्रभी ग्रभी सोच रहा था लेकिन एक तकरीर को सुनने के बाद मुझे प्रव लग गया कि मैं कोई ज्योतिषी तो नहीं हं, लेकिन लश्कर साहव ग्रगर यही हालत रही तो इस देश को टूटने से कोई बचा नहीं सकता। मैं जवाब नहीं दे रहा हं। मेरी समझ में यह नहीं ग्राता कि ग्रगर आपके पक्ष के किसी आदमी का ऐसा दिमाग है तो फिर क्या गुरेज है कि काश्मीर में शेख ग्रब्दुल्ला कौन मुल्की है, कौन गैर मल्की है, किसको श्रपनी इजाजत दे ग्रौर किसको न दे, यह ग्रधिकार भ्रपने हाथ में लेता है तो ग्राप क्यों नहीं उसको मानते । यह बात तय हो चुकी है कि केन्द्र की सरकार श्रभी तक शहरी के मामले में कि शहरी कौन है, कौन नही है, इसका फैसला करने में ही श्रपना दिमाग नहीं लगा सकी है। मैं इस दृष्टि से कह रहा हुं कि पूर्वांचल में घट रहा है उसकी जहनियत को अगर हम नहीं समझेंगे ते। मैं आपसे सच कहता हूं कि कोई ताकत नहीं है जो देश को बचा सके । हिन्दुस्तान को अगर हम देखें, डेढ़ सौ, दो सौ साल तो मैं ज्यादा कह रहा हूं पिछले ही कुछ सालों का देखें तो पता लगेगा कि पहले होता है फिर टटता है। बदिकस्मती है हम लोगों को कि स्राजादी को 34 वर्ष हो गये, टटने का सिलसिला जारी है ही। यह भी जानने का क्लोशिश करनी चाहिए कि वहां के लोग इस चीज को क्यों कह रहे हैं, क्यों इस चीज को मांग रहे हैं। यह मत भ्लियेगा कि वह पीढी जिसने हिन्दुस्तान की एकता का सपना देखा था, जिसने श्राजादी के साथ ग्रपने को जोड़ा था वह ग्रब पीढ़ी खत्म हो रही है। ग्रब नई पीढ़ी ग्रा रही है जिसकी कोई बात स्थाई नहीं है । उसका एक ही स्थाई सपना है कि ग्रपने को कैसे बचाया जाए । मौलाना साहब मैं ताईद करता हं। ग्राप ग्रपनी पार्टी में प्रस्ताव

पास करो । मैं इस बात को मानने के लिए तैयार हं कि कभी शहरी का मामला नहीं उठाया जायेगा। हम जान हैं कि भविष्य में क्या होने जा रहा है। एक तरफ ग्राप कहते हैं कि यह समस्या है कि कुछ लोग बाहर से आए हैं और फिर दूसरी तरफ हम धर्म के नाम पर हम वहां खोज करनी शुरू करें कि कौन किस धर्म का है। ग्रगर वह परदेशी है चाहे हिन्द्स्तानी हो या मुसलमान उससे कोई मतलब नहीं। श्राप एक मर्तबा सारे इलाके में इसकी जांच करा लें कि वहां कितने परदेशी हैं। उसके बाद देखें कि उनको कहां बसाना है। वयों उनको दिल्ली में नहीं ले ग्राते ? यह समस्या बड़ी राष्ट्रीय समस्या रही है। ग्रगर दिल्ली में हिन्दुस्तान ग्रौर पाकिस्तान के बंटवारे के बाद लाखों लोग यहां खपाये जा सकते हैं तो जो वहां चार-पांच लाख ग्राइनो विदेशी हैं ग्रौर उनके वहां रहने की समस्या है तो ले ब्राइये उनको दिल्ली में । फिर देखेंगे कि उनको कहां बसाना है, यहां बसाना है या कहीं ग्रीर भेजना है। जो वहां की समस्या है उससे कैसे ग्राप ग्राना मुंह मोड़ना चाहेंगे। शहरी नागरिकता देने का जो ग्रापने कानन बनाया है ग्रगर उसमें थोड़ी सी भी ग्रापने लोब दी तो मैं फिर त्रापसे कह रहा हूं कि भविष्य--दिख रहा है कि हिन्दुस्तान के जो कानुन बने हुए हैं अगर उनका पालन नहीं होता है तो फिर हर राज्य अपने आप नागरिकता तय करने की परिभाषा बनाना श्रूक कर देगा। ठीक है स्राप वहां गये होंगे मौजाना साहब, लेकिन मैं ग्रापको वताना चाहता हुं कि उस धरती से मेरा भी बहत नजदोकी रिण्ता रहा है। इनना ही गुनाह है कि मैं किसी असिया मां के पेट से पैदा नहीं हुन्ना। सारे हिन्द्स्तान में जब न्नाग लगी थी, फिरकाबाराना दंगे हो रहे थे जिसको मुल्लाओं की दाड़ी नहीं रोक सकी, जिसको पंडिलों को चोटा नहीं रोक सकी उस समय ग्रसम की धरती पर कोई दंगा नहीं हमा।

यहां इस बात पर लड़ाई होती है कि यह किताब उर्द में क्यों नही ग्राई, यह किबात हिन्दी में क्यों नहीं ग्राई जब कि ग्रसम में कभी भी प्रश्न नहीं खड़ा हुआ। ग्रसम में कभी भाषाका प्रश्नन हीं खड़ा हुन्ना। श्रसम में कभी भूसा का प्रश्न नहीं खड़ा हम्रा । ग्रसम में कभी भोजन का प्रश्न नहीं खड़ा हुग्रा। ग्राज उनकी ग्रार्थिक स्थिति का प्रश्न खड़ा हो गया है। अगर यह चलता रहा तो म्राधिक तौर पर देश टूटेगा ही। यह मत भूलिये कि इसके पड़ोस में मणिपुर है। इसके साथ जुड़ा हुग्रा बर्मा है । इसके साथ जुड़ा हुग्रा नागालैण्ड है, मिजोरम है। भ्रगर वरतानिया की सरकार को ग्रपनी फौजों को भेजने के बावजद उस इलाके से समझौता करना पड़ा देश को एकता ग्रौर सुरक्षा को बनाए रखने के लिए तो आज आप उनसे क्यों बात करने को भी तैयार नहीं है। शैतानी भ्रांखों की तरह बात बढ़ती ही जा रही है। हमारे म्रादरणीय बैंकटा-रामन जी जिन्होंने एक लम्बा इतिहास स्राजादी का देखा है उन्हें पता है कि शायद इतना बड़ा हिंसक ग्रांदोलन कभी नहीं हुआ। हो सकता है कि स्राज वहां पर टट-फट हुई हो। मैं यह नहीं कहता कि वहां पर कोई टट-फट नहीं हुई है। ग्राज उन लोगोंके सामने कोई रास्ता नहीं रह गया है। ग्राप उनके सब रास्ते बन्द कर देना चाहते हैं। किसी इंसान के सारे रास्ते बन्द कर दिये, कोई रास्ता उसके सामने नहीं रहे तो श्राप इस बात को कबूल करेंगे कि फिर उसके सामने दो ही रास्ते रह जाते हैं। मैं समझता हूं कि ग्राप इस मंसूबे से उन लोगों के लिए सब रास्ते बन्द कर देना चाहते हैं, रोक देना चाहते हैं। ग्राप चम्बल के डाकुग्रों को नहीं रोक सके, उनकी दस बन्दूकों पर कब्जा नहीं कर सके तो कैसे ग्राप ग्रसम के नौजवानों का रास्ता बन्द कर पाएंगे, यह मेरी समझ में नहीं

त्राता । श्रगर वहां के नौजवान **का** म्रहिंसा से विश्वास चला गया, गांधी की ग्रहिंसा से उसका विश्वास चला गया ता फिर क्या होगा ? नागाल ण्ड में जो कुछ हुम्रा, यद्यपि वह इससे जुड़ा हुम्रा नहीं है, लेकिन वह किसी से छिपा हुआ नहीं है। दो तीन सवाल इससे जुड़े हुए हैं। श्राप एक ही काम करिये कि क्या श्राप इस बात के लिए तैयार हैं कि वहां पर कौन देशी है श्रौर कौन परदेशी है इसकी जांच करने जा रहे हैं या नहीं करने जा रहे हैं ? अगर आप जांच करने जा रहे हैं तो उसका तरीका क्या होगा? ग्रभी तक इस सरकार ने कोई मंसूबा किसी के सामने पेश नहीं किया है । ग्रापने खुद कबूल किया है कि वहां पर रदेशी हैं। दूसरा प्रश्न यह है कि वहां पर जो मूल ग्रादिवासी हैं, वे ग्रादिवासी जो बेघर हो गये हैं, जिनकी धरती उनसे छीन ली गई है, क्या ग्राप उसकी धरती उसको वापस कर देंगे मुझे ऐसा लगता है कि हम लोग अपने आपको शरीफ समझते हैं, लेकिन हिन्दुस्तान का वह दूर-द<mark>राज</mark> का रहने वाला म्रादिवासी, जंगलों म्रौर भ्रन्धकार में रहने वाला भ्रादमी हम लोगों से कहीं अधिक स्वाभिमानी है। हम जो लोग दिल्ली में रहते हैं वे दिल्ली की सल्तनतों के साथ बहिन-बेटियों का विवाह कर समझौता करते ग्राए हैं, लेकिन दूर-दराज के व्यक्ति ने ग्रपनी इज्जत को सदैव बनाये रखा है । उसने कभी गुलामी स्वीकार नहीं की। ग्राज वही गरीब ग्रादमी म्रपनी धरती से हटाया जा रहा है, बेदखल किया जा रहा है। ग्रगर दूर-दराज के लोगों को इसी प्रकार से बेदखल किया जाता रहेगा तो फिर यह समस्या चलती रहेगी। मैं चाहता हूं कि ग्राप इन बातों का जवाव दीजिए। विपुरा में क्या हुन्रा? मैदानों से सारे लोगों को निकाल कर पहाड़ों में पहुंचा दिया गया।

[श्री लाडली मोहन निगम]

श्रसम में भी यही किया गया । मैदानी इलाकों से लोगों को निकाल कर पहाड़ों में भेज दिया गया। कोई भी ताकतवर ग्रादमी उन लोगों को जर्मान लेकर उनको बेदखल कर सवता है। मैं भी अगर 10-15 श्रादिमयों को ले कर जाऊं तो श्रादिवासियों की जमीन लेकर उनको बेदखल कर सकता हुं। उत्तर प्रदेश श्रीर बिहार का श्रादमी जा कर वहां जमीन खरीद लेता है स्रौर उनको बेदखल कर देता है। वहां का रहने वाला श्रादमी कुछ नहीं कर सकता है।

जहां तक भ्राधिक पहलू की बात है, मैं इस राय का हं कि कम से कम ग्राप एक फैसला ग्रभी तक नहीं कर सके हैं कि हिन्दुस्तान में जहां जहां पर राज्यों में तेल है उसके लिए सब को समान रायलिटी दी जाय । ग्रगर ग्रासाम का नौजवान यह महसूस करने लगे कि गुजराती के मकाबले में वह नम्बर 2 पर है, अगर श्रासाम का नौजवान यह महसूस करने लगे कि मराठी के मुकाबले में वह नम्बर 2 का है, ग्रगर ग्रासाम का नौजवान यह महसूस करने लगे कि तमिलनाडु के मुकाबले में वह नम्बर 2 का है ग्रौर उसकी श्रार्थिक विषैमता इसी प्रकार से बढती गई तो फिर वह क्यों हिन्दुस्तान के साथ रहे, यह प्रश्न उसके सामने खड़ा हो जाता है 💄 भ्रसम के लोग क्यों हिन्दुस्तान के साथ रहें, क्यों न भ्रलग हो जाएं, यह प्रश्न उनके दिमाग में पैदा हो सकता है। उनको हमारे साथ रहने से क्या मिलने वाला है ? वे सिमटे हुए लोग हैं। उनकी तादाद खत्म होती जा रही है, उनकी जवान खत्म हो रही है, उनकी भाषा खत्म हो रही है सी स्थिति में वे हिन्दुस्तान के साथ क्यों रहें ? शायद वें दिन बहुत खतरनाक होंगे । यह बात हम सभी जानते हैं कि हिन्दुस्तान के ग्रन्दरूनी इलाकों में ग्रौर मिडियम इलाकों में जो धरती है वह म्रासाम की धरती से कुछ म्रलग है। श्रसम की धरती की श्रपनी श्रलग विशेषता है। सारे हिन्दुस्तान पर कब्जा करने के बाद ग्रंग्रेजों को श्रासाम की धरती पर कब्जा करने में 80 वर्ष लगे थे। इस बात को मैं दोहराना चाहता हं लस्कर साहब कि अगर आप खाली यह समझते रहे कि समस्या इस तरह क है भ्रौर भ्राप निकल कर चले जाभ्रोगे, तो 80 वर्ष नहीं एक वर्ष में भ्रगर उन लोगों को यह पता चल गया कि दिल्ली का गोहाटी के साथ कोई रिश्ता नहीं हो सकता है, तो 80 दिन नहीं लगेंगे देश को टुटने में । मैं कडुवे मन से दुखदाई बात कह रहा हं। भ्राग का खेल मत खेलिए। - श्रापके पास पच्चीसों कानून हैं। श्रापके पास मीसा जैसा कानून बना हुआ है। उसके बाद भी ग्रापको क्या जरूरत पढ रही है जो ऐसा गंदा कानन लायें। इस वास्ते मैं श्रापसे कह रहा हूं कि मेरा एक ही मुद्दा है कि ग्राप ग्राज निश्चित घोषणा करिये कि वहां की नागरिकता का मामला तय करने की जो बात है तो वह जो संविधान में दिया हम्रा है वही तय रहेगा या उसमें संशोधन-परिवर्तन करके बनाना चाहते हैं ताकि मामला साफ हो, ग्रांख-मिचोली न हो। वह वहां से भागकर यहां न श्रांये श्रौर श्राप यहां से वहां न जांये ग्रौर यह नाटक ग्रागे देखने का मौका न मिले कि जम्हरियत में प्रल्पमत की सरकारें बनाई जायें, किसी को मारा पीटा जाय। इसलिए पहले श्राप यह साफ कर दें कि सरकार के इस सम्बन्ध में ये नियम हैं और ग्रब हिन्द्स्तान में जो भी नागरिकता तय की जायेगी वह इस श्राधार पर तय की जायेगी। श्रापका बहुमत है श्राप पास कर सकते हैं। श्राप चाहें तो सारे संविधान को बदल सकते हैं। ग्राप ग्रपने बहुमत के बल पर कह सकते हो कि संविधान सभा नया संविधान बना डाले। लेकिन ग्राज तक जो संविधान है, उसके ग्रन्दर निहित जो सिद्धान्त हैं, उसके ग्रन्दर जो निहित कानून हैं, उसके तहत हिन्दु-स्तान के लोगों की नागरिकता देंगे या नहीं यह प्रश्न मैं ग्रापसे करना चाहता हूं।

दूसरा प्रश्न यह है कि मैं भी चाहता हूं कि ग्रासाम में चुनाव हों। एक ग्रादमी . के डंडे, लाट साहब के डंडे से वहां का शासन नहीं चलना चाहिए। मैं तो जम्हू-रियत पर शुरू से ही इस काले गुंबद राज के 😓 खिताफ हं राष्ट्रपति भवन से जो चता जाता। है ग्रादेश कि जिस राज्य को चाहो गुलाम बना दो । जम्हूरियत के लिए मैं चाहता हूं कि चुनाव हों। ग्रगर चुनाव होता है तो चुनाँव कमीशन ने जो आपत्ति बताई है, .- जिसकी वजह से वह चुनाव स्रभी तक नहीं करा पा रहे हैं तो उनका कहना मत मानिये । उन्होंने जो कहा है, यहां तक कि जब तक यह मामला तय न हो जाय कोई मतदाता सूची नहीं बन सकती, इसके बारे में प्रापको सफाई करनी चाहिए कि क्या प्रानी मतदाता सूची, जिसके **ग्राधार पर चुनाव होते** ग्राये हैं, उसी के श्राधार पर यह होगा । नई मतदाता सुची नहीं बन सकती ग्रौर यह भी सही है कि खाली कोई कमीशन बैठ कर नागरिकता कानून ही बात शुरू करे उसे तय करने में जो समय लगेगा तो वह 6 महीने होगा नहीं। यह बिल्कुलं साफ है। स्रापके सामने दो हो विकल्प हैं। समय-बद्ध, महीने, दा महीने के अन्दर बैठ कर फैसला कर दें कि कौन नागरिक कौन विदेशी हैं और कह दिया जाय कि उसके बाद वहां पर कोई विदेशी नहीं है। मैं उस राय का नहीं हूं कि कह दूं कि विदेशियों को वहां से मारकर भगा दो, रखो, लेकिन ग्रासाम ने उसके लिए क्या कोई पाप किया है जो यह सारा उसके सर पर हो। बंगान में नयों नहीं

रहें, मध्य प्रदेश में क्यों नहीं रहें। ग्रग कोई भला-भटका वहां से सताया हुन्ना हिन्दुस्तान में स्राता है तो स्राये। मैं उसके लिए तैयार हूं। कि हिन्द्स्तान की सरकार, यह संसद् पास करे कि पाकिस्तान ग्रौर हिन्दुस्तान का एक कनफेंडरेशन हो श्रौर ग्रगर हिन्दुस्तान या पाकिस्तान में कोई ग्राना-जाना चाहे तो उसके लिए यह जो वीसा है मैं उसके खिलाफ हं। लेकिन भ्राप कहेंगे कि यह बड़ी वैसी बात है। लेकिन ग्राप जो ययार्थ हैं उसको क्यों भूल जाते हैं। इसलिए मैं ग्रापसे चाहता हूं कि आप बिना बिलम्ब चुनाव करायें। .. (व्यवधान) .. ग्रासाम पर वहस करने का मौंका न मिले कल्पनाथ राय जी।

नागःरकता का स्राधार क्या होगा यह ग्रापको तय करना है। ग्रगर च्नाव कराने हैं तो पुरानी वोटर लिस्ट के स्राधार पर चुनाव होंगें या नहीं ? ग्रादिवासी, वहां के मन लोग हैं जो ग्रपनी जमीनों से बेदखल किये गये हैं, जंगलों पर कब्जा किया गया है उनको वापस स्राप वे जमीनें देंगे या नहीं। स्रगर स्राप नहीं दिला सकते तो ग्रापकी मंशा क्या है। इसके साथ साथ मैं कहना चाहता हूं कि वहां पर म्रगर मौतवी साहब की जैसी 10-15 तकरीरें हो जांय तो मैं ग्रापको दावे के साथ कह सकता हूं कि वहां पर फिरकावाराना दंगे हो सकते हैं , बिल्कूल निश्चित रूप से हो सकते हैं । खैर, मैं तो उन ग्रादिमयों में हूं जो यह समझते हैं कि बोलने का **प्रधिकार** सब को है ग्रौर उन्हें जो बोलना है वह बोलें भ्रौर जिनका काम उससे पैदा होने वाली जो स्थिति है, उसको रोकना है वह उसको रोकें। ग्रीर इसलिए मैं ग्रापसे कह रहा हूं कि जो ग्रब तक डिटेक्शन ग्रापने किया है जो मेरी सूचना .है कि उसका कुछ स्राधार स्रापने धार्मिक बनाया है। क्योंकि इस मामले में हिन्द्स्तान

[श्री लाडली मोह निगम]

की सभी पार्टियां पिलपिली हो जाती है उनको लगता है कि ग्रगर हिन्दू ग्रा गया ते उसकी वापस कैसे भेजेंगे तो मैं उन लोगों से अभी कहना चाहता हं जिनको बहुत मूहब्बत है हिन्दू से, धर्म से तो उसे बाबा ग्रपने घर में लेकर रखें वहां क्यों उनको रखते हो । इस मेरा दिमाग इस पर साफ है, धर्म के नाम पर तो मैं मानता ही नहीं, मेरा बस चले तो हिन्दुस्तान में जब हम कहते हैं ग्रपने को, विधर्मी तो नहीं लेकिन धर्म निरपेक्ष, भ्रपने को कहते हैं तो कुछ बड़ी बात होनी चाहिए लेकिन कहां होगी धर्मनिरपेक्षता इस देश में, जहां हिन्दुस्तान का सदर शपथ लेते ही सब से पहले कहता है मुझे कही जा कर अर्दास करनी है, कोई कहताँ है मैं ग्रपनी चादर चढ़ाऊंगा, कोई कहता है तिरुपति जा कर प्रसाद लूगा तभी जा कर बसूंगा। हिन्दुस्तान के राज करने वाले स्रगर हर पत्थर को पूजते फिरेंगे, हर मजार को माथा टेकते फिरेंगें तो फिर इस देश के जो बुद्धिजीवी हैं, इस देश के जो मालिक हैं---जब इनका दिमाग इतना भरा हुग्रा है—तब वे समझेंगे कि यह पत्थर इंगका कुछ दे रहा है, यह तंत्र इनको कुछ कर रहा है। तो फिर देश कैसे चलेगा । उसकी जनता भी धर्म के नाम पर संदेगी। तो मैं चाहता हूं कि धर्म के नाम पर स्रापने जा इलेक्शन किया है उसको बन्द कीजिए।

ज्ञानी जैल सिंह जो पूर्ववर्ती थे स्राज सदर हो गये हैं। उनका ही बयान है कि दो लाख ग्रस्सी हजार के करीब उन्होंने डिटेक्ट किये थे। तो उस में से कितने भेजें? यह खोज करेंगे कि नहीं? जिन लोगों को स्रापने खुद ही खोज लिया है उनको तो वोटर्स लिस्ट में नहीं रखेंगे या वे रहेंगे यह भी ग्रगर रखना है तो कह दीजिए। यह बिल्कुकल साफ सवाल है कि जो ग्रब तक डिटेक्ट हो चुके हैं जिनकी पहचान हो चुकी है जो खोले जा चुके है क्या उनको मत का ग्रधिकार रहेगा ? इस वास्ते मैं श्रापसे कहना चाहता ह, एक सुझाव देना चाहता हूं, उसे सुझाव तो नही कहगा एक छोटी सी विनती है कि भ्राप तत्काल वहां कितने कब से म्राये, विदेशी कौन है, कौन बाहर से है इसकी लिस्ट बना दीजिए। जब तक स्राप जो कट इयर रखते है उसको रखें हमसे कोइ मतलब नहीं है, ग्राप किसी को बाहर भेजें न भेजें मैं इसको भी नहीं कह रहा हूं, मैं सिर्फ इतना ही चाहता हूं कि स्राप जो निश्चित साल कर ले उसके बाद भी आये हए-**ग्रादमी** को भेजने की बात नहीं करता, कम से कम उसको डी-फ़ेंचाईज ते: कर सकते है कि मत में हिस्सा नहीं ले सकता है। जब तक उसकी दूसरी शर्तें पूरी नही कर लेता तब तक नहीं करेंगे। तब भ्रापकी नीयत पर कोई शक नहीं करेगा। नहीं तो चुनाव भो दिखावटी हो सकता है। यह बात भी कहीं गई है कि वायोलेंस हो रहा. है, हिंसा भड़ क रही है। मुझे ताज्जुव होने लगा, स्रभी जब मैं स्रासाम गया पिछले जमाने में तो मैंने उन लोगों से कहा कि त्म लोग इतने सहनशील हो, श्रव तो मेरा विश्वास भी कभी कभी बोली से हटता जा रहा है । कितनी दूर तक सहते चले जाग्रोगे। हमने कहा कि तुम से अच्छे तो व नागा वाले लोग थे। उपसभाध्यक्ष महोदय ग्राप कभी वहां चलिए, बड़ी ग्रच्छी जगह है। जब इम्फ़ाल जायेंगे तो दीमा-पुर से रास्ता जाता है भ्रौर कोई तो रास्ता नहीं है। भ्राज भी मिलिटरी कन्वाय के अन्दर हिन्दुस्तान की पैसेंजर्स गाड़ियां ग्रौर बसें वहां चलती है ग्राप ताज्ज्व करेंगे दीमापुर से इम्फाल की दूरी 136 मील है, 6 सुबह बजे बैठा, शाम का ग्राठ बजे पहुंचा। यह नहीं-िक वह बस धीमी चलती है, बस चलती है, चलते चलते एकदम रुक गई शायद उसको कहीं झाड़ियों में कुछ हिलतानजर श्राया। यहांपर ए क

लड़का सारी फौज को हिला देता है। उनको लगता है मार देंगे। ग्रगर ये लड़के भी नागा बन गये, खुकी बन गये, मैत ई बन गये तब क्या करियेगा। इसलिए उप सभाध्यक्ष महोदय, मैं बहुत गम्भीरता से इस वास्ते कह रहा हूं, ग्राज मेरा कहने का मन है कि ग्राज हिन्दुस्तान की जो घर मंत्री बना है, कम से कम अभी जो है उनके अन्दरतो कम से कम एकता, देश को बचाये रखने, देश को जोड़ने की भावना है। मैं ग्रौरों की तो बात नहीं कहता। श्रापके मुखिया या श्रापकी सरकार के जी दूसरे लोग हैं उनके बारे में बात नहीं कहता हूं। लेकिन श्रापसे कम से कम म उम्मीद यह करता हूं कि ग्राप इस देश को खण्डित होने से बचायें। क्योंकि ग्रापके साथ म्राजादी की लड़ाई की परम्परा जुड़ी हुई है, इस मिट्टी के स्राप निकले हुए हैं। इसलिए स्रापने ज। बात करने का फैसला किया है करिये, मैं नहीं कहता मत करिये लेकिन ग्रब की यह नहीं होना चाहिए कि दिल्ली से बिना हल निकले लोग वापस चले जांय। इसके लिए श्राप ग्राज श्राश्वस्त कर दीजिए। एक रोज लगे, दो रोज लगें, महीना लगे, उनको यहां से जाने नहीं दें, सब विरोधी दलों के। बिठाना चाहें, उनका बिठाइये, लेकिन ग्रन्तिम हल आपका हो ही जाना चाहिए और अगर आप नहीं करेंगे, तो उसके लिए मैं किसी सरकार को दोषी नहीं, स्रापको पाऊंगा। मुझे हक नही है किसी की नीयत पर शक करने का, लेकिन तब मैं मान कर के चल्ंगां कि हिन्दुस्तान का गृह मंत्री भी इतना ग्रसहाय है कि वह ग्रपनी बात कह नही सकता, करवा नहीं सकता, सरकार का वह गुलाम है, सरकार का साझेदार नहीं है।

इस विश्वास के साथ श्री वेंकटरामन कि देश की एकता श्रापके में ग्राज है, जिस तरह से श्राप जब गृह

सीट पर बैठे हो, गृह सीट पर बैठने वाले ब्रादमी के हाथ में संविधान की चाबी रहती है, न्यायालय के न्यायाधीश के हाथ में हिन्द्रस्तान की इज्जत रहतो है, वेंकटरामन जी ग्रापके हाथ में देश की एकता है, उसको खण्डित होने से बचाइये। बस सिर्फ इतना ही मुझको कहना है

श्री ग्रहिवनी कुमार (बिहार) : माननीय उपसभाध्यक्ष जी, ग्राज हम लोग विचार कर रहे हैं कि पिछले छह महीने तक जो असम में राष्ट्रपति शासन लागू किया गया था ग्रौर सरकार की इच्छा है कि छह महीने को अवधि श्रौर बढ़ा दी जाए **ग्रौ**र उसी के साथ-साथ दूसरा भी एक प्रस्ताव है कि वहत सारी जो वहां पर नौकरियां हैं, सरकारी नौकरियां हैं, ऋर्ध-सरकारी नौकरियां हैं, उनके ऊपर ध्रसेंशल सर्विसेज मेंटेनेंस एक्ट बढ़ा दिया जाए।

मैं इन दोनों का विरोध करने के लिए खड़ा हुग्रा हूं ग्रौर जो विरोध करता हूं, उसके पीछे कुछ कारण हैं। सरकार के विरोध में शिव चन्द्र झा जी का जो प्रस्ताव उसका समर्थन भो करता हुं।

[उपसभाध्यक्ष (श्री ल डली मोहन निगम) पीठासीन हुए]

मैं गृह मंत्री जी से पूछना चाहता हूं कि जो पिछले छह महीने बीते, जो ग्रापने छह महीने का समय लिया, उसमें ग्रापने इस समस्या के निदान के लिए क्या किया ? उस बीच में यह हुग्रा कि जो सरकारे चल रहीं हैं, दो बार जवरदस्ती अल्पमत को सरकारें बनाई गई केन्द्र के पर बनाई गई श्रौर उन्होंने हाउस फेस नहीं किया, हाउस फेस करने के पहले वह रिजाइन करके चली गई। श्रापको पता था कि वहां पर ग्रल्पमत है, लेकिन ग्राप यहां से ग्रपन सरकार वहां पर कायम रखना चाहते हैं। छह महीने के ग्रन्दर क्या केन्द्र को सरकार

[श्री प्रश्विनी कुमार]

जब वहां पर राष्ट्रपति शासन है, बीच में कोई दूगरा नहीं है, ग्रापने कोई भी काम जो ग्रापका दायित्व है, क्या सब से बड़ी समस्या यहां से प्रारम्भ हुई थी, विदेशी नागरिक ग्रा रहे हैं? सरकार ने स्वीकार किया है कि विदेशी नागरिक इस देश में ग्रा रहे हैं, क्या सरकार के गृह मंत्री ग्राज यह ग्राश्वासन सदन को देने की स्थिति में हैं कि ग्राज विदेशी नागरिकों का ग्रागमन बन्द हो गया है? क्या वह कैंटेगारिकली कह सकते हैं कि ग्राज विदेशी नागरिक असम के ग्रन्दर घुसपैठ करके नहीं ग्रा रहे हैं? मेरी जानकारी है कि ग्राज भी उसी गित से विदेशी नागरिक ग्रा रहे हैं।

ं स्रापने बड़ी उपलब्धि यह को है कि जो 48 वार्डर पोस्ट्स थीं, उनको 79 कर दिया गया है । भ्राज सरकार स्वाधीनता से लेकर आज तक अपने देश के एक कोने के अन्दर पड़ा हुआ जो असम है और साथ के प्रदेश हैं, मणिपुर है और विपुरा है, वहां पर जो सीमा है, उसकी सुरक्षा की व्यवस्था नहीं कर सके। आन्दोलन इसी पर से हम्रा कि विदेशी नागरिक घुसपैठ करके ग्रारहे हैं। विदेशी नागरिकों के इस देश में भ्राने के कुछ नियम हैं--सिटिजनशिप के कुछ कानून हैं। कानून के तहत कोई ग्राए <mark>ग्रौर</mark> उसके ग्रनुसार यहां पर ग्रा कर के नागरिक बने। हर देश स्वीकार करता है, हमारे भो बहुत से भाई-बन्द अमरीका और इंग्लैण्ड में जाते हैं, वहां की नागरिकता स्वीकार करते हैं। परन्तु रात के ग्रंधेरे में चोरी-छिपे ग्राकर चुपचाप घर में घुस जाना श्रौर उसके बाद दूसरे दिन .वोटर लिस्ट में नाम लिखवा करके यहां के नागरिक बन जाना, ग्रगर सरकार इसी को सिटिजन-शिप राइट देना चाहती है, तो सरकार यह भी कहे कि हमने सिटिंजन राइट में कुछ कानून बक्ता है। ग्रब जो ग्राएगा ग्रौर वोटर लिस्ट में नाम लिखवा लेगा, उन सब की सिटिजनिशिप स्वीकार है। इसी पर से तो मसला शुरू हुआ है। बड़ी संख्या में वहां विदेशी नागरिक ग्राए हैं, यह सरकार ने भी स्वीकार किया है। इसी को लेकर असम का जनमानस उद्देलित हुमा है। भ्रान्दोलन चल रहा है ढाई साल से । एक दिन ग्रान्दोलन दो दिन ग्रान्दोलन बड़ी मुश्किल से चलता है। जब तक कोई विशेष उद्विग्नता न हो, कोई विशेष परिस्थितियां न हों, ग्रान्दो-लन नहीं चलता । ग्रान्दोलन किस बात के लिए है ? विदेशी नागरिकों को स्राइडेंटी-फाई किया जाये, कौन विदेशी नागरिक हैं जो बोटर लिस्ट में ग्रागये हैं उन को डिलीट किया जाये, डिफोंचाइज किया जाये । इसके लिए ग्राना-कानी ग्रर्थ है का स्पष्ट कि इन विदेशी नागरिकों के अन्दरसरकार का कोई वेस्टेंड इण्टरेस्ट है। मेरे मित्र उधर के कह रहे ये वोट बैंक की बात। उनकी बात से लगता है कि वोट बैंक की बात है। इसी लिए जब-जब इस तरह का प्रश्न उठता है--गुलजारी लाल नन्दा के जमाने में उठा, ट्रिब्यूनल्स बने, महीने भर उन्होंने काम किया, उसके बाद उन को रोक दिया गया--बराबर इस तरह की घटना '47 के बाद से चल रही है। कुछ तत्व हैं जो उनको रोकने देना नहीं चाहते, इस लिए घुसपैठ हो रही है । उपसभाध्यक्ष महोदय, मैं ग्राप के माध्यम से गृह मंत्री के सामने रखना चाहता हूं कि घुसपैठ अब ग्रासाम तक सोमित नहीं है, बिहार के कटिहार जिले में. संथाल परगना जिले में, पश्चिमी बंगाल में भी हां रही है। मैं सरकार से निवेदन करूंगा कि वह जरा पता करे। स्राज से दो-ढाई साल पहले ढाका के अखवारों में छपा था, हमारे यहां भी छपा था, कि

बांग्ला देश में 12 लाख बिहारी मुसलमान कहे जाने वाले मुसलमान हैं जिन को बांग्ला देश स्वीकार नहीं कर रहा। स्राज वह कहां गये ? स्राज वह बांग्ला देश में नहीं हैं। उन्होंने घोषणा की थी कि हम लोग मार्च कर के लाहौर चले जायेंगे, लेकिन वह लाहौर नहीं गये, वह सब कटिहार, संघाल परगना, पुणिया और पश्चिमी बंगाल में ग्रौर ग्रासाम के मैदानों में आ कर बस रहे हैं। इसकी जानकारी करे, पता करे। ग्रभी इसी सत के ग्रन्दर राज्य सभा के ग्रन्दर मकवाणा साहब ने कहा कि हां, घुसपैठ बिहार में हो रही है। मैं ग्राप से पूछना चाहता हुं कि क्या ग्राप ने इस की जान-कारी की है ? क्या ग्राप ने उन को सिटीजन-शिप राइट देने का तथ किया है ? ग्रगर यह सरकार की नीति है कि जो स्रायेगा वह ग्राये, हमारा दरवाजा खुला है, रहो, किसी के लिए मना नहीं होगा तब ठीक है । परन्तु पूर्व में एक कानून है, पश्चिम में दूसरा कानून है। '71 की लड़ाई के बाद जो सिन्ध से आये थे '78 तक वे स्टेटलेस सिटीजन हो कर पड़े थे। '78 में जनता गवर्न मेंट ने उन को सिटीजनशिप राइट दिये । आज भी काश्मीर में बहुत से लोग ऐसे हैं जो स्टेटलेस सिटोजन हो कर पड़े हैं।

Calling Attention re.

श्री कल्याण राथ (पश्चिमी बंगाल) : जिन रिक्युजीज को ग्राप ने मध्य प्रदेश भेजा सब को भी सिटीजनशिप नहीं दी गई ।

श्री अश्विनी कुमार: गृह मंत्री जी इस का जवाब दें। वहां यह समस्या है। ब्रगर सिटीजनशिप कानून में कुछ गलत है उसमें संशोधन करने का प्रयास करें। एक स्रोर सरकार कहती है कि विदेशी नागरिक ग्रासाम की समस्या है, बातचीत

करती है, सन्नह दौर बातचीत के हो गये, परन्तुक्या किया।

लस्कर साहब जाते हैं, गौहाटी में कहते हैं, ग्रासाम ट्रिब्युनल में उनका वक्तव्य छपता है 25-5 को ---

"The Union Minister of State for Home Affairs, Mr. Laskar told reporters at Gauhati last week that detection of post 1971 migrants was going on in full swing, without any let up. Similar information has been dished out by the Dispur through a number of press reports earlier. But from these statement the actual situation seems to have remained unclear."

मैं लस्कर महोदय से जानना चाहता हूं कि जो उनका वक्तव्य छपा है उसमें कितनी सत्यता है ? कितने लोगों को उन्होंने डिटेक्ट किया है जो विदेशी हैं ग्रीर जिन को डिटेक्ट किया है उन को डिफ़्रेंचाइज किया है या डिपोर्ट किया है ? इसी सूचना के ग्रन्दर दूसरी सूचना छपी हुई है । उसमें छपा है--

"The highest number of thirtyeight suspected foreigners has been detected in Lakhimpur district so far and from other districts namely, Kamrup, Nowgong and Darrang five to ten persons have been detected. Those cases have been sent to the district and sub-divisional screening committees."

मैं लस्कर साहब से स्पष्टीकरण चाहुंगा कि उन का स्टेटमेंट ठीक है या जो प्रेस कहता है वह ठीक है ? वास्तव में वहां विदेशी हैं? ग्रगर विदेशी हैं तो उन को निकालने का, डिटेक्ट करने का प्रोसेस हो रहा है ? अगर नहीं हो रहा है तो उस के लिए वह क्या कर रहे है ? ग्राज तो ऐसा लगता है ग्रासाम में जाने के दाद कि वहां सरकार का नाम नहीं है। वहां कोई व्यवस्था नहीं है। वहां प्रजातंत्र के नियमों का हनन किया जा रहा है। वहां भयंकर ग्रत्याचार

श्रिः अश्विनः कुमार**े**

हो रहे हैं। हमारे मौलाना साहब ने अत्याचारों का एक चित्र यहां पेश किया ग्रौर मैंने स्वयं भी वहां देखा। पिछली बार श्रांदोलन हुआथा। तेजपुर में श्रान्दोन लन हम्राथा । वहां गोलियां चलाई गयीं श्रौर लोगों को मारा गया। वह लोग मारे गये कि जो जहां भीड़ थी उस से चार चार मौ गज दूरी पर थे। जैसे जानबूझ कर उन को मारा गया हो यह पता चलता था। इतना ही नहीं, एक महिला प्रोफेसर को, अकेली एक फार्म के अन्दर रख दिया गया ग्रीर सरकार ने कहा कि हम तुम्हारे लिए भोजन की व्यवस्था नहीं कर सकते, तुम्हारे लिए भुरक्षा की व्यवस्था नहीं कर सकते लेकिन तुम को इस फार्म के बाहर नहीं जाना है। एक महिला को इस प्रकार आप ंग्खते हैं तो यह आप की दमन नीति नहीं तो वया है। वहां एक सरकार का दमन चक चल रहा है ग्रौर गप्ट्रपति शासन में एक प्रोपेगेण्डा चल रहा है कि आन्दोलनकारी वायलेंस कर वायलेंस कर रहे हैं। कें गौहाटी शहर में अम्बारी फटासील बाजार में एक बम फटा। स्रौर कुछ लोग उस में मरे। कुछ घायल भी हुए हैं। मैं जानना चाहंगा कि कौन लोग इस के लिए जिम्मेदार थे। इसी प्रकार से वहां कई बम बिस्फोट हुए हैं ग्रौर उन में कौन दोषी है यह ग्राज तक प्राइडेंटिफाई नहों हो सका है । ग्राज तक उनके लिए दोषी व्यक्तियों को पकड़ने में मरकार ग्रसमर्थ रही है। उन को मजा दिलाने में सन्कार ग्रममर्थ रही है ग्रौर इस प्रकार से यह निष्कर्ष निकाला जाये कि वहां के लोग दोषी नहीं हैं, यह मरकार कां खुद की कारस्तानी है तो ग्राप क्या कहेंगे। यातो सरकार इतनी ग्रक्षम है कि वह दोषियों को पकड नहीं सकती ग्रौर अगर ऐसा नहीं है तो दूसरी बात है। यही नतीजा इस से निकाला जा सकता है।

इतना ही नहीं, आज वहां बंगला देश के नागरिक स्नारहे हैं। उन के बारे में छप

रहा है अखबारों में और उस में से कुछ मैं पढ़ रहा हूं जा ग्रासाम दिब्यून में छपा है 29 मई के ईश्य में :--

"Bangladeshi in Assam Assembly Secretariat. Two Bangladeshis are understood to have been appointed in the Secretariat of the Assam Assembly recently and many more suspected to have entered already. According to a report received here, the appointment of those persons were opposed by two officers of the Secretariat on the gound of those persons being of doubtful citizenship. To utter surprise of those officers, the two persons are now serving in the Secretariat under their nose."

इसका कोई कांट्रैडिक्शन म्राज तक नहीं हुन्ना है। मैं सरकार से जानना चाहता हं कि इस के बारे में उस का क्या स्पटी-करण है। इस बारे में कई ग्रखबारों में छपा है, परन्तु म्राज तो वहां राष्ट्रपति शासन है और गृह मंत्री जी यहां बैठे हैं। वे इसका जवाब देंगे कि इस के बारे में उन को क्या कहना है ? ग्रागर बंगला देश से आये लोग इस प्रकार से वहां की नौकरियों में बैठ रहे हैं तो स्नागे क्या होगा। दूसरा प्रकृत है कि स्राप बातचीत करेंगें। सरकार ने 17 बार वात की । तीन बार ग्रपो-जीशन के लोगों के साथ बैठ कर बात की। लेकिन जो वहां का सारा मसला है उसको -राजनीतिक रूप दिया जा रहा है । कहा जा रहा है कि वह राजनीतिक मसला है, लेकिन जहां तक मेरे सोचने का तरीका है यह सारा सोशल प्राबलम है, इको-नामिक प्राबलम है ग्रौर यह कल्चरल प्राबलम है। ग्राज ग्रासाम का मूल निवासी समझता है कि जिस संख्या मे यह लोग यहां स्रा रहे हैं यदि वह स्राते रहे तो वह स्रपने ही देश में विदेशी करार दे दिया जायेगा श्रौर इस बात से उद्विग्न हो कर वह श्रांदोलन कर रहे हैं ग्रांर इस के लिए उनको विशाल जन समर्थन प्राप्त है। वहां एक काल जाती है और मारा श्रासाम बन्द हो जाता है।

् उस के लिए उन को कोई प्रवार ग्रौरपिकेटिंग नहीं करनी पड़ती। परन्त का दमा चक जा चन रहा है वह स्राप हे सामने है। अब यह जो बातबीत चत रहीं है, उपके लिए मैं अपने नये गह मत्री जो से नित्रेदन करूंगा कि वे इस बात को गंभीरनापुत्रंक लें। ग्राज तक ग्रखबारों में जो इन वात का स्वरूग ग्राया है उस से यह बात तो बहुत निम्तस्तर पर की जा रही है। प्रधान मंत्री जी को ग्राज तक बातचीत करने का कभी अवसर नहीं मिला। कभी उन्होंने बान नहीं की कभी-कभी हमारे प्राने गृह मंत्री जी, जो स्राज कन राष्ट्रपति हैं वह बात चीत करने जाते थे। पर उन को फरसंत नहीं रहती थी। वह ज्यादा बीच में चले जाते थे और ग्रफ्तर लोग बैठ जाते थे और जब ग्रंबवार वाले उन ग्रफ्सरों से पूछने थे तो वे अफसर कहते थे कि क्या बातचीत हुई इय का उन को पता नहीं। रुम कोई विचार नहीं दे मकते । तो ऐसे चालुढंग से ग्राप बात चीत न करें। ग्राप उन को बात चीत के लिए ब्ला भहे हैं। मैं गृह मंत्री जो से निवेदन करूंगा कि वह समय निकालें। मेरे साथें। श्री निगम जों ने जो कहा मैं उस का समर्थन करता हं कि हमारी प्रधान मंत्री जी समय निकालें। म्राज पूर्वाचल जल रहा है। उस के लिए समय निकाल कर वे इस समस्था का निदान करें। चुनाव 1983 में वहां हो रहे हैं ग्रौर सरकार गोली की नोक पर वह चुनाव कराना चाहती है ग्रीर वह वहां की वोटर लिस्ट को ठीक नहीं कराना चाहती। इस प्रकार की आशंका वहां के लिए उत्पन्न की जा रही है जिस के कारण वहां की स्थिति बिगड़ सकती है। मैं मरकार से निवेदन करूंगा कि स्थिति को स्पष्ट करें। श्रीमन्, उनकी 8 मांगें हैं, 5 मांगों पर तो सहमति हो चुकी है पर उनका नहों हो रहा है। कार्यान्वयन 1971 के बाद जो लोग आप समझते हैं कि निदेशी हैं, उनका डिलीशन का प्रौसेस

ग्रारम्भ कीजिए, हो सकता है कि डिलीट ग्रौर डिटेक्ट करके समस्या का हल हो सके। मैं यह नहीं कहता कि उनको आप बाहर उठाकर फेंक दें, ब्रह्मपुत्र में जाकर ड्वा दें। बंगला देश उनको स्वीकार नहीं करता तो भखे भेड़ियों के पास उनको भेज दें। जैसे राजस्थान और अन्य प्रदेशों में फारन सिटोजनस कुछ दित रह सकते है उनको स्टेटलेस करार दे कर ग्राप नई बोटर्स लिस्ट बनाइये। जो नई भरकार ग्राये उस ममले को वह तय करेगी। इतना ही नहीं सारे देश में जनगणना की गई, असम में जनगणना नहीं करा सके, इसका भी मैं मंत्री जी से उत्तर चाहंगा। क्या ग्रसम के अन्दर सरकार जनगणना कराना चाहती है। यह मारे देश के अन्दर भावन। फैल गई है कि मारे पूर्वांचल के प्रन्दर फैल गई है कि दिल्ली वाले समस्याग्री का समाधान नहीं करना चाहते। ग्रसम के नागरिकों को यह विश्वाम होने लगा है कि हमको जो कुछ मिलेगा वह अनगन और प्रदर्शन से मिलेंगा, डंडे के जोर से मिलेगा। 1962 में सराई-घाटं में जो पूल बंना गीहाटी यूनिवर्सिटी वनी वह सब ग्रान्दोलन के बाद बनी। ग्रब केवल रोड ब्रिज बन रहा है, सालघाट में जब कि रेल ग्रौर रोड दोनों वन सकता है। ग्रगर सरकार के ऊपर प्रभाव डालकर इसको गलत कहें ता क्या किया जा सकता है।

तीसरे पुल की बात म्राई है। म्रभीप्रमी प्रकृत म्राया, उसकी चर्चा हुई।
एक छोटी मी मांग है, कई बार उठ चुकी
है, मैं भी उठा चुका हूं। 80 मेल, म्रसम
तिरहुत मेल म्रौर गाहाटी ऐक्सम्रेम गाड़ियां
हैं उन्हें उत्तर प्रदेश, बिहार से उसकी तिनमुकिया तक ले जाने में रेल विभाग को क्या
तकलीफ होगी? उत्तर प्रदेश के बहुत
से नागरिक तिनसुकिया तक जाते हैं, मगर
उनको केवल छोटी लाइन ही दी गई है,
उसको बढ़ाने में, ब्राड गेज करने में दिक्कत
है, गाड़ी को गोहाटी से म्रागे ले जाने में
दिक्कत है, समय लगता है, खर्चा लगता

है तो रेल की बढ़ाने में तो समय नहीं लगता है। लेकिन इतनी छोटी मांग के ऊपर भी दिल्ली सोया हुआ है? इसका भी प्रमाण सदन के सामने है।

श्रीमन्, ग्रभी-ग्रभी बौंगाईगांव रिफाइ-नरी ग्रौर पेट्रोकेमिकल इंडस्ट्री वहां बन रही है। उसके म्रन्दर घोषणा की गई कि उसमें जो बाई-प्रोडक्ट बनेंगे उसमें कहा गया है कि 30 हजार एम॰ टी॰ ए॰ पोलिय-स्टर फाइवर बनेगा जिसके हिसाब से 20 सिंपडल मिल्स वहां चल सकती हैं। अभी तक केवल दो को लाइसेंस दिया गया है। 18 कहां होंगी पता नहीं । ग्रखबारों में छप रहा है कि केन्द्रीय सरकार चाहती है कि सारा पोलियस्टर फाइबर देश के अन्य भागों में जाये और ग्रसम में त खुले। बोंगाईगांव में जो लोग काम कर रहे हैं उनका कहना है कि 1984 तक हम ये चीजें बनाना शुरू कर दगे। मैं सरकार से जानना चाहता हं कि ग्रसम की स्पिनिंग मिल्स का जो प्रावधान है उसके लिए ग्राप क्या कर रहे हैं। वह जो 20 स्पिनिंग मिल बनने की बात है, एक-एक में 25 हजार स्पिण्डल्स लग सकते हैं, उसका क्या हो रहा है ? इसी प्रकार असम में हाइड्रोइ पावर का इतना बड़ा यूनिट 200 मैगावाट का हो सकता है, सरकार ने भ्राज तक उसके किए कुछ नहीं किया । कौल माइंस वहां निकर्ला हैं उनका जितना उपयोग होना चाहिए, ग्राज तक नहीं हो रहा है । इसका कारण यह है कि एक प्रेशर दिल्ली के ऊपर पड़ताजारहा है।

इतना ही नहीं, पीछे एक टास्क फोर्स बना था 28-10-80 को जिसकी सरकार ने आधिक प्रगति के बारे में एक रिपोर्ट दी। मैं मंत्री महोदय से जानना चाहूंगा कि असम की आधिक प्रगति का क्या नक्शा है, उसके बारे में सदन को और असम की

जनता को अपने पक्ष में लें। वहां नार्थ-मेडिकल इंस्टीट्यट बना, उसकी क्या स्थिति है। पता लग रहा है कि उसको असम से बाहर ले जाने की चर्चा हो रही है। मैं ग्रापसे ग्राश्वासन चाहंगा कि श्राप बतायें कि वह कब से बनेगा यह बतायें तो वहां जो धारणायें उठती हैं वह समाप्त होंगी। मुझे यह जानकारी मिली है कि नेशनल इलेक्ट्रोनिक कारपोरेशन ग्रखिल भारतीय है वह ग्रसम के ग्रन्दर इलेक्ट्रोनिक कारपोरेशन ग्रसम बनाने की बात कही गई है। उसके बारे में मंत्री महोंदय से मैं जानना चाहंगा कि क्या यह बात सही है कि ग्राप इसे करने जा रहे हैं? ग्रगर करने जा रहे हैं तो क्या करने जा रहे हैं। ग्रसम के ग्रन्दर रेशम उद्योग बहत बड़ा उद्योग है। खादी बोर्ड उसको बहुत ग्रच्छी तरह से कर सकता है। उसे जितना प्रश्रय मिलना चाहिए उतना क्या सरकार देरही है ? इस उद्योग को बहुत बढ़ाया जा सकता है ग्रौर लोगों की म्राधिक उन्नति भी की जा सकती है । एक मांग वहां बहुत दिनों से उठ रही है जिसके बारे में कभी-कभी सरकार की तरफ से कहा जाता है कि सोचा जा रहा है। यह है कि युनिवर्सिटी ग्रांट कमीशन का कार्यालय वहा खोला जाए। क्या इस बारे में सरकार सोच रही है? यह जो उनकी ब्राधिक मांगें है ब्रगर ब्राप इन ग्राधिक मामलों पर सोचेंगे तो मैं समझता हूं वहां काफी उन्नति हो सकती है ।

अन्त में एक बात और आपके माध्यम से मंत्रो महोदय से कहना चातूंगा कि असम की समस्या केवल असम की नहीं है। फोरेन इंफ्लिट्रेशन की समस्या बिहार और बंगाल की भी है। दिल्ली दूर है यह पूर्वांचल की भावना है। नागालण्ड में आप जाइये, अरुणाचल में मणिपुर में आप जाइये तो वहां के लोग कहेंगे यह फारेन

कंटरी के लोग हैं। यह भावना वहां के लोगों को बनी हुई है। इस भावना को उत्पन्न कराने में निश्चित तौर पर केन्द्रीय सरकार का बड़ा दोष है। स्राज विपरा के अन्दर गैस निकल रही है उउका क्या उपयोग हो रहा है। क्योंकि वहां रेलवे लाइन नहीं हैं इसलिए उसका पूरा लाभ नहीं उठाया जा रहा है। वहां सिर्फ 18 किलो-मीटर तक लाइन है इसलिए उसका सहीं उपयोग नहीं हो रहा है। मैं सरकार से निवंदन करना चाहता हूं कि नागाल एड की क्या स्थिति है उसको देखा जाए। वहां फ़टबाल का मैच हो रहा था तो लोगों ने उनको घेर लिया ग्रौर उनके ग्रफसरों को रात भर ग्रापने पास रखा। भारत सरकार के अकसरों की वहां पर बेइज्जती की गई। अगर शांति की वार्ता खत्म हो जायेगी तो महात्मा गांधी का दरवाजा खत्म हो जायेगा, वन्द हो जायेगा। आज उसके ग्रास-पास नागालैण्ड, मिजोरम, ग्रौर मणिपर में क्या हो रहा है इस तरफ मैं ग्रापका ध्यान श्राकषित करना चाहता हुं। गृह राज्य मंत्री जी यहां बैठे हए हैं वह स्वयं इस प्रदेश के ग्रीर उनकी भावना से परिचित हैं। मैं उनसे निवेदन करना चाहुंगा कि असम की आर्थिक प्रगति पर विशेष ध्यान दें। जब वह केन्द्र में मंत्री हैं भ्रौर वह ध्यान नहीं देंगे तो श्रौर कौन उस ऋोर ध्यान देगा। जो बजट है उसका वहां अधिक से ग्रधिक उपयोग किया जाए। ग्राप उनके साथ बातचीत करिए। उनको ब्लाइये, उनके मसलों को तय करिये। वहां शांति की स्थिति उत्पन्न होने दें। यदि वह इससे परे हटेंगे तो शायद इतिहास उनको क्षमा नहीं करेगा। पूर्वाचल जल उठेगा, ऐसी भावना स्वष्ट दिखाई देती है। इसी के साथ मैं अपनो बात सनाप्त करता हं।

THE VICE-CHAIRMAN (SHRI LADLI MOHAN NIGAM): Shri Dhabe. Not there. Shri Kalyanasundaram.

SHRI M. KALYANASUNDA-(Tamil Nadu): Mr. Vice-Chairman, the Statutory Resolution moved by the Home Minister, Shri Venkataraman, for the extension of the President's rule for another term of six months no doubt has become inevitable and although the ruling party is responsible for this abnormal situation. The House has no other altrenative except to support it. Regarding the Budget also, it is necessary to support it because the Government in the State must run. But I have to appeal to Mr. Laskar to withdraw his Resolution, especially now when the crucial negotiations are to take place and confidence-building very essential. If I am right the Home Minister will be having a tripartite discussion alongwith the leaders of Assam agitation. For those leaders, confidence should be created that the Government is earnest and serious about the negotiations. Government cannot conduct investigations and invite the leaders on the point of pistol. If this Resolution is withdrawn, that would go a long way to create confidence in the minds of the agitation leaders that the negotiations will be conducted with a view to reaching a settlement.

Sir, the situation in Assam no doubt has become more complicated and abnormal. Blames can be apportioned both ways. It is no use blaming the Opposition or the ruling party. It is a serious issue. The ruling party no doubt is essentially responsible this complication. Earlier, the Left parties came together and worked out a formula and other parties which were earlier supporting the agitation also joined with them. Ten parties together formed a front and wanted to take over power; they were in a majority. But with a narrow partisan view the ruling party called Congress (I) to form the Ministry. That Ministry fell within two days after the first sitting of the Assembly. Even at that stage, the ruling party could have corrected the mistake. They could have called the front that was ready to take over power. They had a formula which was accep-

table to majority of the parties there. But the ruling party in their wisdom thought that it was not necessary to hand over power. They wanted to run the show themselves; and they are facing the situation. It is all right in Haryana, they can have their own way but in a State which has been tormented for three or four years continuously with turmoil is this the attitude the ruling party should take, especially when they know that there are forces in this country, there are people who do not want a settlement there, who do not want peace in that region? So the ruling party must share the blame for this abnormal situation.

Now, how to proceed further? The negotiations with the leaders of the agitation must be conducted without any loss of time, because there is no further time for holding the elections. Elections will have to be completed before March, 1983. For that, the process will have to be started now because elections cannot be held without proper electoral rolls and electoral rolls cannot be prepared unless the question of foreign nationals is settled amicably. So negotiations are essential and a settlement is also essential. The Government must assure the House that they will call a meeting as early as possible and take steps to reach an amicable settlement on the crucialissue of foreign nationals. Afterwards, let us discuss how to deport, how to settle them, where to settle them, whether Assam alone should bear the entire burden. All these are issues arising out of it. Reach a settlement here and proceed further. If there is no possibility of a settlement, there should be some understading at least. I will appeal to the leaders of the agitation also. How long do you want to carry on this agitation? It is neither good for Assam nor good for the whole country. Assam is not separate, it is an inseparable part of India. Its development, its problems are all part of the problems faced by other States also. So I would appeal to them. No doubt they have genuine grievances because

in their own homeland they are likely to be reduced to a minority. That is their interest. But, at the same time, they should feel that India is their own country. Their struggle for betterlife, their struggle for develo pment, more progressive development, is part of the struggle of the Irdian people as a whole, especially workers and peasants, for a better life against exploitation. All of us together are exploited by the new forces. So, Assam people should join the mainstream of the struggle for democracy and socialism in the country. That is my appeal. If there is no settlement, what is to happen? This is a question to which the Government of India should get ready with an answer. The Government of India should not be tempted to rely on (5). They think there is article 356 a way out, that is, by declaring emergency. No more emergency. The Assam. leaders must realise that if they prolong the agitation and if there is ro settlement, there is a danger to our Constitution, danger to our democratic institutions as a whole. So, on behalf of my party I want to advise the Government of India that a crucial stage has been reached already. Negotiations must be conducted sincerely for evolving an acceptable formula. If by any misfortune there is no accepted formula, then , the Government of India should themselves come out with their own formula openly. Go to the people. The forces which stand for national integration and secularism are notso weak. They will assert. There are forces who want to disrupt the unity of the country. There are forces who want to create chaos not only in Assam but also in the entire region. But how to mobilise the forces which are for national unity and for solving this problem in a constitutional way? That should be the concern of all concerned. Particularly the ruling party should not arrogate to itself all the capacity to administer a State by themselves or solve a problem by themselves. Of course, they hold meetings. Of course they hold the meetings. But meetings should not become

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a formality. There are Opposition parties which want to exploit the situation. So, on behalf of my party my suggestion is, again to repeat, that sincere negotiations must be conducted immediately with the leaders. Earnest efforts must be made to reach an amicable settlement. If there is no settlement, an understanding must be reached. The Government of India should announce their formula openly and go to the people and try to implement it, not only announce it but every step must be taken to implement that formula. Then, simultaneously steps must be taken to prepare for holding elections before March, 1983. No other way seems to be possible. And I warn the Government again. Donotfull a prey to the temptation that we have article 356 (5) under which we can declare an emergency.

SHRI AJIT KUMAR SHARMA (Assam): Mr. Vice-Chairman, Sir, today the Home Minister has brought before ushis motion for extension of the President's rule for another six months, the Minister of State for Home Affairs has brought the Resolution to approve a notification declaring certain services to be essential services within the State of Assam for the purposes of the Essential Services Maintenance (Assam) Act, and the Finance Minister has placed before us a deficit Budget for the State of Assam. All these three combined together present beofere us a picture of the crisis of a colonial situation in a part of our country.

This part, now known as Assam and which formerly included almost the whole of the present North-Eastern Region, still remains a place which is treated by the Government of India for all practical purposes as a colony economically and also politically.

The people of Assam have been protesting against the situation at arious times, but their protests are gare in vain. Added to this conomic stituation, a new dimnision was added by the large

scale on rush of people from the neighbouring State which is now Bangladesh and also from Nepal. These people who came from this area posed a threat of a new expansion-an new expanionist horde. S9 I would like our hon. Home Minister to kindly remember this basic background of the situation which is a combination of colonialism and expansiouism, leading to a situation where the people of Assam nowadays genuinely feel that their existence is at stake. Anybody who may care to visit that area will realize this conclusion. They will see that the psychology of the people there is the result of a justified grievance and a justified sense of insecurity. I very humbly request our hon. Home Minister not only to immediately complete negotiations on this issue with the leaders of the Assam movement, but also once again to visit Assam and see how his administration, how the Presidential administration under the Home Ministry, has been further alienating the people of the State. Today if you go to Assam, you will find that the presence of the huge number of CRP forces and also military forces, and their attitude and functioning has led the people to think that they are under an occupation force. people are not secure even in their residences. Even in Gauhati, the capital city, where I reside time when I went there, one night a young man ran literally mad to me and told me that the police had entered his house and arrested three of his brothers without any cuase being shown. And when I telephoned to the police officer, he simply refused to entertain my complaints. The Deputy ssioner was not available over the phone and the boys were kept for three days in the Thana and then

(Shri Ajit Kumar Sharma—Contd.)

let off without any charge. these things are going on everywhere. The students of Universities and Colleges are constantly threatened. I have written to the former Home Miniter also. And our present Minister of State for Home Affairs must be knowing, even though he may not say it openly that things are happening that wav in whole State. Now, Sir, I do want to dilate on these matters' except to request the Home Minister to instruct his administration in Assam to change their course and behave in a civilized manner. No administration can run if they decide to pursue an anti-people policy, a policy of revenge. If the Government of Assam under President's rule comes to prove as an out-and-out anti-Assamese Government, then cannot create confidence among the people. Look at how the administration is running there. You find that any Assamese officer or any whether he comes other officer, from Pumjab or any other part of the country, if he is suspected to remote of kind have any the cause of the sympathy for movement, then he is immediately tramsferred and put in some very inconsequential position. Now this is what has been done in the adminisfor the last one and tration a half years. Can this administration have any confidence of the people? And even if you provide thousands of crores of money in the budget, this administration is not going to utilise that money for the good of the people. Now the whole administrative set-up has become not only corrupt but also completely revengeful and inefficient. They have no interest in administration, no interest in doing good to the people. We have been talking about this problem of foreign nationals for a pretty long time. For the last 3 years we have been talking about this issue in this House. We have discussed the Presi-

dential proclamations for five times; we have passed the Assam Budget for the fourth time. Why has this unusual situation continued for such a long time? Does it do any credit to the Government of India? The Government have failed to solve the problem and they have allowed things to drag on why? It is again a pointer it is a vital question before the present Home Minister. I had several talks with the previous Home Minister on this issue. From his talks I could only guess that he did not have a mind to solve or he did not have the will to solve the problem or he was prevented from coming to a correct dicision on 24th December 1981 in this very House he made a statement, he made an open invitation to the leaders of the movement calling them for the next discussion. He also stated that there will be no condition from either side, neither from the side of the Government nor from the side of the leaders of the movement, that the Government will have an open discussion, which means there will be no pre-condition of 1971 or anything like that. But after making the statement, for three months he remained silent, no invitation was issued even after a commitment made in this very House. Now I point out this thing in order to let the present Home Minister know that all these developments have created a crisis of confidence in the minds of the leaders of the movement and the people of Assam. The movement leaders have come seventeen times for discussion and every time they have gone back disappointed because whenever any issue was to finally settled, then suddenly the discussions were suspended. Therefore, you cannot blame them. They are young men and it is their future which is at stake, not the future, not the personal future of the Home Minister of the Central Government or anybody who is in Delhi. These young men are facing a very dark future for thier lives. That is why they are so much concerned with this problem of foreign infiltra-

tion. Therefore, this aspect must be taken into consideration, otherwise you cannot solve this problem. I did not want to mention all these things. But I am constrained to do so. If you need the statements made by the Prime Minister, the Home Minister and other Ministers, in both the Houses, you will find that there is the lack of basic sympathy for the people of Assam. All these statements made by responsible persons are sufficient to destroy any sense of confidence in the minds of people of Assam. I may also tell you, Sir-just before me the honourable member Kalyana sundaram advised the people of Assam that they should come into the mainstream of India. Very respectfully let me remindthe Honour able member that the people of Assam, the Assamese people, are not behind anybody in India in that respect. Let me also remind him, when at the time of partition Assam was almost sacrificed to Pakistan by our national leaders, it was the people of Assam, with the help of Mahatma Gandhi and Lokpriya Bardoloi who resisted it and this is how they remained in India. So, whenever you choose to the Assamese people as seces-sionists, please remember this history. Apart from that, Sir, when I was listening to the Maulana Madani Sahib's speech, I was simply aghast. It is true leaders like him very often go to Assam, to collect votes for the congress at the time of elections, they make speeches in the mosques, collect and incite the people communally.

If such people are allowed a free hard, you cannot save Assam from being a part of Bangladesh. The whole north eastern will be lost. It is not a question of either language of religion that is relevant to the present situation. It is not a question of Bengali language or Islamic religion. As my friend

Nigam ji has stated, Assamese society is a remarkable society where communalism has never raised its head. Even during these three and half years' movement, you cannot cite a single instance of that type communal fracas in any part of Assam. This long movement has been continuing without any communal tension.

What has happened is that for generations in the past. But there is a qualitative difference between immigration before 1950-51 and the immigration after that. So far as those who came earlier are concerned, whether they were Muslims or spoke Bengali, they all become part and parcel of the society and they were all integrated into a stronger Assam. But later on when people came from Bangladesh, they came as political elements with political ambitions and political and cultural designs. The new immigrants and refugees became an expansionist force. Then the people of Assam considered them to be a threat to their future existence socially, culturally, linguistically and politically. There is no other State in India where so many people from outiside have been accommodated. There is no other State except Tripura, where guest have sought to throw out the host.

You look to the Railways. Today people of Assam, young men and women, do not get any job in the railway administration. But in 1950 when more than 20,000 employees of the Railways falling under the present Bangladesh had to be transferred to India, and when no other Railway accepted them, it was the leaders who Assam accepted them in the Assam Railway. Remember they were all Bengalis. No body objected to etheir languages. The Assamese people then looked

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from an humanitarian point. Today when we are called anti-Bengalis, I want to ask these Bengali leaders : is it because we accommodated more than 20,000 Bengali employees? Now children these 20 thousand Bengalis have put up the claim whereas the people of Assam, tribals or nondo not get any job in the tribals. railways.

I want to draw the Home Minister's attention to two more important facts which have caused damage to the sense of trust among the people of Assam. One, there has been a demand for a separate Assam Posts & Telegraphs Circle. was accepted seven years back. But somebody manipulated and the circle was prevented. When we purued this matter with the present Government, they sought to bifurcate the North-eastern circle with headquarters at Shillong into two. original proposal was for an Assam circle and N.E. Circle. But the proposal for a separate Assam circle was dropped. One circle was created and Meghalaya and with Assam Manipur, circle with another Tripura and Arunachal Mizoram. with headquarters at Imphal. Any body who has got the minimum knowledge of this geographical area will realise how the PMG with his headquarters at Imphal can run the postal department upto Arunachal Pradesh. But it was done so that Assam can not be given a separate circle. If Assam is given a separate circle with Gauhati as its headquarters, then the people of Assam will get some chance of employment. To deny them chance, this game was played. Ultimately, when we protested, a more funny proposal was made. The whole proposal was reversed and the North Eastern Circle was again revived and the PMG, who was appointed at Imphal, was

transferred to Delhi, He is now functioning from Delhi as the Additional PMG for the North-Eastern Circle, Can you imagine such a preposterous plan in any other State in India? Is it colonial conspiracy? Or what else?

Freedom of Rress

Now, Sir I refer to another point which relates to the Home Minister's recent order stopping evictions of unauthorised occupants in the railway lands, government and the various reserve forests in Assam. I do not know what the 20-Point Programme says. But, in the 20-Point gramme, I have, one of the items the forests. Now, is to preserve Sir, the Home Minister's order has just violated that and he has allowed damage to be done to the various forests. And, then, the railway lands what about there? and what has happened In this very House, the Railway Minister has repeatedly stated in answer to questions, in written answers, that large-scale Bangladeshies, Bang'adesh nationals, are in occupation of the rilway lards in Assam, that they are unauthorisedly occupying the railway lands statements are on in Assam. His record. Even the last Railway Minister Mr. Pande, wrote to me a letter saying, "We have decided to evict all of them. Kindly help me by persuading the Government of Assam to give us police help". Now, to our utter surprise, we find that suddenly there is an order from the Home Ministry. In this connection I met the General Manager, NF Railway and he told me: "I am trying. But how can I do that? Delhi orders me to stop it. Delhi knows it better". May I know from the Home Minister one thing? Can any people in any State believe that a Government which makes an order like this is at all interested in solving the foreign nationals problem? The Government says

on the one hand that the problem is genuine and they want to solve it. But what has the Government been doing all along? Every action of the Government is against the Assamese people, against the Indians in Assam and all their actions are in favour of those who are suspected foreigners in the State of Assam. This is the total impression of the people of Assam from actual experience of Government actions.

In this context, if the people lose faith in the Governent. You cannot blame he people for that.

Now, Sir, I want to know from the Home Minister as to what his idea is about the solution of the current problem. In 1980, in the very first discussion that was held by the Government of India with the leaders of the movement, they had agreed to certain thirgs. The Government had agreed that the foreigners would be detected, that their names would be deleted from the electoral rolls and they would be deported. Now, these were all accepted in the very first meeting and the Government are committed on these points. In this House and in the other House also, the Government also clearly stated that Indian citizenship could only be defined under the provisions of the Consti-Citizenship Act, the tution, the Passports Act and the Foreigner Act and no other document would be valid for determining the Indian citizenship. This is another commitment by the Home Minister made in this very House. Now Sir, when the Government spokesman were all speaking about what is called the international obligations, without defining what the obligations are, once I put a question to the Foreign Affairs Minister to give me the names of the different international agreements or pacts with Bangladesh and to lay them on the Table of the House, the texts of those agreements. of course, the first answer was that the Government was collecting the informa-

tion. In the next session, I again put another duestion and this was not allowed on the ground that it was already answered. Then, in the third session, I put yet another question to obtain the information. This time I asked him as to whether it was a fact that the agreements and pacts between Irdia Bargladesh were missing from the foreign affairs office and, if so, whether the officers responsible for this have been punsihed. Then there was an immediate answer. The answer was that the pacts and the agreements were intact in the Foreign Office. Within a week copies of the pacts were supplied to me. Now, in these copies, not even in a single sentence, there is an indication of any obligation on the part of the Govrnment of India to accept the citizens, of Bargladesh as the citizers of India.

7.00 P.M.

I raise this point because I do not want that Government should deceive the peolple. If you go on deceiving the people, then ultimately a situation will be created in which you will completely alineate the people not only of Assam, but of the entire North Eastern region. There is a strong movement in Arunachal Pradesh started by the students last month for the removal of foreigners from that area. There was firing and some 60 students were injured in the firing by the C.R.P.F. May I point out that you cannot save the situation like this.

I am playing all these matters before Mr. Venkataraman because he was not directly connected previously and because he is now in charge of both Home and Defence. (Time Bell Rings)

I request him to consider the whole background in its right perspective without any prejudice for this side or that side and with a real intention to solve the problem.

As far as I can understand, the hitch remains about the question deportation. detection and I learn the leaders of the movement are not very much is nsisting on immediate deportation. On detection and deletion of names from the voters' list, there must be a clear and precise formulation of the point of view of the Government of India. I may also remind that the former Home Minister made a statement that if Assam cannot accommodate the foreigners after they have been detected, then he would make arrangements for their dispersal different States. This is on record. The words spoken by the Minister are the words of the Government. The Government should not go back on them. It does not serve the national purpose if you say that the leaders of the movement go back from their words. There a strong propaganda let loose by the Government that the leaders of the movement discuss something here then they go back on in Delhi, reaching Gauhati. If I may say so, the correct position is reverse.

The Government of India has neither made up its mind nor has acted on its own words. Now, the Government must make up its mind.

I will mention two things about the budget and conclude. (Time Bell Rings). I would only mention two thing here, One is regarding the Home Ministry and the other is regarding the Education Ministry. If we take a total picture of the Government of Assam, it is a non-functioning Government. I find that the Governor's orders are not carried out by the Advisors and the Advisors' orders are not carried out by the Secretaries. It is not known who decides what. There is an immediate need for change in the personnel of the top level of the Home Department in Assam. I do not want to discuss the details. I would request the

Minister to take up this Home problem. Otherwise, he cannot solve any problem whether of administration or of the foreigners infiltration. (Time Bell Rings). Secondly. the Education Department needs a thorough overhauling there. It is the biggest Department with the largest amount of money involved. But that Department has remained completely inefficient resulting in damage to the future generation of the country. (Time Bell Rings.)

With these words, I hope that our present Home Minister will be able to put a stop to the unending business of negotiations and he will succeed in bringing about a happy solution to the problem. I also hope the Minister State \mathbf{of} for Affairs would not say anything about elections or make any statement on that issue without solving the problem of foreign nationals and without first coming to a settlement with the leaders of the movement.

SHRI BISWA **GOSWAMI** (Assam): Mr. Vice-Chairman, Sir, this is not the first time that we are discussing the Assam Budget and the extention of President's rule in Assam.

Sir. 12 seats from Assam in the Lok Sabha and two seats from Assam in this House are unrepresentedand the Assam Assembly has been dissolved. If the elections are not held by March, 1983, then a constitutional crisis will develop. But the elections cannot be held without solving the foreign nationals issue in Assam.

Sir, several rounds of talks have been held but with no effect. At the time of the dissolution of the Assam Assembly, last time in this House we demanded that urgent steps should be taken to find an amicable solution to the Assam problem. We were assured that the Government was keen to find an amicable settlement. After that,

the hon. Minister of State for Home Affairs visited the State of Assam recently. But through his rances at different places we were given to understand that Government of India was determined to held elections whether or not the Assam probems was solved. So, the people got provoked. Here is the Minister of State for Home Affairs who is touring the State and meeting the people and addressing meetings. And from his speeches, the impression was gathered that the Government of India was determined to hold elections even without solving the foreign nationals problem in Assam. After his visit, we saw another thing that the eviction of illegal encroachers on railway land was stopped. And there was a blanket stoppage of all evictions in the State of Assam. Sir, in Assam, encroachment is the problem. This is the problem of Assam. Where do the infiltrators stay. Either they occupy the Government lands or forest lands or railway lands. If you are determined or if you are willing to solve the foreign nationals issue in Assam, you cannot but evict those encroachers. Sir, some Members in this House have alleged that the minorities have been evicted, the inguistic minorities are evicted. Maulanasaheb has said that landless people have been evicted, that religious minorities are harassed. Sir, whenever we talk of eviction of illegal encroachers, these issues are raised and the evictions are stopped. But I want to inform this House that eviction was done not only from the railway lands but a iarge number of Assamese people were evicted, packa buildings were demolished in Gauhati, Jorhat and many other towns. But those things are not reflected and when the Assamese people are evicted there is nobody to shed tears for them. The moment the Government makes bold to evict those infi trators, then some people come up and say that the minorities are being harassed, linguistic and reigious minorities are being evicted. Sir, Maulanasaheb doubted the sincerity of the

Assamese people. I want to tell him that in 1962, when the Chinese invaded India, the Assamese people stood by the Government of India. And I want to inform this House that there were people in Tezpur who hoisted the Pakistani flags and they were ready to receive the advancing Chinese soldiers because China and Pakistan were friends. And because of this, the Government of India instituted an enquiry and Mr. Mallick was deputed ar d on the basis of his report the scheme of Pakistani Infiltration Project (PIP) was adopted. And, today there are people who doubt the sincerity and patriotic feelings of the people of Assam. Sir, the movement that is going on for thealast three years, is not for secession, it is not a seces sionist movement. The movement is going on or the detection and deportation of foreigners and this issues, has not been raised by people of Assam first. This has been raised by no less a person than the Chief Election Commissioner himseff. It was he who announced that there were a large number of foreigners' names which were included in the voters' lists of Assam. So, Sir, it is a genuine cause for which the people of Assam are fighting. In Assam we are facing a situation where the majority community is going to be converted into a minority community. It is because of this apprehension that the entire people have joined in this movement. Sir, we want an early solution of this problem. But where is the sincerity of the Government of India? They had first announced that out of the eight demands they accepted five demands. But the Government did not implement those demands. They have not even protected the borders. Even now, even today, infiltration is going on (Time Bell rings). Sir, I want a. few more minutes.

The infiltration is still going on. So, the need is the Government's sincerity to soive the problem. I would urge upon the present Home Minister, please, do not announce.

that you are determinded to held the elections without solving the foreign nationals issue in Assam. The foreign nationa's issue should be solved through negotiations and voters' lists should be prepared by deleting the names of the foreigners from the voters lists. Sir, I hope the present Home Minister will be do this job. We have able to got faith in him and I have also heard that some formula is being mosted by the hon. Member from the Lok Sabha, Shri Ravindra Verma, who had a talk with the agitation leaders also and we hope that if sincere efforts are made then the solution can be possible.

Sir, I want to say that the Government of India is not keen in detecting those who are responsible for the violent incidents. They are very, keen on assaulting people in the streets, assaulting the students and peaceloving people. But up till now they have not been able to detect the c ilprits who are responsible for bomb blasts, who are responsible for the death of Parthasarathi, for the death of Subhash Das. I hope the Government of India will take stern measures against all violent incidents and violent activities. Their present repressive measures on peaceful people, peaceful sudents, should be stopped.

Sir, I want to tell the Government that by such repressive measures and by this policy of repression the resplectament be suppressed. I, therefore, hope that they will retrace their steps and will solve the problem through negotiations.

Sir, coming to the Assam Budget, I want to say that in Assam there is a colonial economy, and colonial exploitation is going on. The hon. Minister has said that more money has been earmarked for plan projects. But I want to ask the hon. Minister as to how much money was returned last year, during the last plan period? I hope that this money will be pro-

perly utilised. Sir, I may mention that only more money will not solve the problem of Assam. (Time Bell rings). Sir, in Assam if the economy is to be developed then this colonial exploitation must stop. The agrobased industries, forest-based industries, samll-scale industries should be developed and it cannot be done by giving license to the capitalists. Here is a place where if you are really sincere to help the Assamese people, then you cannot but adopt socialist economy in that State. Capitalist path of development will not help the people of Assam. In that case, the people of Assam will be exploited. We have seen how the industrialists, in the plywood and other industries, are exploiting the people; they are only interested in exploiting the area and in exploiting the people. What is needed in Assam is a socialist economy. You have to nationalise the tea gardens. You have to nationalise the plywood industry. Moreover, small-scale industries. cottage industries, the agro-based and forest-based industries, should be developed. Then, the hydel power, natural gas, oil and other resources. should be properly developed and utilised and the ancillary industires of the petro-chemical complex should also be developed.

Then I would request that the Brahmaputra river should declared a national waterway. would also request that the royalty on crude oil should be increased. made this demand in my speech in the last Session also. The royalty on crude oil should be increased to Rs. 315 per tonne. Then, Sir, Assam is facing a serious situation due to erosion and floods. Unless the erosion and floods are controlled, unless the Brahmaputra Flood Control Board takes urgent measures to stop the erosion and floods, Assam's economy will be doomed. With these words, I conclude.

SHRI SHIVA CHANDRA JHA: Mr. Vice-Chairman, Sir, I am thankful to those hon. Members who have

spoken in favour of my Resolution and those who have opposed the extension of President's Rule in Assam. There are a few points on which I would like to have clarifications from the hon. Minister. Let us say, a person living in the United States or in the United Kingdom, having the U.S. or U.K. Citizenship there comes, to India. Let us say, some election is going to be held in his area and he decides to give up the U.S. or U.K. Citizenship; in such a case, is he entitled to Indian Citizenship or not? I want a clear-cut answer. Now, you are deleting the names of the foreigners, the foreign nationals in Assam, from the electoral rolls of Assam. When these names are being deleted, have you come across a situation where they have expressed a desire to become Indian citizens? You are deleting a persons' name. If that person is willing to acquire Indian Citizenship, what will be your reaction? What will be your decision in such a case? Have you come across such a situation? In that context, in such a situation, can be, the person whio is a foreign national at present, acquire Indian Citizenship or not? I would like to have a clear-cut, unambiguous, clarification from the hon. Minister.

Mr. Vice-Chairman, as I said in the beginning, the student leaders came to me. I went into the details. I wanted them to put forward every point which they had in mind. This was my argument before them. They said, these persons are foreign nationals. I asked them this question. They may be foreign nationals. But after all, they have gone from India. They might have gone from Bihar or U.P. or West Beganl or somewhere else. But if, after living there for ten or twenty years, they have come back here, or, they want to back here and acquire Indian Citizenship, whether they would be entitled to Indian Citizenship or not? This is the basic question. As I asked in the beginning, can an Indian, living in the U.S. or in the U.K., having that Citizenship, acquire Indian Citizenship or not? Can Indians, who had migrated to Pakistan/Bangladesh at the time of partition, and who have come back here and have been living in Assam for a long time, decide to take up Indian Citizenship—you are detecting them and deleting their names from the electoral rolls—acquire Indian Citizenship or not? Will you clarify the position?

Lastly, Mr. Vice-Chairman, Sir, I would like to know from the hon. Minister: are you going to give an assurance to this House that elections will be held in Assam by March next year? Do you think that you will be able to detect foreign nationals and delete their names from the you sure. electoral rolls? Are be deleted. their names would the names of foreign nationals? Do you think, you would be able to complete all the other preparations in regard to holding the elections by that time? Can you give an assurance to this House that there will be no further imposition of President's Rule in Assam? There are the points on which I would like to have an answer. This I want for my personal clarification because this was the argument I had to face with the agitation leaders from there.

SHRI R. VENKATARAMAN: Mr. Vice-Chairman, Sir, a large number of speakers have taken part in the debate. They have covered a very wide ground. The opposition will not be worth its salt unless it Government, and the naturally I had a full share of such attack, But then I will neither be persuaded nor will I be provoked to answering both criticisms which are not germane or relevant to the matter which is before the House and the matter which requires very careful consideration by the entire country. Therefore, If I do not answer some of the points raised, it is not because I cannot do it, but because I do not want to waste the time of the House by referring to matters which will not have a bearing in solving the

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problem. I proposed to confine my reply only to those matters which will help to solve the problem.

At the outset, I would like to repeat what I stated elsewhere that Government are keen on, having the elections conducted before the 18th March, 1983. They are very anxious to have it and they will take every possible step for the purpose of holding elections before the expiry date of this Proclamation.

The second point which I wanted to state even at the outset is that the tripartite negotiations will be held on the 25th August of this month. We have decided to resume the tripartite negotiations on the 25th. In fact, the purpose of my calling all the opposi-tion parties on the 6th of August was to get an idea as to the suitable date on which the tripartite negotiations could be held. Since a large number of people could not come various reasons, Government have taken a decision to hold them on the 25th of August.

The third point which I want to place before the House is that for the purpose of negotiations the discussions that were held and the sort of a draft that was reprepared as a basis for discussion on the 23rd August, 1981, This was will be taken up. the matter on which I wanted to have a consultation will other opposition parties. I mentioned to Mr. Kalvavnasundram and others who came to the meeting that we propose to start the negotiations not de novo, from the beginning, but start from the

SHRI SHIVA CHANDRA JHA: Why did the others not come?

SHRI R. VENKATARAMAN: The attendance is optional. Therefore, as far as I am concerned...

SHKI M. KALYANASUNDA -RAM: I hope it will not amount to any precondition.

SHRI R. VENKATARAMAN: Nothing. Infact, we should start from some basis. Otherwise, the negotiations will again start from the beginn-On the 23rd August there was a sort of understanding and it is on the basis of which further discussions are sought to be pursued.

SHRI M. KALYANASUNDA-RAM: What I mean, adjustments are possible.

SHRI R. VENKATARAMAN: You must have working paper, a working formula on which you can add, subscribe, modify or change. .

SHRI M. KALYANASUNDA-RAM: Negotiable.

SHRI R. VENKATARAMAN: That is right. I said that this will he the basis for discussion. is the point which I wanted to make :and this is what we propose to do. Since I do not have a direct access to the agitators. I have used the forum of this House to convey to them that we will be any having negotiations on the basis of the 23rd August, discussions from which they broke. will certainly be quite acceptable to others also because the discussions broke up to that stage and it was on this basis that some of the opposition leaders have made some of the suggestions. Hon. Revindra Verma also made some suggestion. It is on the basis of 23rd August that the various changes/modifications were suggested. Therefore, I do hope that it will form the basis.

SHRI M. KALYANASUNDA-RAM: Wish you success.

SHRI R. VENKATARAMAN: I will deal with the few points which have been raised in the course of the debate. It has been charged that the Government did not do anything in respect of preventing further infiltration of foreigners etc. You know that the border has a wide range of terrain which is just plain land and it is very

difficult to put any sort of obstruction on the border. One of the suggestions made that we should put a barbed wire, fencing, a wall etc. Hon. Members know how difficult it is to put up a wall around a State or a country. No country in the world has raised a wall as a boundary and it will be impossible. And the money should be spent on the people rather than on brick and mortar. All that we have done is to increase the number of border posts from 48 to 79; we have increased the number of speedboats so that they can chase the people who come via the riverine border.

Then we have also passed legislation on regulating the acquisition of property by the foreigners and the detection of people has been going on. In the year 1981, 1165 persons were detected and 1056 persons were deported. Upto May, 1982, 594 were detected and 473 were deported. Therefore, this work is going on. It would be wrong to say that we have not done anything in this matter.

SHRI AIT KUMAR SHARMA: On a point of clarification. About the transferrance of land to the foreigners, you have said that it has been stopped by legislation. But unless you know who are the foreigners, how can you really implement that particular law?

SHRI R. VENKATARAMAN: The detection is on the basis of 1971. There was a consensus among all the people that those—whatever they are—who came after 25th March, 1971, will be deemed to be foreigners. It is on that basis that this detection is going on. It was as a result of consensus in which all the leaders of Opposition parties participated.

This leads made to the next question—of detection of foreigners. Almost every Member insisted that we must detect the foreigners and then send them out. In fact, they are begging the question. The problem

is to find out who is a foreigner and then the question of detection comes. In the course of negotiations, certain preliminary ground had been covered. For instance, it has been say "agreed"; . agreed—I won't it has been suggested—that all those who were in India before 1961 should be treated as people who are Indian People who came after citizens. 25th of March—that is the Bangla-Agreement-should be treatdesh ed as foreigners. The question narrows itself to a short complex between 1961 and 1971, in this period who is the foreigner is the issue and unless we retain the parameters with regard to these foreigners, we cannot say who is a foreigner. How can we say that foreigners must be detected, the foreign nationals must be deported unless we know who is a foreigner? For this purpose, negotiations have been going on and among the various points which have been discussed with them is, the foreigners shall be detected on the basis of the Constitution and relevant laws as exist today includingthis is the mistake which the hon. Member has made-including Foreigners Act 1946, the Citizenship Act 1955 and the Passport Act 1967. In doing so, enquiry shall be conducted on the basis of set guidelines in the form of questionnaire to be attached. This is the discussion which has been going on in the tripartite talks. And I would also like to draw the attention of the hon Members to a legislation which was passed in 1950 by Parliament. This is the Immigrants (Explusion from Assam) Act, 1950. Hereunder, this Act says:

"The Central Government is of the opinion that any person, or a class of persons, having been ordinarily resident in any place outside India, has or have, whether before or after the commencement of the Act, come, he shall be deemed to be a foreigner and rejected."

There is a proviso which is very important, which the hon. Membe should know.

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"Provided that nothing in this section shall apply to any person who on account of civil disturbance, or fear of such disturbance, in any area now forming part of Pakistan, has been displaced from, or has left his place of residence in such an area, and who has subsequently resided in Assam."

So these persons cannot be thrown out. We have an Act. There are 39 many things that we have to take into account before we say who is foreigner. And that is why all these relevant factors, including the laws, the relevant laws as exist today, will be taken into account and then it would be decided. It can be decided only by an authority. It cannot be a rule of thumb. You cannot sav X, Y and Z who come under this definition will be foreigners: those who do not come under this will be citizens. But it has to be done by some authority who will take into account the citizenship law, the Foreigners Act, the passport law, the immigration law which I have read. All these things, various parameters, will have to be taken into account. And then that authority has to decide who is to be de-clared to be a foreigner and who should not be declared to be a foreigner. Now, therefore, vou are begging the questions. When you say that vou declare him a foreigner and send him out, the difficulty is to find out who is a foreigner. That is the problem which is facing us and that is what we are trying to solve.

So I would appeal to the hon. Members to understand that as a result of this presentation, what is very important is the ascertainment of the fact. And this can be done only by nagotiations, not by anybody just passing something. Some people ask the Government: Why don't you, on the basis of the Census etc., say that all these people who come after 1971 alone should be thrown out as foreigners and other should be given citizenship? Well, it is a sug-

gestion made to the Government. But even the Assam agitators do not accept it. They wanted to unilaterally enforce this thing. Government is not ready to do such a thing. We want to find a solution in consultation with the Assam people-agitastudents and the people-in which both will make sort of a concession. There must be an amount of give and take. Government will give up some position; the Assam people will give up some position. There will have to be some give and take and mutually acceptable basis should be found. Without this problem cannot be solved. each one says, stick to one particular legal position and then try to solve it. I am afraid it will be very difficult. Therefore, I am making an appeal to all the political parties to stand by the move which the Government has undertaken, to find on the basis of give and take, not on the basis of any particular rule, any particular law, any particular set of criteria which you lay down to be blindly applied without a certain measure of discussion and compromise and a mutual agreement. This is the position I wanted to place before this House and I hope.....

SHRI AIIT KUMAR SHARMA: Here also, I am just seeking a clarification from the hor. Home Minister. Supposing we decide the question of citizenship by negotiation, will that be legally valid?

SHRI R. VENKATARAMAN: Well, we will enact a law to make it binding. If you agree, it is very easy. We have a majority in the House to put through that legislation.

SHRI AJIT KUMAR SHARMA: That is true, but it will involve the whole country again.

SHRI R. VENKATARAMAN: Yes. In fact, that is why I am more worried. Thank you for reminding me. Sir, this is not a problem of Assam alone. Take Tamil Nadu. There are people from Sri Lanka who have come and settled there, there

are people from Burma who have settled there. Take Punjab, Harvana and Rajasthan. People from west part of Pakistan have come and settled there in every place. Take West Bengal itself. A large number of people have come and settled there-Therefore, you cannot accept anything only for Assam. It will have very wide and deleterious consequences on other parts of the country. That is why we are very keen that we should have an agreement in which all aspects will be taken into account, and it will be done in such a way that it does not affect anybody and that it satisfies also the aspirations of the Assamese people.

So far as Government is concerned, I want to assure again that we want to stand by the aspirations of the Assamese people to protect their culture, their language, their ancient traditions and everything. We would not be a party to their being submerged by the infiltration of a large number of people damaging or disrupting their entity in any way. I give this assurance. Practically this will cover all that is necessary for the purpose.

I will only answer a few points which have been raised in the course of the debate. Shri Shiva Chandra Jha asked me a few clarifications. They have been covered by what I have said in this.

SHRI SHIVA CHANDRA JHA: Not covered. Has anyone who has been detected desired, wished, to acquire Indian citizenship? Have you come across that phenomenon, that situation? I want an answer to that.

SHRI R. VENKATARAMAN: Please sit down. You cannot ask legal questions to be decided by a Home Minister on the floor of the House. This is a question involving law and all that. It will have to be decided on the basis of law which we will have to enact. At the moment you may apply the present law. You

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must give me fee for giving a legal opinion on this matter. As Home Minister I am not bound to give a legal opinion.

The second point which has agitated a number of people is about evictions. Evictions have been stopped. Everybody mentioned that. We must make a distinction between the detection of the foreigners and the cviction of the people who have occupied the Government land, forest land and all that. There is a difference. Anybody can be an occupant of the Government land and all that, and it is a question of eviction essentially. They are not thrown out of the Detection is different. It country. has been represented to me by almost all the parties, excepting people representing Assam that this has caused a great deal of harm and inconvenience to the people. Assam is now having monsoon. At this time, when you evict them, throw them out, they are exposed to the floods, rains and all that. It causes such a human misery that I thought that in the interest of human welfare I should stop it temporarily till the whole question is decided. This is a simple question. This is the first said that it point. I should be stopped temporarily because a number of people have been thrown out of their dwellings. This is not the time to do eviction. Even if Government wants to evict, wants to carry out its legal rights, justice must be tempered with mercy. It must always he done at a time when people will not suffer. This is exactly the time when they are having floods as well as rains in Assam: they are having the worst time. Therefore, I said that it should be temporarily stopped.

Secondly, I want to create a climate. It is more important. We are now going to have discussions and all that. At those discussions I do not want to have another problem created, some people saying that they are citizens, not citizens,

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foreigners, not foreigners and that they have been thrown out. Mr. Madni was here. He was saving that every fellow was being bundled out lock, stock and barrel. This kind of thing, I do not want. If we are going to have negotiations in August, we must have some kind of quiet in that area, and this temporary stoppage will not in any way affect anybody. On the contrary, throwing them out will disturb the peace and disturb the conditions. Asking them to stay there will not disturb anybody's peace. Therefore, this is the second reason which induced me to stop the evictions temporarily.

Then, Sir, Mr. Kalvanasundaram mentioned about the foreigners' issue being settled and elections being held only after that. Also a number of other Members mentioned this point. Some people asked me this question: what would you do if the negotiations do not succeed? Will you go on with the elections if the negotiations fail? Well, am a person who crosses the bridge when he comes to it. I have infinite confidence and faith that the negotiations may have a breakthrough this time and that it would be possible to come to some kind of an understanding. Therefore, we may have both the question of foreigners as well as the question of elections. settled smoothly. But I will not in any event, even at this stage, envisage or contemplate what I will do if something fails because if I begin to think what I will do if something fails, it means that I persuade my mind to think that it will fail. I do not want to think of failure. We will consider it. I will consult all of you afterwards. That is the only answer I can give. I will consult all the leaders. If the talks do not succeed, then again I will consult you. But I have every confidence that it will succeed and I have no doubt about it.

Then a number of persons said that Assam has not been given its due share in economic development. I want to remind the hon. Member there that the very thing which he had suggested, that we must have a regional development centre, is already in vogue there. The North-Eastern Regional Council is looking after the development of the whole of this region. The dvelopment of power plants, communications through the Border Roads Organisation and all infrastructure connected with the whose region, not only Assam but the whole north-eastern region, is being taken up by the North-Eastern Regional Courcil and it is being properly attended to. We have made allocations for this purpose and it is being implemented.

Then the hon. Member asked whether the money which has been allocated has been spent. I am very happy to inform you that the utilisation is 97 per cent. Therefore, even there not only has a larger allocation been made but even the allocation made has been fully utilised.

Mr. Goswami-he is not here now —put some dialectical questions. He said: if the Government said the "Bandh" was a failure, why does it want security measures? Then if the Essential Services Act is required, then it shows the situation is different. I am afraid this logic is not very correct because the "Bandh" might have failed and yet sabotage might have taken place. A few persons could have done sabotage and the Government would not be wrong in saving that certain sabotage teck place, done by some miscreants. It need not be by political organisa. tions. Very often it has been our experience that whenever there is some political agitation, miscreants come into the picture and create some difficulties and unsettlements with the result that either the political parties get the blame or it gets accentuated. Therefore, I would not say that his argument is correct. Then he said, oil royalty should be revised. Well, it has already been

raised by a number of people. It does not apply only to Assam, Gujarat also has oil. It also wants the royalty to be increased. This is a matter which will be properly considered. I want to assure him the Jogi Gopa bridge has been cleared and it has been sanctioned. I was really rather painted by Robin Kakati's passionate speech. I want to remind him and I want to tell Kalyanasundaram that in 1948 Robin Kakati and I both represented the plantation labour. He represented the Assam plantation and I represented the Nilgiri plantation workers and we fought against the planters and got a very big, successful, deal for the workers. And that is the camaraderie existing between us at that time. Today he is a very bitter man. He complains of the rest of India treating Assam as a colony and so on. I want to assure him that so far as the rest of India is concerned, our feeling towards Assam is one of brotherhood and we will not let anything to injure that kind of relationship. It is a great heritage that we got and all of us have struggled for our freedom and have got together this great country of ours. Temporary aberrations may set in and may cause some kind of misunderstanding, some bitterness, but I hope it will not be allowed to go deep, I am sure that when once this matter is settled, and I hope it will be done by the end of this month or later, we will forget all the bitterness and we will continue to have the same brotherly feeling which we had.

Then the question was asked whether we will have a new electoral list. The question of electoral list is again linked up with the question of foreigners. Now, some list should be taken up because it will be difficult just to work in a vacuum. Some list may be taken up and in that you can add, make additions and deletions on the basis of the parameters which we have fixed. Well, this is a matter which we will put to the tripartite committee for negotiation and I will like that to consider this matter.

All I want to say is that I am very thankful to honourable Members for the very valuable cooperation they have rendered, particularly in trying to find a solution to this problem. Only some people do have a sneaking hesitation towards the essential services. But I wish to assure them that it will not be misused; it will be used only for the purpose of maintaining essential supplies in that area.....

SHRI M. KALYANASUN-DARAM: What about the complaints made against the CRP and police atrocities?

SHRI R. VENKATARAMAN: Well, it is not possible to reply in a debate on Assam. They are only allegations. On that I must get the other side of the question. After all, ultimately the principle of jurisprudence is audi alteram parton. I must hear the other side before I say anything. Therefore, I thank you with these words. (ends)

SHRI SAWAI SINGH SISO-DIA: Sir, the honourable Minister has very ably, properly and satisfactorily replied to all the political aspects as well as the economic aspects of the debate and the points raised here. In order to make the position more clear I will only like to put before the House some facts and figures which are quite relevant and I will briefly deal with this matter. The total outlav for five years from 1974-79 was Rs. 460 crores for which the Central assistance was Rs. 302 crores representing about 66 per cent. The size of the Sixth Plan has been fixed at Rs. 1,116 crores. The assistance has been fixed at Rs. 826 crores which constitutes about 75 per cent of entire Plan outlay. The per capita outlay for Sixth Plan comes to Rs. 764 on the basis of 1971 census. In the Fifth Plan the per capita Central assistance for all States was Rs. 102 while for Assam it was Rs. 166. In the Sixth Plan

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the per capita Central assistance to all the States is Rs. 258 while for Assam it is Rs. 565.

As far as utilisation is concerned, the hon. Home Minister has stated just now that the Plan fund has been utilised to the extent of more than 97 per cent in 1980-81 and 1981-82.

As far as important services in Assam are concerned, for power the . Plan outlay for 1980-81 was Rs. 74.80 crores. For 1982-83 the outlay has gone up to Rs. 90.70 crores. For agriculture and allied services, the outly for 1980-81 was Rs. 37.97 crores and in 1982-83 it has gone up to Rs. 52.87 crores. For major and medium irrigation the outlay for 1980-81 was Rs. 9.75 crores. In 1982-83 it has gone up to about Rs. 11 crores. Much has been said about roads and bridges for which the outlay for 1980-81 was Rs. 14 crores, but in 1082-83 it has gone up to Rs. 16.50 crores. For industry and minerals the outlay for 1980-81 was Rs. 6.19 crores whereas in 1982-83 it is Rs. 10.75 crores. Other aspects have already been covered. Still, I want to mention two important points which were raised by hon. Members.

One is regarding roads in Assam. For this item also the plan outlay has been continuously increasing. In 1980-81 it was Rs. 14.79; in 1981-82 it was Rs. 16 crores and in 1982-83 it was Rs. 17 crores. Some roads of inter-State importance are being built with North-Eastern Council assistance. In 1982-83 this Council will provide assistance to the tune of Rs. 2.23 crores.

About royalty, the Home Minister has given some information. The position actually at present is like this. I think Mr. Dinesh Goswami raised this point about royalty. The last review of this was made in 1981 and the rate was revised from Rs. 42 per metric tonne to Rs. 61 per metric tonne. Under the existing

Oilfields (Regulation and Development) Act, the next revision is due only in 1985.

These are some of the facts and figures and these will clarify the points and remove all doubts raised by some hon. Members. I want to conclude in just one sentence. The Central Government has taken special care for the economic development of Assam and North-Eastern region and there is no question of any negligence or carelessness on the part of the Central Government.

SHRI SHIVA CHANDRA JHA: What about Ashok Paper Mill?

उपसभाष्यक्ष (श्रः लाडली मोहन निगम): अब मैं श्री शिव चन्द्र झा के प्रस्ताव को मत े लिए पेश करा हूं।

ं प्रश्नयह है कि ---

"यह सभा राष्ट्रपति से सिकारिश करती है कि ग्रसम राज्य के छ सम्बन्ध में, संविधान के अनुच्छेद 356 के ग्रधीन राष्ट्रपति द्वारा 19 मार्च, 1982 को जारी की गई उद्योषणा का प्रतिसंहरण किया जाये।"

The motion was negatived.

उपसमाध्यक्ष (श्रीः लाडली मोहत निगम): स्रव मैं श्री स्रार 0 बैंकटरामन के संकल्प का मत के लिए पेश करता हूं। प्रश्न यह है कि—

"यह सभा असम राज्य के सम्बन्ध
में राष्ट्रपति द्वारा 19 मार्च,
1982 को संविधान के अनुच्छेद
356 के अधीन जारी की गई
उद्घोषणा के 19 सितम्बर,
1982 से छः महीने की और
अविधि तक प्रवृत्त बने रहने का
अनुमोदन करती है।"

The motion was adopted.

उपसभाधाक्ष (श्रो धाडली सोहन निगम): ग्रव मैं श्री नीहार रंजन लस्कर के निम्नलिखित प्रस्ताव को मत के लिए रखना चाहता हूं।

"ग्रावश्यक सेवा ग्रधिनियम, 1981 (1981 का 40) के द्वारा यथा संशोधित ग्रावश्यक सेवा (ग्रसम) ग्रिधिनियम 1980 (1980 का 41) की धारा 2 की उपधारा (2) के ग्रनुसरण में यह सभा ग्रसम सरकार राजनैतिक (क) विभाग की उस ग्रधिसूचना मं0 पी0 एल0 ए0 906/82/3 दिनांक 5 मई, 1982 के जारी किये जाने का ग्रनुमोदन करती है जिसमें ग्रावश्यक सेवा (ग्रसम) ग्रधिनियम, 1980 के प्रयोजनों के लिए निम्नलिखित सेवाग्रों को ग्रसम राज्य के भीतर ग्रावश्यक सेवा वार्य है :---

- (1) राज्य सरकार के स्वामित्व वाले अयवा नियंत्रण वाले किसी भी उपक्रम या प्रतिष्ठान में खाद्यात्रों तथा अन्य आवश्यक वस्तुओं के भंडारण, सप्लाई और वितरण सम्बन्धी सभी सेवायें।
- (2) राज्य सरकार के स्वामित्व वाले अथवा नियंत्रण वाले किसी उपक्रम या प्रतिष्ठान में कृषि आवानों तथा मशीनरों के भंडारण, सप्लाई और वितरण सम्बन्धी सभी सेवार्ये।
- (3) राज्य सरकार के स्वामित्व वाले अथवा नियंत्रण वाले किसी उपक्रम या प्रतिष्ठान में पाठ्य पुस्तकों के प्रकाणन, उत्पादन और वितरण सम्बन्धी सभी सेवाये।
- (4) राज्य सरकार के स्वामित्व वाले या नियंत्रण वाले किसी उपकम या प्रतिष्ठान में कृषि कार्यों के लिए बीजों के भंडारण, सप्लाई और वितरण सम्बन्धी सभी सेवार्ये।"

The motion was adopted.

उपसभाष्यक्ष (श्री: साडली मोहन निगम) ग्रव मैं ग्रसम विनियोग (संख्यांक 2) विधेयक 1982 जैसा लोकसभा में पारित किया गया, उसको मत के लिए रखता हूं:

प्रश्नयह है कि :

"1982-83 के वित्तीय वर्ष की सेवाओं के लिए असम राज्य को मंचित निधि में से कतिजय राशियों के संदाब तथा विनियोग का प्राधिकार देने वाले विधेयक पर, जिस रूप में वह लोकसभा द्वारा पारित किया गया है, विचार किया जाये।"

The motion was adopted.

उपसभाषाक्ष (श्री साडली मोहन निगम) : म्रब हम धारा-व धारा इस बिल को विचार के लिए लेते हैं।

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and Title were added to the Bill.

SHRI SAWAI SINGH SISODIA: Sir, I beg to move.

"That the Bill be returned."

The question was put and the motion was adopted.

MESSAGE FROM THE LOK SABHA

The Industrial Disputes (Amendment) Bill, 1982

SECRETARY GENERAL: Sir, I have to report to the House the following message received from the